POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of Asset Reconstruction Company (India) Limited acting in its capacity as Trustee of Arcil – Trust -2026 – 011 ("Arcil") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") calling upon the following borrower to repay the amount mentioned against their respective name together with interest rates thereon at the applicable rates mentioned in the said notices within 60 days from the date of receipt of the said notice.

And whereas, the said " Original Lender" has unconditionally and irrevocably assigned, transferred and released in favour of the Asset Reconstruction Company (India) Ltd. (Arcil), in our capacity as the sole Trustee of "Arcil – Trust -2026 – 011" all its rights, tittle and interest , in the financial assets along with the underlying securities, in terms of section 5 of the SARFAESI Act, 2002 vide Assignment Agreement dated 09/09/2025.

Sr. No.	Loan No	Name of the Borrower/Mortagager/ Guarantor	Outstanding Due	Date of Notice 13(2)	Date of Possession	Type of Possession	Description of Secured Assets
1	**0025SB ML02519**	**Mr./Ms. Sakthivel Vadivel (Borrower)** Mr./Ms. Eswari V (Co Borrower)	₹3,82,309.61/- as on 28/01/2026	28/01/2026	08-07-2026	Symbolic	All That Piece And Parcel Of The Property Belonging To Eswari V. Property In Dindigul Registration District, Palani Sub Registration District, Palani Taluk, In Chinnakalayamputhur Village Survey Ward 47/5, Sf No. 47/5, Door No. 2/238A, Chinnakalayamputhur, Village, Palani Taluk, Dindigul District- 624615 and bounded as follows: North: 20 East West RoadSouth: Sellar Manikandan Balance LandEast: Sellar Manikandan Balance LandWest: Thaiyammal Land

With further interest as applicable, Incidental expences, costs, charges etc. incurred till date of payment and/ or realisation.
However since the Borrowers mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above in particular and in public in general that the Authorised Officer of ARCIL have taken possession of the properties/ Secured Assets described herein above in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said rules on the dates mentioned above.
The Borrower mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of Asset Reconstruction Company (India) Limited. For the above said amount with interest and expenses thereon.
The Borrowers attention is invited to provisions of sub- section(8) of Section 13 of the Act, in respect of the time available, to redeem the secured assets.

Date: 13-07-2026
Place: Dindigul- Tamilnadu

SD/-, Authorised Officer
For Asset Reconstruction Company (India) Limited
(Trustee of Arcil – Trust -2026 – 011)

ASSET RECONSTRUCTION COMPANY (INDIA) LTD.
CIN: U65999MH2002PLC134884 Website: www.arcil.co.in
REGISTERED OFFICE: The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai- 400028, Tel: +91 2266581300

POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of Asset Reconstruction Company (India) Limited acting in its capacity as Trustee of Arcil – Trust -2026 – 011 ("Arcil") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") calling upon the following borrower to repay the amount mentioned against their respective name together with interest rates thereon at the applicable rates mentioned in the said notices within 60 days from the date of receipt of the said notice.

And whereas, the said " Original Lender" has unconditionally and irrevocably assigned, transferred and released in favour of the Asset Reconstruction Company (India) Ltd. (Arcil), in our capacity as the sole Trustee of "Arcil – Trust -2026 – 011" all its rights, tittle and interest , in the financial assets along with the underlying securities, in terms of section 5 of the SARFAESI Act, 2002 vide Assignment Agreement dated 09/09/2025.

Sr. No.	Loan No	Name of the Borrower/Mortagager/ Guarantor	Outstanding Due	Date of Notice 13(2)	Date of Possession	Type of Possession	Description of Secured Assets
1	**0007SB ML04714**	**Mr./Ms. Raja Duraisamy (Borrower)** Mr./Ms. Ananthi K (Co Borrower) Mr./Ms. Kunjal Duraisamy (Co Borrower)	₹ 14,07,790.03/- as on 15/12/2025	08/01/2026	08-07-2026	Symbolic	The Property Admeasuring An Extent Of Passage Comprised In Survey Number(S) 379/8, Situated In Arasiramani Bit I Village, Sub-Registration District Of Edapadi and bounded as follows: North: South: East: West:
2	**0007SB ML04684**	**Mr./Ms. Rathika V (Borrower)** Mr./Ms. Murugesan D (Co Borrower)	₹ 13,85,492.39/- as on 13-03-2026	13/03/2026	08-07-2026	Symbolic	All That Piece And Parcel Of Land And Building Compromising Measuring Of 725.00 Sqft.in S.f.no: 37/2, Village,- Moolakadu Taluk Mettur, District - Salem West, Pin: 636452. and bounded as follows: North: Raja South: Mettur To Kolathur Road East: Mani West: Raman
3	**0007SB ML04696**	**Mr./Ms. Thirumalairasan K (Borrower)** Mr./Ms. Pavithra Chinnan (Co Borrower)	₹ 14,50,821.59/- as on 28/01/2026	28/01/2026	08-07-2026	Symbolic	All That Piece And Parcel Of Land And Building (If Any) Measuring An Extent Of 777.00Sqft Bearing Sf No. 338, 1B2 Soorapalli Village, Mettur Salem, State - Tamil Nadu, Pin Code - 636501,. and bounded as follows: North: Madhiyan Property, Perumal PropertySouth: Plot No. -- Palaniyappan PropertyEast: Madhiyan Property, Perumal PropertyWest: Sampthkumar Property

With further interest as applicable, Incidental expences, costs, charges etc. incurred till date of payment and/ or realisation.
However since the Borrowers mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above in particular and in public in general that the Authorised Officer of ARCIL have taken possession of the properties/ Secured Assets described herein above in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said rules on the dates mentioned above.
The Borrower mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of Asset Reconstruction Company (India) Limited. For the above said amount with interest and expenses thereon.
The Borrowers attention is invited to provisions of sub- section(8) of Section 13 of the Act, in respect of the time available, to redeem the secured assets.

Date: 13-07-2026
Place: Salem TN

SD/-, Authorised Officer
For Asset Reconstruction Company (India) Limited
(Trustee of Arcil – Trust -2026 – 011)

ASSET RECONSTRUCTION COMPANY (INDIA) LTD.
CIN: U65999MH2002PLC134884 Website: www.arcil.co.in
REGISTERED OFFICE: The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai- 400028, Tel: +91 2266581300

TATA

TATA CAPITAL HOUSING FINANCE LIMITED

Registered Address: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai – 400013.
Branch Address: TATA CAPITAL HOUSING FINANCE LIMITED, 1st Floor, Centennial Square, # 6A, Dr. Ambedkar Road, Kodambakkam, Chennai – 600 024..

NOTICE FOR SALE OF IMMOVABLE PROPERTY

(Under Rule 8(6) read with Rule 9(1) of the Security Interest (Enforcement) Rules 2002)

E-Auction Notice of 15 days for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the below mentioned Borrower and/ Co- Borrower, or their legal heirs/representatives (Borrowers) that the below described immovable property mortgaged to **Tata Capital Housing Finance Ltd. (TCHFL),** the Possession of which has been taken by the Authorised Officer of TCHFL, will be sold on **30-07-2026 on "As is where is" & "As is what is" and "Whatever there is" and without any recourse basis"** for recovery of outstanding dues from below mentioned Borrower and Co-Borrowers. The Reserve Price and the Earnest Money Deposit is mentioned below. Notice is hereby given that, in the absence of any postponement/ discontinuance of the sale, the said secured asset / property shall be sold by **E- Auction at 2.00 P.M. on the said 30-07-2026.** The sealed envelope containing Demand Draft of EMD for participating in E- Auction shall be submitted to the Authorised Officer of the **TCHFL on or before 29-07-2026 till 5.00 PM at Branch address TATA CAPITAL HOUSING FINANCE LIMITED, 1st Floor, Centennial Square, # 6A, Dr. Ambedkar Road, Kodambakkam, Chennai – 600 024.**

The sale of the Secured Asset/ Immovable Property will be on **"as is where condition is"** as per brief particulars described herein below ;

Sr No	Loan A/c. No	Name of Borrower(s) / Co-borrower(s)Legal Heir(s)/ Legal Representative/ Guarantor(s)	Amount as per Demand Notice	Reserve Price	Outstanding as on
01	TCHHL0479000100266659 & TCHIN0479000100271980	MR.BOOBALAN MURUGESAN M/S.PALANI MUTHU TEXTILES PVT LTD MRS. AMBIKA BOOBALAN	Rs. 21,88,738/- & 09-09-2025	Rs. 23,30,000/- Earnest Money Deposit (EMD): Rs. 2,33,000/- Type of possession: Physical	Rs. 25,01,973/- & 30-06-2026

Description of the Immovable Property: All that piece and parcel of the Tiruppur Registration District, Palladam Sub Registration District, Palladam Taluk, within the limits of palladam village panchayat union, palladam vadakapalayam village panchayat, pa vadukapalayam village S.F.No.91, in punjai acre.9.80, S.F.No.91/1B, in punjai acre 0.07 ½ of land, totally in punjai acre.2.03 of land was developed in to a residential layout in the name of "Vettri Nagar" approved by the Deputy Director of town and country planning authority, Ma.Va./Na.Vu(Thi.<a) No.176/2022 dated 06.06.2022 site No.37, Southern side in one portion & Site No.8 Northern side in one portion , within the following boundaries and measurements: East of – S.F.No.91/1A, West of- 7.2.mtr width south north road, North of – site no.,38 in one portion, South of- site no.37 in one portion
In this middle, Site no.37, southern side in one portion, East west on the both sides- 50 ft., South north on the both side – 15 ft.
Ad measuring 750 sq.ft extent of land, Site No.38, northern side in one portion, East west on the both sides- 50 ft., South North on the both side- 4 ft
Ad measuring 200 sq.ft exent of land, Totally the two items of 950 sq.ft or 88.25 sq.mtr or 2 cent 128 sq.ft of vaant land with R.C.C. Building, doors, windows, electricity connection , water connection and both deposits, all the fittings and usual rights to roads and common path ways etc., The above property is comprised at present sub division S.F.No.91/1B1A1.

02	TCHHL0479000100186955 & TCHHF0479000100187052 & TCHIN0479000100188029	MRS. PRIYANGA M/S. PRIYA BRIDAL STUDIO AND SPA MR. VARATHARASAN.S., MRS. LATHA	Rs. 32,79,295/- & 12-05-2025	Rs. 40,20,000/- Earnest Money Deposit (EMD): Rs. 4,02,000/- Type of possession: Physical	Rs. 39,48,052/- & 30-06-2026

Description of the Immovable Property: All that piece and parcel of the i) Survey No.: S.F.No.175/3C3, ii) As per Revenue Record: S.F.No.175/5A1, iii) Total Extent: 142.97 sq.mtr, iv) Site No.: 13, V) Location like name of the place, village, city, registration Sub District etc.: Galaxy Gardens, Kangeyampalayam village sulur SRO, Sulur Taluk, Coimbatore District, vi) Boundaries for 142.97 Sq.Mrt of land with building, North of- Site No.14, South of – Sire No,12, East of – 7.2 meter South-North Layout Road, West of – S.F.No.183.
Measurement Details: North- East West: 14.45, East- South North: 9.45 mrt., South-East West: 16.8 mrt., West- South North: 9.15 mrt., **Total:** 142.97 Sq.Mrt.
With all easements Rights and Pathway.

03	TCHHL0836000100187917 & TCHIN0479000100253470 & TCHIN0836000100189359	MR.SERMALAI.S M/S.HI-LOOK KNIT PRINTER AMMAN GARMETS, MRS.TANSIRANI.S	Rs. 20,24,294/- & 09-07-2025	Rs. 20,50,000/- Earnest Money Deposit (EMD): Rs. 2,05,000/- Type of possession: Physical	Rs. 24,63,898/- & 30-06-2026

Description of the Immovable Property: All that piece and parcel of the Tiruppur District, Tiruppur RD, Palladam SRO, Palladam Taluk, Palladam Panchayat limit Ganapathipalayam Village, Kasa.No.339/2C Punjai Hec.0.02.5 Punjai Acre.0.06, kist.0.06, Kasa.No.354/1C Punjai acre.0.64.5 or Punjai Acre.1.60 kasa.No.354/3, punjai acre.8.42 cent for an total extent of Punjai acre.10.08 cent, kist 5.70 land divided into house site namely "OM SAKTHI NAGAR EXTENTION-2" House Site No.16A Northern side part for an extent of 766 ½ Sq.Feet or 71.20 Sq.meter house site, within the following boundaries, 20 feet breadth south north road on the East, Kasa.No.337 land on the West, Site No.16A Southern side part of the South, Site no.16 on the North. Within the above said boundaries: East- West on the North side 40 feet, East-West on the South side 20 feet, South-North on the West side 22 feet, South-North on the East side 20 feet.
Total extent of 766 ½ Sq.Feet or 71.20 Sq.meter house site with all appurtenances, with usual pathway, common road, common rights etc., As per Now Subdivision Kasa.No.354/3A1A1A1.

04	TCHHL0806000100189297 & TCHIN0806000100189870	MRS. MAHALAKSHMI.K MR. SARAVANAN	Rs. 18,45,089/- & 14-01-2025	Rs. 20,50,000/- Earnest Money Deposit (EMD): Rs. 2,05,000/- Type of possession: Physical	Rs. 23,91,887/- & 30-06-2026

Description of the Immovable Property: Tiruppur District, Tiruppur RD, Chenniamalai SRO, Kangeyam Taluk, Keeranur Village, Old Kasa No.331/2, Resurvey No.331/2C, punjai Hec.2.42.0, kist Rs.4.84, at Present New Sub.division , New Resurvey No.331/2C2, punjai Hec.0.78.14, kist Rs.1.58, for an extent of punjai Acre 1.93 cents within the following boundaries:- Kasa No.331/1 on the West, East- West thar road on the North, South- North that road on the East, Muniyappagoundar and Subramani lands on the South.
Within the above said boundaries punjai Acre 1.93 cents, Tiruppur District Nagar Oor
Ammaippu Deputy Director, Tiruppur District(DTCP), Na.Ka.No.399/2021/Thi.Ma.Ma.Va.Na.U.Thi.Ma.No.86/2021, Chennimalai SRO, Gift settlement Deed Doc.No.1205/2021, 1206/2021, keeranur Panchayat, issued by the president, Na.Ka.No.08/Ki.U/2021, dated 06.07.2021, lands divided into house site namely " SRI SEVVANAYAKI AMMAN NAGAR", House site No.16, for an extent of 1200 Sq.feet (or) 111.49 Sq.meter within the following boundaries:- House site NO.17 on the South, House site No.15 on the North, 30 feet breadth South- North Manaipirivu road on the West, House site No.12 on the East
Within the above said boundaries:- East- West Northern side 40 feet, East- West Southern n side 40 feet, South- North Eastern side 30 feet, South- North Western side 30 feet
Total extent of 1200 Sq.feet (or) 111.49 Sq.meter with usual pathway, common road, common rights etc., Resuvery No.331/2C2A1A is not subdivided as 331/17 keeranur Panchayat.

05	TCHHL0806000100122306 & TCHHF0806000100229866 & TCHIN0806000100123478	MR. SYED ASIF M/S. SAHANA MALIGAI MRS. KATHIJA BEGAM	Rs. 28,64,866/- & 14-01-2025	Rs. 29,70,000/- Earnest Money Deposit (EMD): Rs. 2,97,000/- Type of possession: Physical	Rs. 37,67,281/- & 30-06-2026

Description of the Immovable Property: All that piece and parcel of the i) Survey No.: 93/3A1, 3A1, 2A3, 2B, ii) As per Revenue Record: 93/3A1, iii) Total Extent : 1179 Sq.ft., iv) Plot No: Site No.51, v) Location like Name of the Place, Village City, Registration, Sub- District etc.: Chinnaripalayam Village, Avinashi Taluk, Tiruppur Regd.District, Avinashi SRO, "Abirami Garder Part-2", vi) Boundaries for 1179 Sq.ft of Land, North Of- 8 FT Wide East West pathway, South Of- 25 FT Wide East West Road, East Of- Site No.50, West Of- Site No.52.
Measurement Details: North -East West: 25 ft., East – South North: , South – East West: 25 ft., West- South North: 48 ft., **Total:** 1179 Sq.ft.
With all easement Rights and Pathway

06	TCHHL0836000100186811 & TCHIN0479000100261321 & TCHIN0836000100188168	MR. SURYANARAYANAN M/S. M.V POWER RABLE CONTRACTOR MRS. SASIKALA	Rs. 14,37,127/- & 10-03-2025	Rs. 13,50,000/- Earnest Money Deposit (EMD): Rs. 1,35,000/- Type of possession: Physical	Rs. 18,70,080/- & 30-06-2026

Description of the Immovable Property: All that piece and parcel of the Tiruppur District, Tiruppur RD, Avinachi SRO, Avinashi Taluk, Kalipalayam Village, Kasa.No.376, New Sub Division Kasa.No.376/1, Punjai acre.4.25 in this Punjai acre.3.00 land divided into house site namely "A.V.S.GARDEN" House Site No.36, Western side Part for an extent of 1000 Sq.feet or 92.90 Sq.meter house site, within the following boundaries: Another Land on the West, Site No.36 eastern side part on the East, Site no.23 part land on the North, 25 feet breadth east west layout road on the South, Within the above said boundaries:- East- West on the both sides 20 feet, South -North on the both sides 50 feet.
Total extent of 1000 Sq.feet or 92.90 Sq.meter house site with usual pathway, common road, common rights etc., Kasa.No.376/1A1A1,Patta no.979.

07	TCHHF0836000100395334 & TCHHL0836000100395263	MR.VENKADESH.M MRS. SEVVANDI SELLAMADHU,	Rs. 15,62,265/- & 02-01-2026	Rs. 18,70,000/- Earnest Money Deposit (EMD): Rs. 1,87,000/- Type of possession: Physical	Rs. 16,85,983/- & 30-06-2026

Description of the Immovable Property: All that piece and parcel of the Tiruppur District, Tirupur RD, Avinashi SRO, Avinashi Taluk, Prumanallur Village panchayat limit, perumanallur village, kasa.no.43, punjai Hec.2.22.50, kist Rs.6.19, in this for an extent of punjai Acre.2.79 cent, punjai Hec.1.13.0, within the following boundaries:- Kasa.No.41 and 42 on the North, Kasa.No.44 on the South, Same Kasa.No.43 another house site on the west, Same Kasa.No.43 another house site on the East
Within the above said boundaries, punjai Acre.2.79 cent, punjai Hec.1.13.0, in this for an extent of Punjai Acre.1.98.4 cent, Punjai Hec.0.80.32, within the following boundaries:- Kasa.No.41,42,43/1A3 on the North, Same Kasa.No.43 Avinashiyappan vahayara land on the south, Avinasiyappan vahayara sold Muthuramalingam land, below Item, 30 feet Breadth East-West Panchayat road and kasa.No.43/1A3 on the West, Same Kasa.No.43 another house site and 23 feet breadth east-west layout panchayat road on the east.
Within the above said boundaries, punjai Acre.1.98.4 cent, punjai Hec.0.80.32(at Present sub division kasa.no.43/1A4), Same kasa.No.43, for an extent of punjai Acre.0.07, punjai Hec.0.02.83, within the following boundaries:- Kasa No.43 R.C puram expanded house site on the west, Same Kasa No.43 30 feet breadth east-west panchayat road on the south, Above said punjai Acre.1.98.4 on the east, Kasa No.41 on the North
Within the above said boundaries, punjai Acre.0.07, punjai Hec.0.02.83 (at Present sub division Kasas No.43/1A2),
Item-1- punjai Acre.1.98.4 cent, punjai Hec.0.80.32, Item-2- Punjai Acre.0.07, punjai Hec.0.02.83
Total extent – punjai Acre.2.05.4, punjai Hec.0.83.15 (at present New Kasa.No.43/1A2 and 43/1A4), land divided into house site namely " ROYAL AVENUE B", Town and country planning deputy director, layout approval No.346/2022 and dated 02.12.2022, perumanallur panchayat president , Na.Ka.No.04/2022-2023, House site No.39 for an extent of 1096.07 sq.feet or 101.88 sq.meter house site within the following boundaries:- House site no.38 on the south, House site no.40 on the north, 9.00 meter breadth plot road on the west, Another land on the east
Within the above said boundaries, East- west northern side 45.5 feet, East- west southern side 41.75 feet, South-North western side 25 feet, South-North eastern side 25.25 feet
Total extent of 1096.07 sq.feet or 101.88 sq.meter house site, with usual pathway, common road, common right etc., at present sub division kasa.No.43/7A1A1, patta no.2769, perumanallur panchayat limit.

08	TCHHL0806000100199335 & TCHIN0806000100199738	MR. MANI.M M/S. SRI SAI MANI TEXTILE PRINTERS M/S. NANDHINI TEXTILE PRINTERS, MRS. BABY.M	Rs. 48,37,418/- & 14-01-2025	Rs. 56,50,000/- Earnest Money Deposit (EMD): Rs. 5,65,000/- Type of possession: Physical	Rs. 60,61,648/- & 30-06-2026

Description of the Immovable Property: All that piece and parcel of the Erode District, Erode RD, Avalpoondurai SRO, Perundurai Taluk, Thenmugam Vellodu Village, Resurvey No.419/1, punjai Hec.1.38, kist.3.82 punjai acre.3.41 cent Resurvey No.418/2, punjai Hec.1.56.0, kist 4.33 punjai acre.1.93 cent Resurvey No.418/3, punjai Hec.0.82.0, kist 2.27 punjai acre.2.02 ½ cent, Resurvey No.420/4, punjai Hec.1.69.0, kist.4.68 punjai acre.1.51 cent for an total extent of punjai acre.8.87 ½ cent land divided into house site namely town and country planning authority office Na.Ka.No.3919/2018 and chennimalai BDO issued DCTP approval Na.Ka.No.2015/2018/A4, dated.07.01.2019 land divided into house site namely " WINNERS GARDAR" House site No.157 for an extent of 1600 Sq.feet or 148.65 Sq.meter house site, within the following boundaries:- Site No.156 on the South, Resurvey No.420/2 land on the North, 23 feet breadth south north road on the West, Site no.158 on the East. Within the above said boundaries:- East- West on the both sides 40 feet, South -North on the Western side 40 feet
For an extent of 1600 Sq.feet or 148.65 Sq.meter house site, with usual pathway, common road, common rights etc., Property kumaravalasu Panchayat limit, Resurvey No.420/4 Now sub Divied as Resurvey No.420/4A.

09	TCHHL0806000100289957 & TCHHF0806000100290602 & TCHIN0806000100291383	MR.MUTHUKUMARAVELU.V MRS. JANSI AGALYA	Rs. 21,95,364/- & 03-12-2025	Rs. 26,95,000/- Earnest Money Deposit (EMD): Rs. 2,69,500/- Type of possession: Physical	Rs. 23,99,206/- & 30-06-2026

Description of the Immovable Property: All that piece and parcel of the Erode District, Erode RD, Erode SRO, Erode Taluk, Erode City Corporation limit, Erode 'C' Village, Resurvey No.744/1 part, Tamilnadu Housing Board Society, Erode Housing Unit, "MUTHAMPALAYAM HOUSING UNIT PHASE-IV', House Site No.MIG-66, for an extent of 116 sq.meter (1248 sq.feet) house site within the following boundaries: North – House site No.65, East- Scheme Boundary, Survey No.743, South – House site No.67, West- 9 Meter Road
Within the above said boundaries, East-West Northern side 14.00 meter, East-West Southern side 15.00 meter, South-North Western side 8.00 meter, South-North Eastern side 8.10 meter.
Total extent of 116 (1248 Sq.feet) house site, with usual pathway, common rights, common roads etc., Property situated in Kasipalayam 3rd Grade Municipality Ward No.21, Muthumpalayam Housing Unit Phase 4. At present New Re-Survey No.744/1A1A1, Patta No.2845.

10	TCHHL0842000100354071 & TCHIN0842000100354631	MR. MURUGAN E MRS. REVATHI A	Rs. 10,71,782/- & 09-10-2025	Rs. 12,95,000/- Earnest Money Deposit (EMD): Rs. 1,29,500/- Type of possession: Physical	Rs. 11,51,237/- & 30-06-2026

Description of the Immovable Property: All that piece and parcel of house site bearing Plot No.06, Sri Balaji Nagar extension, Comprised in Survey No.476/1B1, as Per Patta S.No.476/1B1A1A1A1A, situated at No.06, Nattapettai Village, Kanchipuram Taluk, Kanchipuram District, measuring to an extent of 893 Sq. ft
Bounded on North by: Vacant Land, South by: 23 feet Road, East by: Plot No.07, West by: Plot No.05
In between the house Site measuring East to west 30 feet on both sides and North to South 30 feet on Western Side, 29.6 feet on Eastern side and totally admeasuring 893 Square feet. The Property is within Registration District of Kanchipuram and the sub-registration District of Joint-IV, Kanchipuram.

11	TCHHL0475000100157672 & TCHIN0475000100158468	MRS. SHIBA CATHERIN B MR. TILLICH JEBARAUJ DAVID	Rs. 26,70,191/- & 05-11-2024	Rs. 30,50,000/- Earnest Money Deposit (EMD): Rs. 3,05,000/- Type of possession: Physical	Rs. 33,77,586/- & 30-06-2026

Description of the Immovable Property: All that piece and parcel of the Cuddalore Registration District, Cuddalore Joint II Sub Registration District, Cuddalore Panchayat Union Limit, Arisiperiyankuppam Village, Patta No.234, New Survey No.13/1 - 1.04.0 ares. Old Survey No.53/- Ac.2.68 cents, as per New Survey Ac.2.57 cents. in this a layout formed in Senthur Garden Plot No.77 Southern Part and Plot No.78 Southern Part. Plot No.77 East to West Northern side 20 feet, Southern side 20 feet, South to North Eastern side 60 feet, Western side 60 feet total 1200 Square feet = Hec.0.0111.5 Sq.mtr. in this Southern side East to West Northern side 20 feet, Southern Side 20 feet, South to North Eastern side 18-1/2 feet, Western Side 18-1/2 feet total 370 Square feet = Hec.0.0034.39 Sq.mtr. Plot No.78 East to West Northern side 20 feet, Southern side 20 feet, South to North Eastern side 60 feet, Western side 60 feet total 1200 Square feet = Hec.0.0111.5 Sq.mtr. in this Southern side East to West Northern side 20 feet, Southern Side 20 feet, South to North Eastern side 18-1/2 feet, Western side 18-1/2 feet total 370 Square feet = Hec.0.0034.39 Sq.mtr.
Total of two plot 740 Square feet measuring East to West Northern side 40 feet, Southern side 40 feet, South to North Eastern side 18-1/2 feet Western side 18-1/2 Hec.0.0068.78 sq.mtr.
Boundaries of East of plot No.76, West if 20 feet south to north layout road, South of Gurusankar purchased Plot No.77,78 in this middle portion Plot, North of 20 feet East to West layout Road
As per Patta New Sub Division No.13/1A1B & 13/1A1C.

Note :- The bidders are advised to conduct due diligence before submitting the bid. The auction shall be subject to the outcome of the litigation, Dispute if any.
At the Auction, the public generally is invited to submit their bid(s) personally. No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the Immovable Property sold.
The sale shall be subject to the conditions prescribed in the Security Interest (Enforcement) Rules, 2002 and to the following further conditions:
NOTE: The E-auction of the properties will take place through portal **http://bankauctions.in/ on 30-07-2026 between 2.00 PM to 3.00 PM** with limited extension of 5 minutes each.

Terms and Condition: (1) The particulars specified in the Schedule herein below have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, misstatement or omission in this proclamation. In the event of any dispute arising as to the amount bid, or as to the bidder, the Immovable Property shall at once again be put up to auction subject to the discretion of the Authorised Officer. **(2)** The Immovable Property shall not be sold below the Reserve Price. **(3)** Bid Increment Amount will be: Rs.10,000/- (Rupees Ten Thousand Only), **(4)** All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favoring the "TATA CAPITAL HOUSING FINANCE LTD." Payable at Branch address. The Demand Drafts will be returned to the unsuccessful bidders after auction. For payment of EMD through NEFT/RTGS/IMPS, kindly contact Authorised Officer. **(5)** The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be in the discretion of the Authorised Officer to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so. **(6)** For reasons recorded, it shall be in the discretion of the Authorised Officer to adjourn/discontinue the sale. (7) Inspection of the Immovable Property can be done on **23-07-2026 between 11 AM to 5.00 PM.** with prior appointment. **(8)** The person declared as a successful bidder shall, immediately after such declaration, deposit twenty-five per cent of the amount of purchase money/bid which would include EMD amount to the Authorised Officer within 24Hrs and in default of such deposit, the property shall forthwith be put to fresh auction/Sale by private treaty. **(9)** In case the initial deposit is made as above, the balance amount of the purchase money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day, or if the 15th day be a Sunday or other holiday, then on the first office day after the 15th day. **(10)** In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/Sale by private treaty. The deposit including EMD shall stand forfeited by TATA CAPITAL HOUSING FINANCE LTD and the defaulting purchaser shall lose all claims to the property. **(11)** Details of any encumbrances, Litigations known to the TATA CAPITAL HOUSING FINANCE LTD, to which the property is liable: as per table above. The Intending Bidder is advised to make their own independent inquiries regarding encumbrances on the property including statutory liabilities arears of property tax, electricity etc. before submitting the bid. **(12) For any other details or for procedure online training on e-auction the prospective bidders may contact the Service Provider, M/s. 4Closure, Block No.605 A, 6th Floor, Maitrivanam Commercial Complex, Ameerpet, Hyderabad – 500038 Email : info@bankauctions.in or Manish Bansal, Email id Manish.Bansal@tatacapital.com Authorised Officer Mobile No 8588983696. Please send your query on WhatsApp Number – 9999078669. (13)** TDS of 1% will be applicable and payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by highest bidder in the PAN of the owner/ borrower(s) and the copy of the challan shall be submitted to our company. **(14)** Please refer to the below link provided in secured creditor's website **https://surl.li/taclrx** for the above details. **(15)** Kindly also visit the link: **https://www.tatacapital.com/property-disposal.html**

Please Note - TCHFL has not engaged any broker/agent apart from the mentioned auctioning partner for sale/auction of this property. Interested parties should only contact the undersigned or the Authorised officer for all queries and enquiry in this matter.

Place: Tamil Nadu
Date: 13-07-2026

Sd/- Authorised Officer,
Tata Capital Housing Finance Ltd.

Phoenix ARC

Phoenix ARC Limited

Regd. Office:3rd Floor, Wallace Tower 139-140/B/1, Crossing of Sahar Road and Western Express Highway Vile Parle (East) Mumbai-400 057 Tel: 022- 6849 2450, Fax : 022- 6741 2313
CIN: U67190MH2007PLC168303 Email: info@phoenixarc.co.in, Website: www.phoenixarc.co.in.

E-Auction Sale Notice for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and to the borrowers/guarantors/mortgagors in particular, that the under mentioned property mortgaged to Phoenix Arc Limited pursuant to assignment of debt by **Motilal Oswal Home Finance Limited (Earlier Known as Aspire Home Finance Corporation limited -Assignor) will be sold on "AS IS WHERE IS, AS IS WHATEVER THERE IS AND WITHOUT RECOURSE BASIS"**, by way of **"online e-auction"** for recovery of dues and further interest, charges and costs etc. as detailed below in terms of the provisions of SARFAESI Act read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002) through website : **www.phoenixarc.co.in**/ as per the details given below

Date and time of E-Auction:- Date: 04-08-2026, 11:00 Am to 02:00 Pm (with unlimited extensions of 15 minute each)

Sl. No.	Borrower(s) / Co-Borrower (s)/Loan Account	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price, EMD & Last Date of Submission of EMD
1	**LAN: LXTHE00218-190070793 Branch: Theni Borrower: Paramasivan . Deep-avaliraj Co-Borrower: Prema . P Guarantor :**	**23-06-2021 For Rs: 758448/-** (Rupees Seven Lac Fifty Eight Thousand Four Hundred Forty Eight Only)	Old S.F. No - 512, Rs No. - 803/26, Block No. - 09, Ration Shop Street, Perumalgoundanpatti Village And B.Amma Patti Village Panchayat, Bodinaickanur, Theni, Tamilnadu - 625528	**Reserve Price: Rs.675000/-** (Six Lakh Seventy Five Thousand Only) **EMD: Rs.67500/-** (Sixty Seven Thousand Five Hundred Only) **Last date of EMD Deposit:03-08-2026**

Terms and Conditions of E- Auction: 1. The Auction is conducted as per the further Terms and Conditions of the Bid document and as per the procedure set out therein. Bidders may visit to the Web Portal: **https://www.auctionbazaar.com/** of our e-Auction Service Provider, **M/s. ARCA EMART PRIVATE LIMITED** for bidding information & support, the details of the secured asset put up for e-Auction and the Bid Form which will be submitted online. The interested buyers may go through the auction terms & conditions and process on the same portal and may contact to **Rajasekaran K9025136986 &, Sailesh Iyengar 9833801159,** details available in the above mentioned Web Portal and may contact their **Centralised Help Desk: + 91 83709 69696, E-mail ID: contact@auctionbazaar.com**. **2.** All the intending purchasers/ bidders are required to register their name in the portal mentioned above as **https://www.auctionbazaar.com/** and get user ID and password free of cost to participate in the e-auction on the date and time as mentioned aforesaid. **3.** For participating in the e-auction, intending purchasers/ bidders will have to submit the details of payment of refundable Earnest Money Deposit of 10% of the Reserve Price of the Secured asset along with copies of the PANCARD, Board Resolutions in case of Company and Address Proof on or before the Last date for submission of EMD mentioned above. Intending purchasers/bidders are required to submit separate EMDs for each of the Items/Properties detailed herein above. **4.** At any stage of the auction, the Authorised Officer may accept/reject/modify/cancel the bid/offer or post-pone the auction without assigning any reason thereof and without any prior notice. **5.** The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, applicable GST on the purchase consideration, stamp duty, registration fees, etc. that is required to be paid in order to get the secured asset conveyed/delivered in his/her/its favour as per the applicable law. **6.** The intending bidders should make their own independent enquiries regarding encumbrances, title of secured asset put on auction and claims/rights/dues affecting the secured assets, including statutory dues, etc prior to submitting their bid. The auction advertisement does not constitute and will not constitute any comm

தி.நகர் பேருந்து நிலையம் அருகில் உள்ள சிவா விஷ்ணு கோயில் சைவ-வைணவ ஒற்றுமையைப் பறைசாற்றி நிற்கிறது. 1945-ல் மாம்பலம் சன்மார்க்க சம்வர்த்தினி சபாவால் கட்டப்பட்ட இக்கோயிலில் 2010-ல் கும்பாபிஷேகம் நடைபெற்றது.

பெரம்பூர், பெரம்பூர் காரேஜ் ஒர்க்ஸ், பெரம்பூர் லோகோ ஒர்க்ஸ் என பெரம்பூரில் மட்டும் 3 ரயில் நிலையங்கள் உள்ளன. சுதந்திர இந்தியாவின் முதல் ரயில் பெட்டி தொழிற்சாலையும், தெற்கு ரயில்வேயின் மிகப்பெரிய மருத்துவமனையும் இங்குதான் உள்ளன.

கோயம்பேட்டில் சுத்திகரிக்கப்பட்ட கழிவுநீரை

ரயில்வே, தனியாருக்கு வழங்க வேண்டும்

அதிகாரிகளுக்கு ககன்தீப் சிங் பேடி அறிவுறுத்தல்

■ சென்னை

கோயம்பேட்டில் சென்னை குடிநீர் வாரியம் சார்பில், சுத்திகரிக்கப்பட்ட கழிவுநீரை ரயில்வே மற்றும் தனியார் நிறுவன பயன்பாட்டுக்கு வழங்க வேண்டும் என, நகராட்சி நிர்வாகத்துறை செயலர் ககன்தீப் சிங் பேடி, அதிகாரிகளுக்கு அறிவுறுத்தியுள்ளார்.

சென்னை குடிநீர் வாரியம் சார்பில், 342 கழிவுநீரேற்று நிலையங்கள் மற்றும் கழிவு நீர் சுத்திகரிப்பு நிலையங்கள் மூலம், கழிவுநீர் சுத்திகரிக்கப்பட்டு வருகிறது. கோயம்பேட்டில் செயல்பட்டு வரும் நாளொன்றுக்கு 45 மில்லியன் லிட்டர் உற்பத்தித் திறன் கொண்ட 3-ம் நிலை எதிர்மறை சவ்வூடு பரவல் முறை (TTRO) சுத்திகரிப்பு நிலையத்தில், அண்ணாநகர், கோடம்பாக்கம், அம்பத்தூர், வளசரவாக்கம் ஆகிய பகுதிகளிலிருந்து சேகரிக்கப்படும் கழிவுநீர் சுத்திகரிக்கப்பட்டு, தொழிற்சாலைகளின் பயன்பாட்டுக்காக சென்னையிலிருந்து 60 கி.மீ. தொலைவில் உள்ள சிப்காட் நிறுவனத்துக்கு சொந்தமான இருங்காட்டுக் கோட்டை, பிள்ளைப்பாக்கம், வல்லம் வடகல், ஸ்ரீபெரும்புதூர் மற்றும் ஓரகடம் ஆகிய பகுதிகளில் அமைந்துள்ள தொழிற்சாலைகளுக்கு தினசரி வழங்கப்பட்டு வருகிறது.

இந்நிலையத்தில், சுத்திகரிக்கப்படும் நீரின் தரம் நிர்ணயிக்கப்பட்டுள்ள தரத்தின் அடிப்படையில் உள்ளதா என, நகராட்சி நிர்வாகம் மற்றும் குடிநீர் வழங்கல் துறை செயலர் ககன்தீப் சிங் பேடி நேற்றுமுன் தினம் ஆய்வு செய்தார்.

இந்நிலையத்தில், சுத்திகரிக்கப்படும் நீரின் தரம் சரியான அளவில் இருப்பதால், இந்நீரைக் கொண்டு வாகனங்கள் மற்றும் ரயில் பெட்டிகளை சுத்தப்படுத்துதல், வணிக வளாகங்கள், திரையரங்குகள், மருத்துவமனைகள், உணவகங்கள் ஆகியவற்றில் பயன்படுத்தப்பட்டு வரும் மையப்படுத்தப்பட்ட குளிரூட்டும் அமைப்புகளில் இந்நீரை பயன்படுத்துவதற்கான நடவடிக்கைகளை அலுவலர்கள் மேற்கொள்ள வேண்டும் எனவும், கட்டுமான பணிகளுக்கும் சுத்திகரிக்கப்பட்ட நீரை பயன்படுத்துவதற்கான நடவடிக்கையையும் மேற்கொள்ள வேண்டும் எனவும் அறிவுறுத்தியுள்ளார். வளாகத்தை தூய்மையாக பராமரிக்குமாறும் அறிவுறுத்தினார்.

இதனைத்தொடர்ந்து, கோயம்பேட்டில் செயல்பட்டு வரும் நாளொன்றுக்கு 60 மில்லியன் லிட்டர் மற்றும் 120 மில்லியன் லிட்டர் சுத்திகரிப்பு திறன் கொண்ட கழிவுநீர் சுத்திகரிப்பு நிலையங்களின் செயல்பாடுகளை நேரில் ஆய்வு செய்தார்.

சென்னை குடிநீர் வாரிய மேலாண் இயக்குநர் த.ஆனந்த், பொறியியல் இயக்குநர் உ.பர்வீஸ், தலைமைப் பொறியாளர்கள் ஏ.ராதாகிருஷ்ணன், கு.பா.வைதேகி, மேற்பார்வை பொறியாளர்கள் எஸ்.பி.ஜெயப்பிரகாஷ், கு.ராமமூர்த்தி உள்ளிட்டோர் உடனிருந்தனர்.

இளம்காலை சூரியனின் அழகே தனி. சென்னை பெரம்பூரில் அடர்த்தியான மரங்களுக்கு இடையே ஊடுருவிப் பாயும் சூரியக் கதிர்களால், அப்பகுதியே ரம்மியமாகக் காட்சி அளிக்கிறது. நேரம் ஆக ஆக வெறிகொண்டு வெப்ப அலையை வீசாமல் நாள் முழுக்க இப்படியே இருந்தால் எவ்வளவு நன்றாக இருக்கும்! படம்: எஸ்.சத்தியசீலன்

இரண்டாம் கட்ட மெட்ரோ ரயில் திட்டத்தில் மாதவரம் – சோழிங்கநல்லூர் வரையிலான 5 –வது வழித்தடத்தின் ஒருபகுதியாக, அண்ணாநகர் பகுதியில் பிரம்மாண்ட தூண்கள் அமைக்கும் பணிகள் முழுவீச்சில் நடைபெற்று வருகிறது. படம்:எஸ்.சத்தியசீலன்

எழும்பூர் அரசு செயற்கை கருத்தரிப்பு மையத்துக்கு

மருத்துவர் பணியிடங்களை உருவாக்க வேண்டும்

முதல்வருக்கு கோரிக்கை

■ சென்னை

எழும்பூர் அரசு செயற்கை கருத்தரிப்பு மையத்துக்கு மருத்துவர் பணியிடங்களை உருவாக்க வேண்டும் என, அரசு மருத்துவர்களுக்கான சட்டப்போராட்டக் குழு தலைவர் மருத்துவர் பெருமாள் பிள்ளை தெரிவித்துள்ளார்.

இது தொடர்பாக, அவர் நேற்று வெளியிட்ட செய்திக் குறிப்பு:

தமிழக முதல்வர் விஜய் கடந்த 8-ம் தேதி சென்னை எழும்பூர் அரசு மகப்பேறு மருத்துவமனையை ஆய்வு மேற்கொண்டார். அப்போது, முதல்வர் என்ற அதிகார தோரணை எதுவும் இல்லாமல், தாய்மார்களுடன் சாதாரணமாக பேசியதையும், குழந்தைகளை தன் கைகளில் ஏந்தி கொஞ்சியதையும் மறக்க முடியாது. தமிழகத்தில் முதல்முறையாக சென்னை எழும்பூர் அரசு மகப்பேறு மருத்துவமனையில் இலவச கருத்தரிப்பு மையத்தில் பெண்ணுக்கு இரட்டை குழந்தைகள் பிறந்துள்ளன. பல்வேறு சவால்களை எதிர்கொண்டு மருத்துவர்கள் இந்த சாதனையை படைத்துள்ளனர்.

ஆனால், இந்த மையத்துக்கென்று மருத்துவர் பணியிடங்கள் இதுவரை உருவாக்காதது வருத்தமளிக்கிறது. அரசு உடனடியாக இந்த கருத்தரிப்பு மையத்துக்கு ஒரு பேராசிரியர், ஒரு இணைப் பேராசிரியர் மற்றும் இரண்டு உதவிப் பேராசிரியர் பணியிடங்களை உருவாக்க வேண்டும்.

கருரில் உயிரிழந்தவர்களின் வாரிசுகளுக்கு முதல்வர் அரசு பணி வழங்கியதை வரவேற்கிறோம். கரோனா பேரிடரில் பணியாற்றி உயிரிழந்த அரசு மருத்துவர் விவேகானந்தன் மனைவி அரசு வேலை வேண்டி 5 ஆண்டுகளுக்கும் மேலாக கண்ணீருடன் முதல்வருக்கு வேண்டுகோள் விடுத்த பிறகும், முந்தைய திமுக அரசு கருணை காட்டவில்லை. கரோனா காலத்தில் மக்களை காப்பாற்ற போராடி உயிரிழந்த மருத்துவர் விவேகானந்தன் மனைவிக்கு நிவாரணம் மற்றும் அரசு வேலைக்கான ஆணையை முதல்வர் வழங்க வேண்டும்.

அரசு மருத்துவர்களுக்கு அரசாணை 354-ஐ அமல்படுத்தி, அதன்படி ஊதியம் வழங்க வேண்டும். தமிழகத்தில் மிகப்பெரிய மாற்றத்தை ஏற்படுத்திட முனைப்பு காட்டும் நம் முதல்வர், நிச்சயம் அரசு மருத்துவர்களின் வேதனைகளுக்கு முற்றுப்புள்ளி வைப்பார் என எதிர்பார்க்கிறோம்.

இவ்வாறு அவர் தெரிவித்துள்ளார்.

யானைக்கவுனியில் வெளிமாநில லாட்டரி விற்றவர் கைது

■ சென்னை

யானைக்கவுனி பகுதியில் லாட்டரி சீட்டுகள் விற்பனை செய்யப்படுவதாக கிடைத்த ரகசிய தகவலின் பேரில், போலீஸார் நேற்று முன் தினம் யானைக்கவுனி, வால் டாக்ஸ் சாலை மற்றும் என் எஸ்சி போஸ் சாலை ஆகிய பகுதிகளில் கண்காணிப்பில் ஈடுபட்டிருந்தனர்.

அப்போது என் எஸ்சி போஸ் சாலை சந்திப்பு அருகே உள்ள பெட்டிக் கடை முன்பு ஒரு நபர் வெளிமாநில லாட்டரி சீட்டுகளின் 3 இலக்க எண்கள் மற்றும் 4 இலக்க எண்களை வாட்ஸ்-ஆப் மூலம் சட்டவிரோத விற்பனை செய்து கொண்டிருந்தது தெரியவந்தது.

அவர் பழைய வண்ணாரப்பேட்டை, ஜெயராம் நாடார் தெருவைச் சேர்ந்த முகமது இக்பால் (48) என்பது தெரியவந்தது. அவர் மீது ஏற்கெனவே லாட்டரி விற்பனை தொடர்பாக குற்ற வழக்கு இருப்பதும் தெரியவந்தது. இதையடுத்து அவரை போலீஸார் கைது செய்தனர்.

சாய்ராம் கல்விக் குழும தாளாளர் லியோமுத்து நினைவேந்தல் நிகழ்ச்சி

ரூ.8 கோடி கல்வி உதவித் தொகை அறிவிப்பு

■ சென்னை

ஸ்ரீ சாய்ராம் கல்விக் குழும தாளாளர் லியோமுத்து 11-ம் ஆண்டு நினைவேந்தல் நிகழ்ச்சி ஸ்ரீ சாய் ராம் பொறியியல் கல்லூரி வளாகத்தில் உள்ள அவரது நினைவிடத்தில் நடைபெற்றது.

கல்விக் குழும முதன்மை செயல் அதிகாரி சாய்பிரகாஷ் லியோமுத்து தலைமை தாங்கி பேசும்போது, கல்லூரியில் உள்ள பல்வேறு வசதிகளை மாணவர்கள் பயன்படுத்திக் கொள்ள வேண்டும் என கேட்டுக்கொண்டார். மேலும் வரும் கல்வியாண்டில் பொருளாதாரத்தில் பின்தங்கிய மாணவர்களுக்கு ரூ.8 கோடி கல்வி உதவித்தொகை வழங்கப்படும் என அறிவித்தார்.

கல்வி வளாகத்துக்குள் உள்ள ஏரி தூர்வாரப்பட்டு அதில் மக்கள் நடைப்பயிற்சி செய்ய நடைபாதை அமைக்கப்பட்டுள்ளது. அந்த ஏரியைச் சுற்றி 200 மரக்கன்றுகள் நடப்பட்டன.

விழாவில் ஐஜஎம்ஏ ஃபோர்கிங் நிறுவனர் சரத்பாபு ஏழுமலைசிறப்பு விருந்தினராகப்பங்கேற்றார். சாய் ராம் நிறுவனர் லியோமுத்துவின் விடா முயற்சி குறித்தும், கொடைத் தன்மை குறித்தும் எடுத்துரைத்தார்.

பேராசிரியர் கே.மாறன் வரவேற்புரை நிகழ்த்தினார்.

சாய்ராம் பொறியியல் கல்லூரி முதல்வர்கள் ஜே.இராஜா, ஜே.பழனிக்குமார் மற்றும் கல்விக்குழும அறங்காவலர்கள் கலைச்செல்வி லியோமுத்து, சதீஷ் குமார், முனுசாமி, பாலசுப்பிரமணியம், முதன்மை தகவல் அதிகாரி நரேஷ்ராஜ், ஏ.இராஜேந்திரபிரசாத், பேராசிரியர்கள் மற்றும் மாணவர்கள் கலந்துகொண்டனர்.

ஸ்ரீ சாய்ராம் கல்விக் குழும தாளாளர் லியோமுத்து நினைவேந்தல் நிகழ்ச்சியின் ஒருபகுதியாக கல்லூரி வளாகத்தில் உள்ள ஏரியைச் சுற்றி 200 மரக்கன்றுகள் நடப்பட்டன.

சென்னை வெளிவட்டச் சாலை தனியார் ஒப்பந்த முயற்சியை

அரசு திரும்பப் பெற வேல்முருகன் வலியுறுத்தல்

■ சென்னை

சென்னை வெளிவட்டச் சாலைத் தொடர்பான தனியார் ஒப்பந்த முயற்சியை, தமிழக அரசு உடனடியாகத் திரும்பப் பெற வேண்டும் என்று, தமிழக வாழ்வுரிமைக்கட்சி தலைவர் தி.வேல்முருகன் வலியுறுத்தியுள்ளார்.

இது குறித்து, அவர் வெளியிட்ட அறிக்கை:

சென்னை வண்டலூர் முதல் மீஞ்சூர் வரை நீளும் வெளிவட்டச் சாலை என்பது தமிழகத்தின் பொருளாதார ஓட்டத்தைத் தாங்கி நிற்கும் முக்கியமான பொதுச் சொத்து. சென்னை நகரின் போக்குவரத்து நெரிசலைக்குறைத்து, சரக்குப்போக்குவரத்தையும் தொழில் வளர்ச்சியையும் வேகப்படுத்தும் இந்த கட்டமைப்பை, நீண்டகால வருமான உரிமையுடன் தனியாரிடம் ஒப்படைக்க முயற்சிப்பது மிகுந்த கவலைக்குரியது.

தமிழக அரசு மக்களின் வரிப் பணத்தில் உருவாக்கிய உள்கட்டமைப்பின் பயனை, பல ஆண்டுகள் தனியார் நிறுவனம் அனுபவிக்கும் வகையில் ஒப்பந்தம் செய்வது, எந்த வகையிலும் மக்கள் நல ஆட்சிக்கு ஏற்றதல்ல. இந்த ஒப்பந்தம் தொடர்பாக எழுந்துள்ள சந்தேகங்கள் அனைத்தும் வெளிப்படையான முறையில் விளக்கப்பட வேண்டும். சென்னை வெளிவட்டச் சாலைத் தொடர்பான தனியார் ஒப்பந்த முயற்சியை, தமிழக அரசு உடனடியாகத் திரும்பப் பெற வேண்டும்.

இவ்வாறு அவர் தெரிவித்துள்ளார்.

டிஎன்பிஎஸ்சி தேர்வு விடைத்தாள் பதிவேற்றம்

■ சென்னை

கடந்த 2023-ம் ஆண்டு மே 21, 22-ம் தேதி நடத்தப்பட்ட வேளாண்மை அலுவலர் தேர்வு மற்றும் தோட்டக்கலை அலுவலர் தேர்வுக்கான விடைத்தாள்கள் இணையதளத்தில் பதிவேற்றம் செய்யப்பட்டுள்ளன. இந்த வசதியை ஆகஸ்ட் 8-ம் தேதி வரை பயன்படுத்திக் கொள்ளலாம் என்று டிஎன்பிஎஸ்சி தேர்வுக் கட்டுப்பாட்டு அலுவலர் ப.ஸ்ரீ வெங்கடபிரியா தெரிவித்துள்ளார்.

பிரின்ஸ் ஸ்ரீ பாலாஜி கலை மற்றும் அறிவியல் கல்லூரியின் 2-ம் ஆண்டு பட்டமளிப்பு விழா

திரைப்பட இயக்குநர் ஆர்.பாண்டியராஜன் பங்கேற்பு

■ சென்னை

பிரின்ஸ் ஸ்ரீ பாலாஜி கலை மற்றும் அறிவியல் கல்லூரியின் 2-ம் ஆண்டு பட்டமளிப்பு விழா, பிரின்ஸ் கல்விக் குழும தலைவர் கே.வாசுதேவன் தலைமையில் நடைபெற்றது.

பிரின்ஸ் கல்விக் குழும துணைத் தலைவர்கள் வா.விஷ்ணு கார்த்திக், வா.பிரசன்ன வெங்கடேசன் ஆகியோர் வரவேற்புரை வழங்கி, சிறப்பு விருந்தினரை கவுரவித்தனர். கல்லூரி முதல்வர் பி.தனவந்தினி ஆண்டறிக்கையை வாசித்தார்.

பிரின்ஸ் ஸ்ரீ வெங்கடேஸ்வரா பத்மாவதி பொறியியல் கல்லூரி முதல்வர் ஜி.இந்திரா, பிரின்ஸ் டாக்டர் கே.வாசுதேவன் பொறியியல் மற்றும் தொழில்நுட்பக் கல்லூரி முதல்வர் டி.சுந்தர் செல்வின், பிரின்ஸ் கல்விக் குழும செயலாளர் வி.ரஞ்சினி வாசுதேவன், கல்வி ஆலோசகர்களான எஸ்.ரகு, கே.பார்த்தசாரதி, எம்.தருமன் முன்னிலை வகித்தனர்.

தமிழ்த் திரைப்பட நடிகரும் இயக்குநருமான ஆர்.பாண்டியராஜன் சிறப்பு விருந்தினராக கலந்து கொண்டு, மாணவர்களுக்கு பட்டங்களை வழங்கி வாழ்த்திப் பேசுகையில், ‘‘கல்லூரியில் படிக்கும்போது ஆண்டுக்கு சில தேர்வுகள் மட்டுமே நடைபெறும். ஆனால் இனிவரும் வாழ்க்கையில் ஒவ்வொரு நாளும் ஒரு புதிய தேர்வாகவே அமையும். இனி உங்களுக்கு கூடுதலான பொறுப்புகளும் காத்திருக்கின்றன. உங்கள் பெற்றோருக்கு துணையாக இருந்து, அவர்களின் சுமையை குறைப்பதே நீங்கள் அவர்களுக்குச் செய்யும் மிகப்பெரிய கடமையாகும்.

உங்கள் முயற்சியை ஆரம்பத்தில் ‘இது வீண் முயற்சி’ என்று கூறுவார்கள். ஆனால் அவர்கள் முன்னாலேயே நீங்கள் வெற்றி பெற்று, ‘இது விடாமுயற்சிக்குக் கிடைத்த பரிசு’ என்று சொல்ல வையுங்கள். அதுவே உண்மையான வெற்றியாகும். கடினமாக உழைத்து உங்கள் இலக்குகளை எட்டுங்கள்’’ என்று கூறி மாணவர்களுக்கு வாழ்த்து தெரிவித்தார்.

பிரின்ஸ் ஸ்ரீ பாலாஜி கலை மற்றும் அறிவியல் கல்லூரியின் 2–ம் ஆண்டு பட்டமளிப்பு விழாவில் பங்கேற்றவர்கள்.

55 பவுன் நகைகளை வாங்கி ஏமாற்றிய பெண் கைது

■ சென்னை

உறவினர் வீட்டு சுப நிகழ்ச்சிக்குச் செல்வதாக கூறி 55 பவுன் தங்க நகைகளை வாங்கிக் கொண்டு ஏமாற்றிய பெண்ணை போலீஸார் கைது செய்தனர்.

கொடுங்கையூர் சுகந்தாம்பாள் நகர் பகுதியைச் சேர்ந்தவர் பிரபாவதி (43). இவர் தனது மகள், மகனுடன் வசித்து வருகிறார். சில ஆண்டுகளுக்கு முன்பு இவரது தெருவில் வசிக்கும் ராஜேஸ்வரி என்பவர் மூலம் அவரது தங்கை தீபா (35) என்பவர் பிரபாவதிக்கு அறிமுகமாகியுள்ளார். அதன்பிறகு இவரது குடும்பத்தில் ஒருவர்போல நட்பாக பழகி வந்துள்ளார்.

இந்நிலையில், கடந்த 2025 மார்ச் மாதம் தீபா தனது உறவினர் வீட்டு சுப நிகழ்ச்சிக்கு செல்வதற்காக பிரபாவதியிடம் இருந்து 55 பவுன் தங்க நகைகளை வாங்கியுள்ளார். அதன் பிறகு நகைகளை திருப்பித் தரவில்லை. பலமுறை கேட்டும் திருப்பித் தராததால் பிரபாவதி இதுகுறித்து கொடுங்கையூர் காவல் நிலையத்தில் புகார் கொடுவித்து, குற்றவியல் நீதிமன்றத்திலும் மனு தாக்கல் செய்தார்.

இந்த வழக்கை விசாரித்த நீதிமன்றம், தீபா மீது நடவடிக்கை எடுக்குமாறு கொடுங்கையூர் குற்றப்பிரிவு போலீஸாருக்கு அறிவுறுத்தியது. அதன்பேரில், மூலச்சத்திரம் பகுதியைச் சேர்ந்த தீபாவை போலீஸார் நேற்று கைது செய்தனர். பிரபாவதியிடம் இருந்து வாங்கிய நகைகளை அடகு வைத்து, பணத்தை தனது தேவைக்கு பயன்படுத்தியது விசாரணையில் தெரிய வந்தது. தீபா மீது போலீஸார் வழக்கு பதிவு செய்து, அவரை நீதிமன்றத்தில் ஆஜர்படுத்தி சிறையில் அடைத்தனர்.

படிவம் B
பொது அறிவிப்பு
(இந்திய திவால் நிலை மற்றும் திவால் வாரியத்தின் (கலைப்பு செயல்முறை) ஒழுங்குமுறை சட்டப்பிரிவு 12-ன் படி
பெருநிறுவன நபர்களுக்கான திவால் நிலைத் தீர்க்கும் செயல் முறை விதிமுறைகள் 2016-ன் கீழ்)
M/s. சுருதி மில்க் பிராடக்ட்ஸ் பிரைவேட் லிமிடெட் நிறுவனத்தின் பாத்தியதாரர்கள்/ கிரெடிட்டர்களின் கவனத்திற்கு

சம்பந்தப்பட்ட விபரங்கள்		
1	பெருநிறுவன கடன்தாரரின் பெயர்	சுருதி மில்க் பிராடக்ட்ஸ் பிரைவேட் லிமிடெட்
2	கடன் பெற்ற நிறுவனம் தொடங்கப்பட்ட ஆண்டு	03.03.2008
3	பெருநிறுவன கடன்தாரர் எந்த குழுமத்தின் கீழ் இணைக்கப்பட்டுள்ளது / பதிவு செய்யப்பட்டுள்ளது	ROC சென்னை
4	பெருநிறுவனத்தின் அடையாள எண் / பெறுநிறுவன/ கடன்தாரரின் வரையறுக்கப்பட்ட பொறுப்பு அடையாள எண்	CIN-U15200TN2008PTC066681
5	பெருநிறுவன கடன்தாரரின் பதிவு அலுவலக முகவரி மற்றும் முதன்மை அலுவலகம் (ஏதேனும் இருந்தால்)	பதிவு அலுவலகம்: 18 வெள்ளாளர் வீதி, அம்பத்தூர், சென்னை-600058, தமிழ்நாடு முதன்மை அலுவலகம் : கதவு எண் : 4-2198/1, பெங்களூரு பைபாஸ் ரோடு, காவலர் பயிற்சி மையம் எதிர்புறம், சித்தூர்- 517 128, ஆந்திரபிரதேசம்.
6	திவால் நிலை தீர்வு செயல்முறை முடிவடைந்த நாள்	03.07.2026
7	கலைப்பு நிலை ஆரம்பிக்கப்பட்ட நாள்	03.07.2026 (10.07.2026 அன்று NCLT-ல் ஆர்டர் பதிவேற்றப்பட்டது)
8	கலைப்பு அதிகாரியின் பெயர் மற்றும் பதிவு எண்	R. ராகவேந்திரன்,B.Com,FCA, CISA, IBBI/IPA-001/IP-P00211 /2017- 18/10411
9	கலைப்பு அதிகாரி Board-ல் பதிவு செய்யப்பட்ட மின்னஞ்சல் மற்றும் முகவரி	பிளாட் எண்.3, துருவதரா அப்பார்ட்மெண்ட் 241, Dr. ராஜேந்திரபிரசாத் ரோடு, டாடாபாத், கோயமுத்தூர் - 641012. E mail: ragavca@gmail.com
10	கலைப்பு அதிகாரியின் கடிதப்பரிமாற்றத்திற்காக பயன்படுத்தும் மின் அஞ்சல் / முகவரி	பிளாட் எண்.3, துருவதரா அப்பார்ட்மெண்ட் 241, Dr. ராஜேந்திரபிரசாத் ரோடு, டாடாபாத், கோயமுத்தூர் - 641012. E mail: shruthimilk.ibc@gmail.com
11	உரிமைகோரல்களை சமர்ப்பிக்க வேண்டிய கடைசி தேதி	01.08.2026

03.07.2026 அன்று மாண்பமை தேசிய நிறுவன சட்ட தீர்ப்பாயம், சென்னை (NCLT Bench-II) M/s. சுருதி மில்க் பிராடக்ட்ஸ் பிரைவேட் லிமிடெட் நிறுவனத்தின் மீது பெருநிறுவன கலைப்பு நடைமுறையை தொடங்க உத்தரவிட்டுள்ளது என்பதை தெரிவித்துக் கொள்கிறோம்.

M/s. சுருதி மில்க் பிராடக்ட்ஸ் பிரைவேட் லிமிடெட் நிறுவனத்தின் பாத்தியதாரர்கள்/ கிரெடிட்டர்கள் தங்களுக்கு வரவேண்டிய தொகைகள் இருந்தால் மேற்கண்ட வரிசை எண். 10ல் உள்ள கலைப்பு அதிகாரியிடம் 01.08.2026 க்குள் விண்ணப்பிக்க வேண்டும்.

நிதிக்கடன் வழங்குநர்கள் தங்களின் உரிமைகோரல்களை மின்னணு முறையில் மட்டுமே ஆதாரத்துடன் சமர்ப்பிக்க வேண்டும். மற்ற அனைத்து கடன் வழங்குநர்களும் நேரடியாகவோ, தபால் மூலமாகவோ, அல்லது மின்னஞ்சல் மூலமாகவோ ஆதாரத்துடன் சமர்ப்பிக்கலாம்.

தவறான உரிமைக்கோரல்கள் மற்றும் தவறான ஆவணங்களை சமர்ப்பித்தால் அபராதம் விதிக்கப்படும்.

R. ராகவேந்திரன், B.Com FCA,CISA
IBBI/IPA-001/IP-P00211/2017-18/10411
கலைப்பு அதிகாரி M/s. சுருதி மில்க் பிராடக்ட்ஸ் பிரைவேட் லிமிடெட்
AFA Valid till 31.12.2026
நாள் : 13.07.2026
இடம் : கோயமுத்தூர்

CLEANING DRIVE HPCL Refinery in association with GVMC organised a beach clean-up drive at RK Beach on Sunday as part of Swachhata Pakhwada, 2026. Employees and officials of HPC, GVMC participated in the event

Implement G.O.45, power staff demand

EXPRESS NEWS SERVICE @ Vijayawada

THE AP Power Employees Forum has demanded the immediate implementation of G.O. Ms. No. 45 in power utilities, stating that any further delay is unjustified and is causing uncertainty among thousands of employees.

Addressing the media in Vijayawada on Sunday, the Forum leaders G. Ramakrishna, S. Koteswara Rao said that although the State government had enhanced the retirement age of government employees to 62 years, G.O. Ms. No. 45 orders are yet to be implemented in power utilities. They alleged that the delay left employees in a state of anxiety with some retirement-related formalities also being put on hold.

MA&UD digital platform to monitor 800 water projs

Online Works Monitoring System is designed to be a decision-support and problem solution mechanism to track water supply issues

S GURU SRIKANTH @ Vijayawada

IN a major shift toward data-driven urban governance, the Andhra Pradesh Municipal Administration and Urban Development Department has deployed an enterprise-grade digital platform to transition infrastructure monitoring into accountable, evidence-based service delivery.

Through the pioneering Online Works Monitoring System (OWMS), the state has brought over 800 water-supply and sewerage projects across 123 Urban Local Bodies (ULBs)—representing a capital outlay of ₹19,561 crore—into a unified, real-time command view.

Funded via AMRUT 2.0, the Asian Infrastructure Investment Bank (AIIB), and Swachh Bharat Mission 2.0, the massive program targets severe utility deficits, including a daily urban water shortage of 762 million litres per day (MLD).

Highlighting the vision behind the digital intervention, S Suresh Kumar, Principal Secretary, Municipal Administration and Urban Development Department, observed that urban water security cannot be achieved merely by sanctioning projects or creating isolated assets.

He stated that every component—from source to household tap—must function as one integrated system, with the government's focus anchored on converting public investment into reliable, measurable service delivery for its 173.5 lakh urban citizens.

As Suresh Kumar noted, large civil engineering projects frequently suffer from the "weakest-link problem," where a network that is physically 95 per cent complete remains non-functional because a single component—such as a pending railway or national highway clearance—stalls the entire line.

The OWMS eliminates this vulnerability by deconstructing complex projects into trackable sub-components, enabling senior officials to isolate critical-path bottlenecks from routine construction variables.

The Principal Secretary explained that the platform is designed to be a decision-support and problem-resolution mechanism, allowing the administration to pinpoint specific delays, assign responsibility, intervene effectively, and track issues to closure.

To guarantee data integrity, the department has shortened the reporting chain via a dedicated mobile application for field engineers.

Moving away from manual, retrospective paper trails, project progress is captured directly from work sites accompanied by real-time photographic evidence.

This data undergoes a strict two-tier verification workflow where supervisory authorities validate submissions before they enter official records, ensuring alignment between digital reports and physical progress.

Beyond civil works, the OWMS actively resolves administrative bottlenecks like forest clearances, land disputes, and utility shifting. Suresh Kumar observed that monitoring should support field teams rather than serve as a fault-finding exercise, helping engineers secure statutory decisions quickly rather than merely recording delays.

This digital workflow also covers financial processing, shifting project billing to an online system that slashes the processing cycle from 25 days to a single week, stabilising contractor cash flows.

Complementing the rollout, the state has initiated comprehensive, multi-tiered capacity-building programs from grassroots field functionaries to senior project managers. Suresh Kumar stated that a digital platform can succeed only when every official understands how to use data to improve delivery.

By structurally aligning field-level evidence, the system ensures that infrastructure investments transition into dependable public services for urban population.

STRICT TWO-TIER VERIFICATION

Data provided by Online Works Monitoring System (OWMS) undergoes a strict two-tier verification workflow where supervisory authorities validate submission before they enter official records, ensuring alignment between digital reports and physical progress of the works undertaken by the municipal department

Govt sanctions 91.38 acres for Google AI Hub Logistics

USHA PERI @ Visakhapatnam

THE State government has approved the allotment of 91.38 acres at Kanamam village in Anandapuram mandal of Visakhapatnam district for the development of a logistics and light industrial park to support the warehousing and storage requirements of Google's proposed India AI Hub in Visakhapatnam.

The land has been allotted to Ecobox Industrial Asset IV Private Limited at ₹55 lakh per acre. The project envisages an investment of ₹1,008 crore and is expected to generate around 5,000 jobs.

The government noted that Google had identified Ecobox, through Logicap Holdings, as its preferred development partner for the logistics infrastructure required for the AI Hub.

Subject to the execution of final agreements, Google plans to utilise the industrial park in phases to meet the warehousing, logistics and service requirements of the proposed data centre campus.

The order grants Google the first right of refusal to purchase all or part of the site and facilities after they become operational.

If the company does not require facilities planned in subsequent phases, Ecobox may lease or sell the remaining space to third parties in accordance with the approved land use. The government has also approved the use of about five to seven acres within the project for networking and connectivity infrastructure to support the broader data centre ecosystem.

The proposed logistics and light industrial park will have a total built-up area of 19.45 lakh sq. ft. across 44.65 acres.

It will comprise three warehouse blocks, a light manufacturing unit, and an administrative building.

The three warehouse blocks will together provide 14.68 lakh sq. ft. of built-up space, while the project will also include a 2.42 lakh sq. ft. light manufacturing block, a 1.90 lakh sq. ft. facility for data centre and allied activities, and a 45,000 sq. ft. administrative building.

The proposal received clearance from the State Investment Promotion Board (SIPB) following the recommendations of the State Investment Promotion Committee (SIPC).

The government has directed the Visakhapatnam Metropolitan Region Development Authority (VMRDA) to develop a 24-metre-wide master plan road to the site.

The logistics park forms part of the ecosystem being developed for Google's proposed $15-billion India AI Hub in Visakhapatnam.

Planned with a 1-gigawatt data centre capacity and spread across nearly 600 acres across three locations in Visakhapatnam and Anakapalli, the project is being developed with infrastructure partners Adani-ConneX and Nxtra by Airtel.

Handloom Exhibition-cum- Sale 2026 organised by the Department of Handlooms and Textiles commenced in New Delhi on Sunday | EXPRESS

AP Handlooms Expo-cum-sale-26 begins in New Delhi

EXPRESS NEWS SERVICE @ Vijayawada

ANDHRA Pradesh has showcased its vibrant handloom heritage with the inauguration of the "Handloom Exhibition-cum-Sale 2026" at AP Bhavan, New Delhi.

The exhibition, organised by the Department of Handlooms and Textiles, Government of Andhra Pradesh, was inaugurated on Sunday by Arja Srikanth, Special Commissioner, AP Bhavan, along with Rama Rao, Additional Commissioner, and Venkata Ramana, Deputy Commissioner. The event will continue for eight days, till July 19, 2026.

The state, home to 1,77,447 handloom weavers, is renowned for its rich cultural legacy in hand-woven fabrics.

Each district contributes distinctive varieties, with 35 handloom products identified under the "One District One Product (ODOP)" initiative. Iconic weaves such as Uppada Jamdhani Sarees, Mangalagiri Sarees, Venkatagiri Sarees, and Dharmavaram Silk Sarees & Pavadas have earned Geographical Indication (GI) recognition, reflecting Andhra Pradesh's artistic traditions.

The exhibition features a wide range of fabrics including Ponduru Khadi Sarees & Shirting, Vizianagaram Lungies, Konaseema Cotton Sarees, Pedana Kalamkari Sarees, Bandar Sarees, Yemmiganur Bed Sheets, and Kodumuru Gadwal Sarees, among others.

The officials said Andhra Pradesh is participating in "Bharat Tex 2026 – A Global Textile Expo" to promote international partnerships and B2B opportunities.

EXPRESS READ

APSEB Engineers Association annual meet concludes in Rajamahendravaram

Vijayawada: The Annual General Body Meeting (AGM) of the APSEB Engineers Association concluded successfully on Sunday at Rajamahendravaram. The Association welcomed the government's decision to issue a recruitment notification for 629 Assistant Executive Engineer (AEE) posts across state power utilities. Members appreciated government's deicision.

Kerala to launch green energy roadmap

Vijayawada: Replicating the highly successful public utility energy models pioneered in AP, the Kerala government is set to partner with Energy Efficiency Services Limited (EESL) to launch an ambitious green energy roadmap. The state plans to emulate the benchmark AP-EESL framework—nationally recognised for slashing administrative power costs—to anchor its own transition toward carbon neutrality.

GOVERNMENT OF ODISHA, DEPARTMENT OF WATER RESOURCES, OFFICE OF THE ADDITIONAL CHIEF ENGINEER, BALANGIR MINOR IRRIGATION CIRCLE, BALANGIR

e-Procurement Notice

Bid Identification No: BMIC-BLGR/02/2026-27

No.32001/534/2627 : The Chief Engineer, Balangir M.I Circle, Balangir on behalf of Hon'ble Governor of Odisha invites **percentage rate bids in Double cover only through ONLINE mode for the** Construction of works detailed in the table from **"B & A"** Class Contractors registered with the State Government and contractors of equivalent Grade/Class registered with Central Government /M.E.S/Railways for execution of civil works on production of definite proof from the appropriate authority. The bidders may submit bids for any or all of the following works.

1.	Name of the works	:-	Civil Construction works under M.I. Division, Balangir for the year 2026-27
2.	Total No. of works.	:-	06(Six) Nos.
3.	Estimated Cost.	:-	Varies from Rs. 100.41 lakh to 122.76 lakh (Approximately)
4.	Class of Contractor	:-	Class "B & A"
5.	Period of completion	:-	**Refer DTCN**
6.	Date & time of Availability of Bid Document in the Portal for online bidding.	:-	From 13.07.2026 at 10.00 A.M. to 22.07.2026 up to 5.00 PM.
7.	Last date/Time for receipt of Bid only in ONLINE.	:-	22.07.2026 up to 5.00 P.M.
8.	Date and place of Opening of Technical Bid.	:-	23.07.2026 at 11.00 A.M. at Office of the Additional Chief Engineer, Balangir M.I, Circle, Balangir.
9.	Date/ Time of Opening of Financial Bid	:-	To be intimated through website/E-mail after evaluation of Technical Bid.
10.	Date of Transparent Lottery (if cases arise).	:-	To be intimated through website/E-mail after evaluation of Financial Bid.
11.	Name & Address of the Officer Inviting the Bid.	:-	Office of the Additional Chief Engineer, Balangir M.I Circle, Balangir, Near Sub-Collector Office, Women's College Chowk, Dist. -Balangir, Pin-767001, **E-mail ID:- acemicbalangir2023@gmail.com**

Further details can be seen from the "e" Procurement Portal https://tendersodisha.gov.in

OIPR- 32001/32347/1/26-27/0004 **Sd/- Chief Engineer, Balangir M.I. Circle, Balangir**

GOVERNMENT OF ODISHA, OFFICE OF THE CHIEF CONSTRUCTION ENGINEER, CENTRAL RURAL WORKS CIRCLE, BHUBANESWAR

No. 3985 / Date:- 04.07.2026

25001/713/2627 **"e" Procurement Notice for Road Works**

1.	Name of the Work	:	Road Works under MMSY -Transferred Road Improvement Programme (MMSY -TRIP) , MMSY-Improvement to Existing RD road & MMSY -CMRL for the year 2024-25, 2025-26 & 2026-27
2.	Total No. of works	:	11 Nos. of Road works for the year 2024-25, 2025-26 & 2026-27
3.	Estimated Cost of the work	:	Varies from Rs.99.67 lakh to Rs.831.75 lakh
4.	Class of Contractor	:	
	a) Estimated cost more than Rs. 20.00 lakh up to Rs. 3.00 Crores.	:	**B Class** (of Odisha PWD) or relevant class of other licensing authorities
	b) Estimated cost more than Rs. 1.00 Crore up to Rs. 20.00 Crores.		**A Class** (of Odisha PWD) or relevant class of other licensing authorities
	c) Estimated cost more than Rs. 6.00 Crore up to Rs. 50.00 Crores.		**Special Class** (of Odisha PWD) or relevant class of other licensing authorities
	d) Estimated cost more than Rs. 20.00 Crores.		**Super Class** (of Odisha PWD) or relevant class of other licensing authorities
5.	Period of completion	:	**As mentioned in Column-7 of Annexure**
6.	Offered rates by bidder	:	The offered rate by the contractor shall be excluding GST
7.	Other details	:	

Procurement Officer	Bid Identification No.	Availability of Tender on-line for bidding		Date & Time of opening of tender	
		From	To	Technical Bid	Financial Bid
1	2	3	4	5	6
Chief Construction Engineer, Central Rural Works Circle, Bhubaneswar	Tender- Online-C.C.11 of 2026	17.07.2026 at 11.00 AM	29.07.2026 Up to 5.00 PM	30.07.2026 at 11.00 AM	To be intimated later on

Further details can be seen from the web site **www.tendersodisha.gov.in**

OIPR- 25001/25082/1/26-27/0011 **Sd/- Chief Construction Engineer, Central Rural Works Circle, Bhubaneswar**

FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S. SHRUTHI MILK PRODUCTS PRIVATE LTD

Sl.No.	PARTICULARS	DETAILS
1	Name of corporate debtor	Shruthi Milk Products Private Limited
2	Date of incorporation of corporate debtor	03.03.2008
3	Authority under which corporate debtor is incorporated /registered	ROC Chennai
4	Corporate Identity No. of corporate debtor	CIN-U15200TN2008PTC066681
5	Address of the registered office and principal office (if any) of corporate debtor	**Regd Address :** 18 Vellalar Street, Ambattur, Chennai-600058 **Principal Address :** D.NO : 4-2198/1, Bangalore Bypass Road, Opp. to District Police Training Center Chittoor – 517 128
6	Date of closure of Insolvency Resolution Process	03.07.2026
7	Liquidation commencement date of corporate debtor	03.07.2026 (Order Uploaded in NCLT on 10.07.2026)
8	Name and registration number of the insolvency professional acting as liquidator	**R. Raghavendran,** B.Com,FCA, CISA, IBBI/IPA-001/IP-P00211 /2017- 18/10411
9	Address and e-mail of the liquidator, as registered with the Board	Flat No.3, Dhruvatara Apartments, 241, Dr. Rajendraprasad Road, Tatabad, Coimbatore - 641012. **E mail: ragavca@gmail.com**
10	Address and e-mail to be used for correspondence with the liquidator	Flat No.3, Dhruvatara Apartments, 241, Dr. Rajendra Prasad Road, Tatabad, Coimbatore - 641012. **E mail: shruthimilk.ibc@gmail.com**
11	Last date for submission of claims	01.08.2026

Notice is hereby given that the National Company Law Tribunal Chennai Bench-II has ordered the commencement of liquidation of **M/s. Shruthi Milk Products Private Limited** on 03.07.2026.

The stakeholders of **M/s. Shruthi Milk Products Private Limited** are hereby called upon to submit their claims with proof on or before 01.08.2026, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

R. Raghavendran B. Com, FCA, CISA,
Liquidator for M/s. Shruthi Milk Products Private Limited
Registered Number IBBI/IPA-001/IP-P00211/2017-18/10411
AFA Valid till 31.12.2026.

Date : 13.07.2026
Place : Coimbatore

FEDBANK FINANCIAL SERVICES LTD. AUCTION NOTICE

This is to inform the public at large that FEDBANK FINANCIAL SERVICES LTD. has decided to conduct Auction of Gold ornaments belonging to accounts (mentioned below) which are NPA (Non-performing Asset) or margin breach account/s or any account/s falling into the loan recall clause as specified in the **terms & condition** of the Loan. The Auction would be held as per the schedule provided below:

District auction date : 23/07/2026 **Online auction date : 24/07/2026**

Base Branch - AMALAPURAM - Contact: 9949595993 **District - AMALAPURAM** - Contact: 9949595993 FEDGL05820**000023 Base Branch - Anantapur** - Contact: 9966726566 **District - Anantapur** - Contact: 9966726566 FEDGL01010**007563 Base Branch - APSARA CIRCLE** - Contact: 9703677223 **District - APSARA CIRCLE** - Contact: 9703677223 FEDGL02020**011132**, 011155 **Base Branch - ARUNDALPET** - Contact: 9966213964 **District - ARUNDALPET** - Contact: 9966213964 FEDGL00170**009318 Base Branch - BADVEL** - Contact: 9441380394 **District - APSARA CIRCLE** - Contact: 9703677223 FEDGL02040**014218**, 014808 **Base Branch - Bhimavaram** - Contact: 9666566116 **District - Devi chowk** - Contact: 7993945828 FEDGL00490**004105 Base Branch - Danavaipeta** - Contact: 9885765764 **District - Devi chowk** - Contact: 7993945828 FEDGL00500**004506 Base Branch - GANDHI NAGAR** - Contact: 8008093133 **District - Gandhi nagar** - Contact: 8008093133 FEDGL02200**012823**, 012945 **Base Branch - Kadiri** - Contact: 9989626635 **District - Anantapur** - Contact: 9966726566 FEDGL00970**010938**, 011040, 011045, 011057, 011078, 011170, 011176, 011205, 011232, 011267, 011318, 011364, 011463, 011464, 011500, 011526, 011829, 011964, 011977, 011980, 012002, 012113, 012200, 012339, 012487, 012509, 012688, 012827, 012899, 012980, 013387, 013682 **Base Branch - Kothakota** - Contact: 9959838464 **District - SUNDARAYYAR STREET CHITTOR** - Contact: 9550134434 FEDGL04020**011660 Base Branch - Kuppam** - Contact: 8185020884 **District - SUNDARAYYAR STREET CHITTOR** - Contact: 9550134434 FEDGL05780**000023 Base Branch - Kurnool** - Contact: 9989887539 **District - Kurnool** - Contact: 9989887539 FEDGL01200**007332**, 007601, 007634 **Base Branch - Madanapalli** - Contact: 9052929628 **District - SUNDARAYYAR STREET CHITTOR** - Contact: 9550134434 FEDGL04010**010646 Base Branch - MVP COLONY** - Contact: 9666142766 **District - Akkayyapalem** - Contact: 9502914968 FEDGL00330**007664**, 008365, 008625, 008796 **Base Branch - NARSARAOPET** - Contact: 8099993661 **District - ARUNDALPET** - Contact: 9966213964 FEDGL00100**015107 Base Branch - ONGOLE** - Contact: 8074535367 **District - ARUNDALPET** - Contact: 9966213964 FEDGL02190**010745 Base Branch - Palamaner** - Contact: 7780791473 **District - SUNDARAYYAR STREET CHITTOR** - Contact: 9550134434 FEDGL01220**010829**, 012598, 012921, 013045 **Base Branch - PULIVENDULA** - Contact: 9052613337 **District - APSARA CIRCLE** - Contact: 9703677223 FEDGL02030**020772**, 020802, 021028 **Base Branch - SEETHAMMADARA** - Contact: 9177760327 **District - Akkayyapalem** - Contact: 9502914968 FEDGL02240**010254 Base Branch - Srikakulam** - Contact: 9553031389 **District - Srikakulam** - Contact: 9553031389 FEDGL04850**003219**, 003686 **Base Branch - SUNDARAYYAR STREET CHITTOR** - Contact: 9550134434 **District - SUNDARAYYAR STREET CHITTOR** - Contact: 9550134434 FEDGL00080**007540 Base Branch - TIRUMALA** - Contact: 9966243154 **District - SUNDARAYYAR STREET CHITTOR** - Contact: 9550134434 FEDGL00090**011358 Base Branch - VIZIANAGARAM** - Contact: 8555035612 **District - Akkayyapalem** - Contact: 9502914968 FEDGL02250**015705**

Change in Venue or Date, if any, will be displayed on our Website https://www.fedfina.com/gold-loan/special-sections/auction-venue/. Customer who want to release their ornaments shall visit any of the above branch/es or contact at the number mentioned above on/or before auction Date subject to the terms and condition applicable. Auction will be conducted at respective Districts. In case the auction does not get completed on the given date due to any reasons, the auction in respect thereto shall be conducted on subsequent working days at district level as per above schedule. This would continue till the auction process is over. On failure of the first offline auction at District level, auction will also be initiated through the E-auction platforms of SAMIL https://gold.samil.in and/or e-Procurement Technologies Ltd. (AuctionTiger) - https://egold.auctiontiger.net/.

All participating bidders will be intimated subsequently with respect to acceptance or rejection of bids submitted by them.

Dated : 13.07.2026 **For, sdl- Authorised Signatory**
Place : ANDHRA PRADESH **Fedbank Financial Services Ltd.,**

PUBLIC NOTICE

ReNew Vyoman Power Private Limited

NOTICE TO PUBLIC FOR CHARGING OF 33Kv line between ChinnapodillaRenew Vyoman Power Pvt. Ltd. PSS to Feeder1, Feeder2, Feeder3, Feeder 5, Feeder 6, Feeder 7, Feeder 8.

Notice is hereby given to public that M/s ReNew Vyoman Power Private Limited has constructed PSS Line from Chinnapodillato Feeder 1, Feeder 2, Feeder 3,Feeder 5, Feeder 6, Feeder 7, Feeder 8 is passing through, over, around and between the following Villages,Town and Cities of Andhra Pradesh PSS (Village- Chinnapodilla,Mandal - Peapully, District - Nandyala& Kurnool) around 52 KMs.

Details of feeder's villages.

ReNew Feeder 1-Kalachatla, Kandamakuntla, Chennampalli
ReNew Feeder 2-Kalachatla, Peddapodilla
ReNew Feeder 3-Kothaburuju,Peddapodilla, Kothakota,
ReNew Feeder 5 - Peddapodilla
ReNew Feeder 6 -Peddapodilla, Kothaburuju
ReNew Feeder 7 - Kothaburuju, Chennampalli, Peddapodilla
ReNew Feeder 8 - Chinnapodilla, Kadamakuntala, Chennampalli

This PSS and Line will be electrified/charged at 33 kV Side anyday on or after 13-07-2026 date

Therefore, all are informed not to climb on the towers or get in contact with the towers, towerparts and conductors etc. Coming in contact with the Pole and conductors may cause fatal accident. The public is hereby intimated not to indulge in any of above acts and also prevent others from carrying out such acts, in order to prevent any accidents.

The 33KV Line should be considered electrified / charged on or any day after 13-07-2026 date. All are hereby informed that M/s Renew Vyoman Power Private Limited will not be responsible for any accident/damage/loss to the life, livestock and material/property arising due to the violation of safety norms by any person.

Manager (33Kv line)
Office Address: RENEW VYOMAN POWER PVT. LTD. Sy Nos. 320-1 & 320-2, Peapully Main Road, Kalachetla, Nandyal, Andhra Pradesh, 518221

POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of Asset Reconstruction Company (India) Limited acting in its capacity as Trustee of Arcil – Trust -2026 – 011 ("Arcil") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") calling upon the following borrower to repay the amount mentioned against their respective name together with interest rates thereon at the applicable rates mentioned in the said notices within 60 days from the date of receipt of the said notice.

And whereas, the said " Original Lender" has unconditionally and irrevocably assigned, transferred and released in favour of the Asset Reconstruction Company (India) Ltd. (Arcil), in our capacity as the sole Trustee of "Arcil – Trust -2026 – 011" all its rights, tittle and interest , in the financial assets along with the underlying securities, in terms of section 5 of the SARFAESI Act, 2002 vide Assignment Agreement dated 09/09/2025.

Sr. No.	Loan No	Name of the Borrower/Mortagager/ Guarantor	Outstanding Due	Date of Notice 13(2)	Date of Possession	Type of Possession	Description of Secured Assets
1	**0241SB ML00796**	**Mr./Ms. Riyaz V (Borrower)** Mr./Ms. V Gowhar Jan (Co Borrower)	₹ 5,68,300.14/- as on 30/01/2026	30/01/2026	09-07-2026	Symbolic	Chittoor District. Punganur Sub Devision. Punganur Mandal M P P. Palem Palli Group. Palem Palli Grama Panchayat. Palem Palli Grama Basthi. Door No.: 2-31 Rcc House. S.Y.No.: 72/2 and bounded as follows: North: Road.South: Vacant Site Of Saraswathamma,East: House Of Shakeela.West: House Of Sabjahan.
2	**0241SB ML00837**	**Mr./Ms. Ratnala Devid (Borrower)** Mr./Ms. Ratnala Shalini (Co Borrower)	₹ 11,17,588.23/- as on 13/03/2026	13/03/2026	09-07-2026	Symbolic	All That Piece And Parcel Of Land Measuring An Extent Of 1091.97 Sq Ft. More Or Less, Bearing Door No. 3-20, Rcc House, S No. 421, Situated At Jalalpur Road, Madanapalle Sub Division District- Annayamma, Kothaplle Panchayet, Madanapalle Grama Manjara Near Shanti Puram 517325 and bounded as follows: North: Other Agriculture LandSouth: RoadEast: House Of NagarajuWest: House Of Jayaraju

With further interest as applicable, Incidental expences, costs, charges etc. incurred till date of payment and/ or realisation.

However since the Borrowers mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above in particular and in public in general that the Authorised Officer of ARCIL have taken possession of the properties/ Secured Assets described herein above in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said rules on the dates mentioned above.

The Borrower mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of Asset Reconstruction Company (India) Limited. For the above said amount with interest and expenses thereon.

The Borrowers attention is invited to provisions of sub- section(8) of Section 13 of the Act, in respect of the time available, to redeem the secured assets.

Date: 13-07-2026
Place: Madana Palle- AP

SD/-, Authorised Officer
For Asset Reconstruction Company (India) Limited
(Trustee of Arcil – Trust -2026 – 011)

ASSET RECONSTRUCTION COMPANY (INDIA) LTD.
CIN: U65999MH2002PLC134884 Website: www.arcil.co.in
REGISTERED OFFICE: The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai- 400028, Tel: +91 2266581300

నాగపూర్ తాజ్ బాబా దర్గాలో ఏపీ తొలి ప్రత్యేక చాదర్ సమర్పణ

అమరావతి, ఆంధ్రప్రభ: మహారాష్ట్రలోని నాగపూర్ నగరంలో జగత్ ప్రసిద్ధ సూఫీ సెయింట్ హజరత్ తాజుద్దీన్ బాబా వారి 104వ ఉరుసు భక్తిశ్రద్ధలతో, వైభవంగా జరుగుతోంది. ఈ మహా ఉత్సవంలో భాగంగా ఆంధ్రప్రదేశ్ రాష్ట్రం నుండి ప్రత్యేకంగా తీసుకెళ్లిన తొలి చాదర్‌ను ప్రముఖ సూఫీ ఆధ్యాత్మికవేత్త సూఫీ హజరత్ అతా నిజాముద్దీన్ తాజ్ ఖాద్రి బాబా ఆదివారం బాబా సన్నిధిలో సమర్పించారు. ఇస్లాం సంప్రదాయాల ప్రకారం, ఫకీరులు, వేలాది మంది అభిమానులు, భక్తుల సమక్షంలో ఈ ప్రత్యేక చాదర్‌ను నాగపూర్ పురవీధుల గుండా అత్యంత వైభవంగా ఊరేగింపుగా (సందల్) తీసుకొచ్చి బాబా వారి మజార్ షరీఫ్‌పై భక్తిప్రపత్తులతో అలంకరించారు.ఈ సందర్భంగా సూఫీ హజరత్ అతా నిజాముద్దీన్ తాజ్ ఖాద్రి బాబా మాట్లాడుతూ ప్రపంచం నలుమూలల నుండి లక్షలాది మంది బాబా భక్తులు కులమత భేదాలు లేకుండా, మానవత్వమే పరమావధిగా ఈ ఉరుసు మహోత్సవానికి తరలివచ్చారన్నారు. ఇంతటి మహాఉత్సవంలో ఆంధ్రప్రదేశ్ రాష్ట్రం తరపున చాదర్ సమర్పించే భాగ్యం దక్కడం పూర్వజన్మ సుకృతంగా భావిస్తున్నట్లు తెలిపారు. చాదర్ సమర్పించిన పవిత్ర తరుణంలో ఆంధ్రప్రదేశ్ రాష్ట్ర ప్రజల క్షేమం కోసం, సర్వతోముఖాభివృద్ధి కోసం ప్రత్యేక దువా (ప్రార్థ) చేశామన్నారు. ముఖ్యంగా ఆంధ్రుల కలల రాజధాని అత్యంత వేగంగా, సర్వాంగ సుందరంగా నిర్మితమవ్వాలని, అందుకు బాబా వారి ఆశీస్సులు, అల్లాహ్ కరుణాకటాక్షాలు రాష్ట్రానికి కలగాలని వేడుకున్నామన్నారు. త్వరలో ఆంధ్రప్రదేశ్‌లో నిర్వహించ తలపెట్టిన సూఫీ కాన్ఫరెన్స్ దిగ్విజయం కావాలని బాబాను ప్రార్థించినట్లు తెలిపారు. ఈ కార్యక్రమంలో సూఫీ మొహమ్మద్ అల్తాఫ్ అలీ రజా బాబా (ఆంధ్రప్రదేశ్ సూఫీ కన్వీనర్), రాష్ట్రానికి చెందిన పలువురు సూఫీ ప్రతినిధులు, భక్తులు, ఫకీరులు పెద్ద సంఖ్యలో పాల్గొని ప్రత్యేక ప్రార్థనలు జరిపారు.

గంట్ల శ్రీనుబాబుకు అర్క ఫౌండేషన్ పురస్కారం

విశాఖపట్నం, ఆంధ్రప్రభ: ఆంధ్రప్రభ ఉత్తరాంధ్ర రీజనల్ కోఆర్డినేటర్, ఉమ్మడి విశాఖ బ్యూరో చీఫ్ గంట్ల శ్రీనుబాబుకు అర్క ఫౌండేషన్-2026 పురస్కారం లభించింది. పెందుర్తి మండలం జెర్రిపోతులపాలెంలో ఆదివారం జరిగిన అర్క ఫౌండేషన్ 5వ వార్షికోత్సవ కార్యక్రమంలో ప్రభుత్వ విప్ పి. గణబాబు, విశాఖ నగర పోలీస్ కమిషనర్ డాక్టర్ శంకబ్రత బాగ్చి చేతుల మీదుగా ఆయన ఈ పురస్కారాన్ని అందుకున్నారు. జర్నలిజం, సామాజికసేవా రంగాల్లో చేసిన విశిష్ట సేవలకు గుర్తింపుగా ఈ పురస్కారాన్ని ప్రదానం చేశారు. ఈ సందర్భంగా గంట్ల శ్రీనుబాబు మాట్లాడుతూ, లభించిన గుర్తింపు మరింత బాధ్యతతో సేవలు అందించేందుకు ప్రేరణగా నిలుస్తుందని పేర్కొన్నారు.

మెల్‌బోర్న్‌లో ఏపీఎన్ఆర్‌టీ కో-ఆర్డినేటర్ల ఆత్మీయ సమావేశం

అమరావతి, ఆంధ్రప్రభ: కూటమి ప్రభుత్వం నూతనంగా నియమించిన ఏపీఎన్ఆర్‌టీ కో-ఆర్డినేటర్ల సమావేశం మెల్బోర్న్‌లో ఆదివారం ఆత్మీయ వాతావరణంలో జరిగింది. ఈ సందర్భంగా నూతనంగా బాధ్యతలు స్వీకరించిన కో-ఆర్డినేటర్లందరూ ప్రత్యేకంగా కేక్ కట్ చేసి ఒకరికొకరు శుభాకాంక్షలు తెలుపుకున్నారు. అనంతరం పదవులు పొందిన ప్రతినిధులందరినీ శాలువాలతో ఘనంగా సత్కరించడం జరిగింది. తమకు కో-ఆర్డినేటర్లుగా సేవలందించే బాధ్యతలు అప్పగించి, తగిన గుర్తింపునిచ్చి నందుకు ఈ సందర్భంగా వారుకూటమి ప్రభుత్వానికి ప్రత్యేక ధన్యవాదాలు తెలియజేశారు. రాష్ట్ర అభివృద్ధిలో ఎన్ఆర్ఐలు క్రియాశీలక భాగస్వాములు కావాలని, ప్రభుత్వం చేపడుతున్న ప్రజా ఉపయోగ కార్యక్రమాలను ప్రవాసాంధ్రుల్లోకి విస్తృతంగా తీసుకెళ్లాలని ఈ సందర్భంగా నిర్ణయించారు. ఈ కార్యక్రమంలో ఏపీఎన్ఆర్‌టీ రీజినల్ కో-ఆర్డినేటర్ లగడపాటి సుబ్బారావు, ఎన్ఆర్ఐ టీడీపీ సెంట్రల్ కమిటీ సభ్యులు నర్మదా జొన్నలగడ్డ, గోపి నంబళ్లతో పాటు కో-ఆర్డినేటర్లు సువా తాటినేని, కిషోర్ బలుసు, బాల పసుపులేటి, కో-ఆర్డినేటర్లు, ప్రవాసాంధ్ర ప్రముఖులు పెద్ద సంఖ్యలో పాల్గొన్నారు.

ప్రజాస్వామ్య పరిరక్షణకు రచయితలు కదంతొక్కాలి

- తెలుగు రాష్ట్రాల స్థాయి సాహిత్య సమ్మేళనంలో వక్తల పిలుపు

అమరావతి, ఆంధ్రప్రభ: ప్రమాదంలో చిక్కుకున్న ప్రజాస్వామ్య పరిరక్షణకు కవులు, రచయితలు సమైక్యంగా ముందుకు కదలాల్సిన అవసరం ఎంతైనా ఉందని పలువురు వక్తలు పిలుపునిచ్చారు. విజయవాడ ఎంబీవీకే భవన్‌లో రెండురోజుల పాటు తెలుగు రాష్ట్రా ల స్థాయిలో సాహిత్య సమ్మేళనం జరిగింది. ఆదివారం జరిగిన ముగింపు సభలో పలువురు సాహితీవేత్తలు మాట్లాడుతూ... జన జాగృతికి మరింత శక్తిమంతంగా సాహిత్యాన్ని సృష్టించాల్సిన అవసరం ఎంతైనా ఉందన్నారు. సాహితీవేత్తలు అక్షరదీపాలుగా అవనికి వెలుగునివ్వాల్సిన ఆవశ్యకత ఎంతో ఉందని సాహితీవేత్త కుమారస్వామి అభిప్రాయపడ్డారు. ఖాదర్ మోహియుద్దీన్ మాట్లాడుతూ... సాహిత్యాన్ని యువతరానికి పరిచయం చేయాలన్న ఎంబీవీకే, సాహితీ స్రవంతి ప్రయత్నం ముదావహమన్నారు. ఎం.వి.ఎస్.శర్మ మాట్లాడుతూ తెలుగుభాష హననానికి జరుగుతున్న ప్రయత్నాలను రచయితలు, కవులు సమష్టిగా ప్రతిఘటిం చాలన్నారు. పాలకవర్గాలు మీడియా గొంతు నులిమేస్తున్న ప్రస్తుత పరిస్థి తుల్లో... మరోవైపు అన్ని విలువల్నీ ప్రమాణాలనూ తోసిరాజంటున్న నేపథ్యం లో సాహితీవేత్తలు సమైక్యంగా ప్రజాస్వామ్య హక్కుల కోసం నిలబడాలని కోరారు. రెండు రాష్ట్రాల నుంచి 400 మంది కవులు, రచయితలు పాల్గొన్నారు. కృత్రిమ మేధను కూడా విచక్షణతోనే వినియోగించాలని తెలకపల్లి రవి పేర్కొన్నారు.

ఆహార శుద్ధి రంగంలో ఏపీ దూకుడు

- విశాఖ, అమరావతి, తిరుపతిలో ఫుడ్ పార్కులు
- రెండేళ్లలో రూ. 16,481 కోట్ల పెట్టుబడులు
- 65,579 మందికి ఉపాధి
- 7,500 సూక్ష్మ యూనిట్లకు సాయం లక్ష్యం

అమరావతి, ఆంధ్రప్రభ: ఆహార శుద్ధి రంగంలో ఆంధ్ర ప్రదేశ్ వేగంగా అభివృద్ధి చెందుతోంది. గత రెండేళ్లలో రూ.16,481 కోట్ల పెట్టుబడులు వచ్చి 65,579 మందికి ఉపాధి లభించింది. ఆకర్షణీయ పాలసీలు, మౌలిక సదుపాయాలు, కేంద్ర పథకాల అమలుతో ఏపీ దేశంలోనే ఆహార శుద్ధికి ప్రధాన గమ్యస్థానంగా మారుతోంది. తుల ఉత్పత్తులకు విలువ జోడింపు, ఉద్యోగ కల్పన, ఎగుమతుల పెంపు లక్ష్యంగా రాష్ట్ర ప్రభుత్వం ఆహార శుద్ధి రంగానికి ప్రత్యేక ప్రాధాన్యత ఇస్తోంది. 2024-29 ఆహార శుద్ధి పాలసీ 4.0 ద్వారా భారీ ప్రోత్సాహకాలు ఇస్తుండడంతో పెట్టుబడులు పెరుగుతున్నాయి. రెండేళ్లలో రాష్ట్ర పెట్టుబడుల సాధికార మండలి (ఎస్ఐపీబీ) 27 మెగా ఫుడ్ ప్రాసెసింగ్ ప్రాజెక్టులకు ఆమోదం తెలిపింది. వీటి విలువ రూ.9,981 కోట్లు. వీటి ద్వారా 11,579 మందికి ప్రత్యక్ష ఉపాధి లభించనుంది. ఇందులో రూ.200 కోట్లకు పైగా పెట్టుబడులున్న వాటిని 'మెగా' గా గుర్తించి ప్రత్యేక ప్రోత్సాహకాలు ఇస్తున్నారు.

మహిళా సహకార సంస్థలకు అదనపు ప్రయోజనాలు కూడా కల్పిస్తున్నారు. 2025 పార్టనర్‌షిప్ సమ్మిట్‌లో ఆహార శుద్ధి రంగంలో 30 ఎంఓయూలు కుదిరాయి. వీటి విలువ రూ.7,983 కోట్లు. వీటి ద్వారా 28,370 మందికి ఉపాధి వస్తుంది. ప్రస్తుతం రాష్ట్రవ్యాప్తంగా 1,478 ఎంఎస్ఎంఈలు, మెగా ప్రాజెక్టులు నిర్మాణంలో ఉన్నాయి. వీటి విలువ రూ.6,500 కోట్లు. ఇవి పూర్తయితే మరో 54,000 మందికి ఉద్యోగాలు లభిస్తాయి.

ఫుడ్ పార్కులు, మౌలిక సదుపాయాలు

రాష్ట్రంలో మూడు ప్రాంతాల్లో మెగా ఫుడ్ పార్కులను ఏర్పాటుకు రాష్ట్ర ప్రభుత్వం కసరత్తు చేస్తోంది. ఒక్కో ఫుడ్ పార్కు 200 ఎకరాల విస్తీర్ణంలో ఏర్పాటు చేయనున్నారు. విశాఖ ఆర్థిక ప్రాంతం, అమరావతి ఆర్థిక ప్రాంతం, తిరుపతి ఆర్థిక ప్రాంతం లలో భారీ ఫుడ్ పార్కులను అభివృద్ధి చేస్తున్నారు. విశాఖ ఆర్థిక ప్రాంతంలో కాకినాడ, విజయనగరం, అనకాపల్లి జిల్లాల్లో 200 ఎకరాల చొప్పున 3 ఫుడ్ పార్కులకు భూములు గుర్తించి, అక్కడ పరిశ్రమల ఏర్పాటుకు ఔత్సాహిక పారిశ్రామిక వేత్తలను ఆహ్వానించారు. ఒక అసెంబ్లీ నియోజకవర్గం - ఒక ఎంఎస్ఎంఈ పార్క్ విధానంలో మొదటి విడతలో ఏపీఐఐసీ 10 ఫుడ్ పార్కులను ఏర్పాటు చేస్తోంది. పత్తికొండ, కర్నూలులో రూ.15.60 కోట్లతో టమా టా శుద్ధి కేంద్రం పనులు పూర్తయ్యాయి. జూలై 2026 నాటికి ఉత్పత్తి ప్రారంభమవుతుంది. రాయలసీమ జిల్లాల్లో ఆప రేషన్ గ్రీన్స్ కింద 13 ప్రాథమిక శుద్ధి కేంద్రాలు ఏర్పాటు చేశారు.

పీఎంఎఫ్ఎంఈ లో దేశంలో రెండో స్థానం

కేంద్ర ప్రభుత్వ ప్రవేశపెట్టిన ప్రధానమంత్రి ఫార్మలేజేషన్ ఆఫ్ మైక్రో ఫుడ్ ప్రాసెసింగ్ ఎంటర్‌ప్రైన్యూర్స్ (ఎంపీఎఫ్ఎంఈ) పథకం అమలులో ఆంధ్రప్రదేశ్ దేశంలోనే రెండో స్థానంలో నిలిచింది.

2025-26లో రాష్ట్రంలో ఈ పథకం కింద డ్వాక్రా మహిళలు 12,268 మందికి రూ.275 కోట్లతో ఆహార శుద్ధి యూనిట్లను ఏర్పాటు చేయించారు. ఇన్ని కోట్ల పెట్టుబడి దేశంలోనే రెండో స్థానంలో నిలిచింది. 2026-27 ఏడాదికి రాష్ట్ర వ్యాప్తంగా 7,500 సూక్ష్మ ఆహార శుద్ధి యూనిట్లకు సాయం అందించాలని లక్ష్యంగా పెట్టుకుంది. మహిళా ఔత్సాహిక పారిశ్రామికవేత్తలకు శిక్షణతో పాటు అవగాహన కల్పించడం, పరిశ్రమలు ఏర్పాటు చేసేందుకు అవగాహన కోసం తిరుపతి ఐఐటీలోనూ, అనకాపల్లి ఆర్ఏఆర్ఎస్‌లో ఇంక్యూబేషన్ సెంటర్లను ఏర్పాటు చేశారు. ఈ ఇంక్యూబేషన్ సెంటర్లలో మామిడి, టమాటా, సిట్రస్, బెల్లం, చిరుధాన్యాలు, పనస శుద్ధి, అర్కా ఆయిల్స్, కేసీ నట్స్, అదితి మిల్లెట్స్, మిబ్బల్స్, పూతరేకులు, కుప్పం తేనె, గోదావరి కోకో వంటి బ్రాండ్లకు ఈ పథకం ద్వారా చేయూత లభిస్తోంది.

రూ. 14,105 కోట్ల లక్ష్యం

రాష్ట్ర వ్యాప్తంగా ఆహార శుద్ధి రంగంలో రాబోయే 3 ఏళ్లలో రూ.14,105 కోట్ల పెట్టుబడులు ఆకర్షించి 2.31 లక్షల ఉద్యోగాలు కల్పించాలని ప్రభుత్వం లక్ష్యంగా పెట్టుకుంది. మామిడి, సిట్రస్, టమాటా, పపాయా, దానిమ్మ, అరటి, చేప, రొయ్య, పౌల్ట్రీ వంటి పంటల ఆధారిత శుద్ధిపై ప్రత్యేక వర్క్‌షాపులు నిర్వహిస్తున్నారు. కోకో, కాఫీ, కొబ్బరి క్లస్టర్లను బ్రాండింగ్‌తో అభివృద్ధి చేస్తున్నారు.

రాష్ట్రంలో ఆహార శుద్ధి పరిశ్రమలకు బంగారు భవిష్యత్తు...

రాష్ట్రంలో ఆహార శుద్ధి పరిశ్రమలకు బంగారు భవిష్యత్తు రానుంది. ఇప్పటికే పెద్ద సంఖ్యలో మహిళలు ఈ రంగంలో విజయవంతంగా వ్యాపారాలు చేస్తున్నారు. సీఎం చంద్రబాబు, మంత్రి టీజీ భరత్ నాయకత్వంలో దేశంలోనే నెంబర్‌వన్‌గా దూసుకుపోతుంది. ఈ ఏడాది మనకు దేశంలో ద్వితీయస్థానం లభించింది. వచ్చే ఏడాది మనకు నెంబర్‌వన్ లక్ష్యం. వైజాగ్ సమ్మిట్‌లో ఎంఓయూలు జరిగిన ప్రతి పరిశ్రమ రాష్ట్రంలో తమ ఉత్పత్తులను ప్రారంభించేలా అన్ని మౌలిక వసతులు కల్పిస్తున్నాం.

- డాక్టర్ గెడ్డం.శేఖర్‌బాబు, సీఈఓ, ఫుడ్ ప్రాసెసింగ్ సొసైటీ, ఆంధ్రప్రదేశ్

ఒడిశా వైద్య సేవలపై అధ్యయనం

- తొమ్మిది మందితో కీలక కమిటీ ఏర్పాటు
- సెకండరీ హెల్త్ డైరెక్టర్ చైర్మన్‌గా సారథ్యం

అమరావతి, ఆంధ్రప్రభ: రాష్ట్రంలో ప్రభుత్వ వైద్య సంస్థలకు మందులు, శస్త్రచికిత్సతో ప్రజలకు మరింత మెరుగైన ఆరోగ్య సేవలను అందించడమే లక్ష్యంగా ప్రభుత్వం కీలక నిర్ణయం తీసుకుంది. ఒడిశా రాష్ట్రంలో అమలవుతున్న అత్యుత్తమ వైద్య సేవల విధానాలను అధ్యయనం చేసేందుకు ప్రత్యేక కమిటీని ఏర్పాటు చేస్తూ రాష్ట్ర వైద్య విద్య సంచాలకులు (డీఎమ్ఈ) ఉత్తర్వులు జారీ చేశారు. మొత్తం తొమ్మిది మంది సభ్యులతో కూడిన కమిటీకి సెకండరీ హెల్త్ డైరెక్టర్ కేవీఎన్ చక్రధరబాబు నేతృత్వం వహించనున్నారు. ఈనెల 4న వెలగపూడి సచివాలయంలో వైద్యారోగ్య మంత్రి సత్యకుమార్ యాదవ్ అధ్యక్షతన ఉన్నత స్థాయి సమీక్ష జరిగింది.

ప్రభుత్వ ఆసుపత్రుల్లో మందుల కొరత, సర్జికల్ కన్స్యూ మబుల్స్, వైద్య పరికరాల లభ్యత, ప్రజలకు అందు తున్న ఆరోగ్య సేవల నాణ్యతపై ఈ సమావేశంలో సుదీర్ఘంగా చర్చించారు. ఈ సమీక్షలో భాగంగా ఒడిశాలో అమలవుతున్న విధానాలను అధ్యయనం చేయాలని మంత్రి ఆదేశాలు జారీ చేయడంతో ఈ నిర్ణయం తీసుకున్నారు.

కమిటీ ఏం చేస్తుందంటే..

ఈ ప్రత్యేక కమిటీ బృందం ఒడిశాలో పర్యటించి అక్కడ మందులు, సర్జికల్ సామగ్రి, అధునాతన వైద్య పరికరాలను ఎలా సేకరిస్తుందో పరిశీలిస్తుంది. మందులను క్షేత్రస్థాయి ఆసుపత్రుల్లో ఎక్కడా కొరత లేకుండా సకాలంలో సరఫరా చేసే వ్యవస్థను నిశితంగా అధ్యయనం చేయనుంది. ప్రజలకు అందుతున్న ప్రభుత్వ ఉచిత వైద్య సేవలు, వాటి నాణ్యతను క్షుణ్ణంగా పరిశీలించనుంది. వాటిని రాష్ట్రంలో ఏ విధంగా అమలు చేయవచ్చనే దానిపై ప్రభుత్వానికి వివరణాత్మక నివేదికను, తగిన సిఫార్సులను సమర్పించనుంది. దీని ద్వారా ప్రభుత్వ ఆసుపత్రుల రూపు రేఖలను మార్చడానికి ప్రభుత్వం ప్రణాళికలు సిద్ధం చేస్తోంది.

రోడ్డు నాణ్యతపై వైసీపీ-టీడీపీ వాగ్వాదం

ప్రొద్దుటూరు, ఆంధ్రప్రభ: ప్రొద్దుటూరు పట్టణంలోని పొట్టిపాడు రోడ్డులో ఇటీవల నిర్మించిన రహదారి నాణ్యత అంశం ఆదివారం రాజకీయ దుమారానికి దారితీసింది. బొల్లవరం పరిధిలోని సెయింట్ జోసెఫ్ పాఠశాల సమీపంలో రహదారిని వైఎస్సార్ కాంగ్రెస్ పార్టీ మాజీ ఎమ్మెల్యే రాచమల్లు శివప్రసాద్‌రెడ్డి ఆధ్వర్యంలో పరిశీలించారు. రహదారిలో పగుళ్లు కనిపిస్తున్నా యని, పనుల్లో నాణ్యతా ప్రమాణాలు పాటించలేదని ఆరోపించారు. అదే సమయంలో అక్కడికి టీడీపీ నాయకులు మాజీ ఎంపీపీ నంద్యాల రాఘవరెడ్డి, నంద్యాల కొండారెడ్డి, మాజీ జడ్పీటీసీ తోట మహేశ్వరరెడ్డి తదితరులు చేరుకోవడంతో ఇరు వర్గాల మధ్య తీవ్ర వాగ్వాదం చోటుచేసుకుంది. కార్యకర్తలు పెద్ద సంఖ్యలో చేరడంతో ఉద్రిక్త పరిస్థితులు నెలకొనగా, పోలీసులు జోక్యం చేసుకుని ఇరువర్గాలను చెదరగొట్టి పరిస్థితిని అదుపులోకి తెచ్చారు.ఈ సందర్భంగా రాచమల్లు శివప్రసాద్‌రెడ్డి మాట్లాడుతూ రహదారికి దీర్ఘకాలిక గ్యారంటీ ఉందని చెప్పిన అధికారులు, ఇటీవలే నిర్మించిన రోడ్డులో పగుళ్లు ఎందుకు వచ్చాయో ప్రజలకు సమాధానం చెప్పాలని డిమాండ్ చేశారు. సింగిల్ టెండర్ విధానంతో పారదర్శకత దెబ్బతిందని, ప్రజాధనంతో నాసిరకం పనులు జరుగుతున్నా యని ఆరోపించారు. దీనిపై స్పందించిన మాజీ ఎంపీపీ నంద్యాల రాఘవరెడ్డి మాట్లాడుతూ కూటమి ప్రభుత్వం చేపడుతున్న అభివృద్ధి పనులను అప ఖ్యాతిపాలు చేయడానికే వైసీపీ ప్రయత్నిస్తోందని విమర్శించారు. రహదారి నాణ్యతపై అవసరమైతే క్వాలిటీ కంట్రోల్ అధికారులతో పరీక్షలు నిర్వ హించాలని సూచించారు. ప్రజలను తప్పుదోవ పట్టించే రాజకీయాలకు స్వస్తి పలకాల న్నారు.రహదారి నాణ్యత చుట్టూ ప్రారంభమైన ఈ వివాదం రాజకీయ రంగు పులుముకోవడంతో ప్రొద్దుటూరులో చర్చనీయాంశంగా మారింది. బొల్లవరం ప్రాంతంలో ఎలాంటి అవాంఛనీయ ఘటనలు జరగకుండా పోలీసులు బందోబస్తు ఏర్పాటు చేసి పరిస్థితిని పర్యవేక్షిస్తున్నారు.

జానీ మాస్టర్ భార్య సుమలతపై ఫిర్యాదు

- ఏకపక్షంగా నిర్ణయాలపై డ్యాన్సర్ల ఆగ్రహం

హైదరాబాద్,ఆంధ్రప్రభ: తెలుగు ఫిల్మ్ డ్యాన్సర్స్ అసోసియేషన్‌లో తీవ్ర వివాదం చెలరేగింది. అసోసియేషన్ అధ్యక్షురాలు, కొరియోగ్రాఫర్ జానీ మాస్టర్ భార్య సుమలతపై పలువురు డ్యాన్సర్లు అసంతృప్తి వ్యక్తం చేస్తున్నారు. అసోసియేషన్ వ్యవహారాల్లో ఆమె ఏకపక్ష నిర్ణయాలు తీసుకుంటున్నారని ఆరోపిస్తూ 10 మంది కీలక సభ్యులు తమ పదవులకు రాజీనామా చేశారు. ఫెడరేషన్ అనుమతి లేకుండానే ఉప ఎన్నికలు నిర్వహించేందుకు ప్రయత్నించ డం వివాదానికి ప్రధాన కారణమని అసమ్మతి వర్గం చెబుతోంది. డ్యాన్స్ అసోసి యేషన్ ఎన్నికలు, కొత్త సభ్యత్వాల విష యంలో శేఖర్ మాస్టర్ వర్గం, జానీ మాస్టర్ వర్గాల మధ్య విభేదాలు తీవ్రరూపం దాల్చి నట్లు సమాచారం. ఇరువర్గాల సభ్యులు ఒకరిపై ఒకరు ఆరోపణలు చేసుకోవడంతో అసోసియేషన్ కార్యాలయం వద్ద ఉద్రిక్త పరిస్థితులు నెలకొన్నాయి. ఈ నేపథ్యంలో కొందరు డ్యాన్సర్లు పోలీస్ స్టేషన్‌లో ఫిర్యాదు చేసినట్లు తెలుస్తోంది. అసోసి యేషన్ నిబంధనలు ఉల్లంఘిస్తూ వ్యవహరిస్తున్నారని, తమకు న్యాయం చేయాలని వారు పోలీసులను కోరినట్లు సమాచారం. ఈ వివాదం సినీ పరిశ్రమలో చర్చనీయాంశంగా మారింది. సమస్య ముదరక ముందే అసోసియేషన్ పెద్దలు, ప్రముఖ కొరియోగ్రాఫర్లు జోక్యం చేసుకుని పరిష్కారం చూపాలని సాధారణ సభ్యులు కోరుతున్నారు. లేదంటే డ్యాన్సర్ల ప్రయోజనాలు దెబ్బతినే అవకాశం ఉందనే ఆందోళన వ్యక్తమవుతోంది.

తెలంగాణలో ఏటీసీలకు పెరుగుతున్న డిమాండ్

హైదరాబాద్, ఆంధ్రప్రభ : ప్రస్తుత పారిశ్రామిక రంగంలో కేవలం డిగ్రీల కంటే ప్రాయోగిక నైపుణ్యానికే అత్యంత ప్రాధాన్యత పెరుగుతోంది. ఈ క్రమంలోనే రాష్ట్రంలో ఏర్పాటు చేసిన అడ్వాన్స్‌డ్ ట్రైనింగ్ సెంటర్స్ (ఏటీసీ)లకు డిమాండ్ భారీగా పెరుగుతోంది. గతంలో ఐటీఐ విద్యార్థులు కేవలం చిన్న పరిశ్రమలకే పరిమితం కాగా, ఇప్పుడు ఏటీసీల ద్వారా పొందుతున్న ఆధునిక శిక్షణతో యాపిల్, టాటా మోటార్స్, ఎల్ అండ్ టీ వంటి అంత ర్జాతీయ దిగ్గజ సంస్థలు వీరిని వెతుక్కు ంటూ వస్తున్నాయి. ప్రభుత్వ ప్రాక్టికల్ శిక్షణ ప్రణాళికలు జాబ్‌మేళాల్లో సత్ఫలితాలనిస్తుండటంతో, వృత్తివిద్యా కోర్సులు అభ్యసించిన యువతకు కార్పొరేట్ రంగంలో డిమాండ్ ఏర్పడింది. నైపుణ్యం ఉంటే మారుమూల ప్రాంతాల విద్యార్థులకూ ప్రపంచస్థాయి కంపెనీల్లో అవకాశా లు దక్కుతాయని ఆదిలాబాద్ జిల్లా ఉట్నూరు ఏటీసీ నిరూపిం చింది. ఈ ఏడాది మేలో నిర్వహించిన వర్చు వల్ జాబ్ మేళాలో పాల్గొన్న 100 మంది ఏటీసీ విద్యార్థుల్లో ఏకంగా 99 మంది దిగ్గజ కంపె నీలకు ఎంపికై రికార్డు సృష్టించారు. టాటా మోటార్స్, ప్లైడర్ ఎలక్ట్రిక్, యాపిల్, ఐషర్ వంటి ప్రపంచ స్థాయి కంపెనీలు ఈ అభ్యర్థుల సాంకేతిక ప్రతిభను చూసి నియామక పత్రాలు అందజేశా యి. గిరిజన ప్రాంత యువతలో ఉన్న ప్రతిభను వెలికితీసి వారికి కార్పొరేట్ బాట పట్టించడంలో ఏటీసీలు కీలక పా త్ర పోషిస్తున్నా యి.

దళిత కుటుంబంపై దాడి.. ఏడుగురిపై కేసు

రాజంపేట రూరల్, ఆంధ్రప్రభ: రాజంపేట మండలం రేణింతల గ్రామంలో దళిత కుటుంబంపై దాడి, ఆస్తుల ధ్వంసం, బెదిరింపుల ఘటనలో మన్నూరు పోలీసులు ఏడుగురిపై కేసు నమోదు చేశారు. పోలీసుల కథనం మేరకు.. గ్రామానికి చెందిన కుంభగిరి విజయ్‌కుమార్ ఫిర్యాదు మేరకు ఆదివారం జరిగిన ఘటనపై కేసు నమోదు చేసి దర్యాప్తు చేపట్టారు. పాత విభేదాల నేపథ్యంలో కొందరు అతని బైక్‌ను కారుతో ఢీకొట్టినట్లు, అనంతరం ఇంటి వద్దకు వెళ్లి వాషింగ్ మిషన్, కుర్చీలు ధ్వంసం చేయడంతో పాటు ఇంటి పైకప్పు సిమెంట్ రేకులను పగులగొట్టినట్లు ఫిర్యాదులో పేర్కొన్నారు. బాధితుడి కుమార్తెను బెదిరించినట్లు, పసుపు రంగు అపాచీ బైక్‌ను తగులబెట్టినట్లు కూడా ఫిర్యాదులో ఉంది.ఫిర్యాదు ఆధారంగా కిషోర్‌రెడ్డి, శిరీష్‌రెడ్డి సహా ఏడుగురిపై ఎస్సీ, ఎస్టీ (అత్యాచారాల నిరోధ)చట్టం, హత్యాయత్నం, ఆస్తుల ధ్వంసం, బెదిరింపులు తదితర సెక్షన్ల కింద కేసు నమోదు చేసినట్లు పోలీసులు తెలిపారు. నిందితుల కోసం గాలింపు చర్యలు చేపట్టామని, ఘటనకు సంబంధించిన అన్ని కోణాల్లో దర్యాప్తు కొనసాగుతోందని వెల్లడించారు. గ్రామంలో ఎలాంటి అవాంఛనీయ ఘటనలు జరగకుండా పోలీసు బందోబస్తు ఏర్పాటు చేసినట్లు తెలిపారు.

హీరో ఆర్యపై జూబ్లీహిల్స్‌లో కేసు నమోదు

- కెమెరాల అద్దె బకాయిలపై ఫిర్యాదు

హైదరాబాద్,ఆంధ్రప్రభ: తమిళ హీరో ఆర్యతో పాటు అనంతన్ కాడు చిత్రబృందంపై హైదరాబాద్ జూబ్లీహిల్స్ పోలీస్ స్టేషన్‌లో మోసం కేసు నమోదైంది. సినిమా షూటింగ్ కోసం ఖరీదైన డిజిటల్ కెమెరాలు, లైటింగ్ యూనిట్లు, ఇతర సినీ పరికరాలను అద్దెకు తీసుకుని రూ.1.80 కోట్లకు పైగా బకాయిలు చెల్లించలేదని తాహేర్ సినీ టెక్నిక్ సంస్థ ఫిర్యాదు చేసింది. పోలీసుల కథనం ప్రకారం, నిరుడు ఫిబ్రవరి 25న హీరో ఆర్య, నిర్మాత వినోద్, నిర్మాణ సంస్థ ప్రతినిధులు తాహేర్ సినీ టెక్నిక్ సంస్థతో ఒప్పందం కుదుర్చుకున్నారు. తదనుగుణంగా కేరళలో జరుగుతున్న షూటింగ్‌కు అత్యాధునిక పరికరాలను హైదరాబాద్ నుంచి సొంత ఖర్చుతో తాహేర్ సంస్థ తరలించింది. చిత్రీకరణ పూర్తయ్యాక మొత్తం రూ.2.12 కోట్ల అద్దె చెల్లించాల్సి ఉండగా, అందులో రూ.1.80 కోట్లకు పైగా బకాయి చెల్లించలేదని సంస్థ ఆరోపించింది. బకాయి ఉన్నట్లు లిఖితపూర్వకంగా అంగీకరించి, సినిమా విడుదలకు ముందే మొత్తం చెల్లించి 'నో డ్యూస్' సర్టిఫికెట్ తీసుకుం టామని హామీ ఇచ్చినా అమలు చేయలేదని ఫిర్యాదులో పేర్కొన్నారు. పలుమార్లు లేఖలు, వాట్సాప్ సందేశాలు, ఫోన్ కాల్స్ ద్వారా సంప్రదించినా స్పందించలేదని, పైగా కేరళ కోర్టులో వాస్తవాలు దాచిపెట్టి మధ్యం తర ఉత్తర్వులు పొందారని ఆరోపించారు. బకాయిల గురించి అడిగిన తమ సంస్థ మేనేజర్‌ను నిర్మాత వినోద్, హీరో ఆర్య, ఆయన వ్యక్తిగత సహాయకుడు కిశోర్ బెది రించారని కూడా ఫిర్యాదులో పేర్కొన్నారు. ఈ ఫిర్యాదు ఆధారంగా జూబ్లీహిల్స్ పోలీసులు కేసు నమోదు చేసి దర్యాప్తు చేపట్టారు.

బెజవాడలో మార్మోగిన తెలుగు నినాదం

- ఘనంగా ముగిసిన అంతర్జాతీయ తెలుగు రచయిత్రుల మహాసభలు
- భాషా పరిరక్షణ, సాహిత్యంలో మహిళల పాత్రపై సమగ్ర చర్చ
- రెండురోజులపాటు సాహితీ సదస్సులు, కవి సమ్మేళనాలు, సాంస్కృతిక కార్యక్రమాలు
- సోషల్ మీడియా వేదికలపై నియంత్రణ అవసరం
- వ్యక్తిత్వ వికాస రచనలు అవసరం: రాయపాటి శైలజ

అమరావతి, ఆంధ్రప్రభ : తెలుగు పరిమళాలతో విజయవాడలో సందడి నెలకొంది. మండలి వెంకట. కృష్ణారావు శత జయంత్యుత్సవాల సంద ర్భంగా కేబీఎన్ కళాశాల ఆవరణలో 3వ అంతర్జాతీయ తెలుగు రచయిత్రుల మహాసభలు ఘనంగా జరిగాయి. కవి సమ

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Chola — Enter a better life

Corporate office: Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032

Possession Notice [(Appendix IV) Under Rule 8 (1)]

WHEREAS the undersigned being the Authorised Officer of **M/s. Cholamandalam Investment And Finance Company Limited,** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rules 3 of the Security Interest [Enforcement] Rules, 2002 issued Demand Notices dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers **(names and addressses mentioned below)** to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and dealings with the property will be subject to the charge of **M/s. Cholamandalam Investment And Finance Company Limited** for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

NAME AND ADDRESS OF BORROWER/S & LOAN/AC No.	DT. OF DEMAND NOTICE	O/S. AMT.	DESCRIPTION OF THE IMMOVABLE PROPERTY	DATE OF POSSESSION
Loan A/c No. LAP1VPM000055426 & LAP5VPM000104545 1. Mr/Mrs. GOPAL VEERAMANI (alias) Veeramani G 2. Mr/Mrs. AMBIGA (alias) Ambiga S 3. Mr/Mrs. RAMASAMI GOPAL (alias) Gopal R At : NO.137/A CHETTI THERU,, PERIYASEVALAI,TEMPLE, Tirukkoyilur, TAMIL NADU - 607209 Also At : 137/A, SF.NO.126/2, PERIYASEVALAI, VILLUPURAM DIST TEMPLE Govt Hr, Sec School, Tirukkoyilur 607209	30-04-2026	Rs. 2043976/- (Rupees Twenty Lakhs Forty Three Thousand Nine Hundred Seventy Six Only) as on 30-04-2026	Survey No./Extent Sr.No. 126/2. 0.09.5 Ares In Which 0.04 Cent (Or) 1744 Sq. Ft (Or) 162 Sq. Mtr (As Per Present Subtivision No.126/24) As per Revenue Record Sr.No.126/2. 0.09.5 Ares In Which 0.04 Cent (Or) 1744 Sq. Ft (Or) 162 Sq. Mtr (As Per Present Subtivision No. 126/24) Total land Extent & building area or building to be constructed thereon on the said land. In Which 0.04 Cent (Or) 1744 Sq. Ft (Or) 162 Sq. Mtr (As Per Present Subdivision No.126/2A) With Building Location like name of the pLakhse, village, city, registration, sub-district etc. In Villupuram Rd., Thiruvennainallur Sub Registry. Periyasevalai Village, Re Boundaries for 1744 Sq.ft Sq.ft OR 162 sq.mtr of land together with building thereon Boundaries: North Of: Cuddalore To Chittur Road West Of Kanniyammal & Durai Property, East Of: PathWay. South Of Pathway To Primary Agriculture Co-Operative Bank	08-07-2026 (POSSESSION)

Place : Villupuram
Date : 08-07-2026

SD/- AUTHORISED OFFICER,
CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

MUTHOOT HOUSING FINANCE COMPANY LIMITED

muthoot HOUSING FINANCE

Registered Office: TC NO.14/2074-7, Muthoot Centre, Punnen Road, Thiruvananthapuram - 695 034, CIN NO – U65922KL2010PLC025624. Corporate Office: 12/A 01, 13th floor, Parinee Crescenzo, Plot No. C38 & C39, Bandra Kurla Complex-G block (East), Mumbai-400051 TEL. NO: 022-62728517, Email Id: authorised.officer@muthoot.com

APPENDIX -IV [Rule 8(1)] Possession Notice (For Immovable Property)

Whereas The undersigned being the Authorized Officer of the Muthoot Housing Finance Company Ltd., under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (ACT NO.54 OF 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice to below mentioned Borrower/s / Guarantor/s. After completion of 60 days from date of receipt of the said notice, The Borrower/s / Guarantor/s having failed to repay the amount, notice is hereby given to the Borrower/s / Guarantor/s and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on them under section 13(4) of the said Act read with Rule 8 of the said Rules on this.

Sr. No.	LAN / Name of Borrower / Co-Borrower / Guarantor	Date of Demand notice	Total O/s Amount (Rs.) Future Interest Applicable	Date of Possession
1	**LAN No. MHFLCONDIN000005019272** 1. Raja J, 2. Kulanthai Therase	30-August-2025	**Rs.5,90,401.47/-** as on 20-August-2025	07-July-2026
	Description of Secured Asset(s) /Immovable Property (ies) ALL THAT PIECE AND PARCEL OF THE LAND AND BUILDING COMPRISED IN S.NO.538/15 OF 0.43.00 ARES OF 1 ACRE 06 CENTS IN WHICH ON THE EASTERN SIDE OF 0.14½ CENTS IN WHICH ON THE SOUTH SIDE OF THE HOUSE SITE, SITUATED AT, SINTHALAKUNDU VILLAGE, DINDUGAL WEST TALUK, DINDUGAL DISTRICT, WITHIN THE SUB-REGISTRATION DISTRICT OF DINDUGAL JOINT II AND THE REGISTRATION DISTRICT OF DINDUGUL DISTRICT MEASURING WITH AN EXTENT OF 1482½ SQ.FT. OR 137.71 SQ.MT., BOUNDED BY:- EAST : PROPERTY OF SANTHIYAGU. WEST : 13 FEET BREADTH NORTH SOUTH COMMON PATHWAY. NORTH : PROPERTY OF SELVAM. SOUTH : PROPERTY OF ARULANANDAM. EAST TO WEST ON THE NORTHERN SIDE : 38 FT. EAST TO WEST ON THE SOUTHERN SIDE : 39 FT. NORTH TO SOUTH ON THE EASTERN SIDE : 38 FT. NORTH TO SOUTH ON THE WESTERN SIDE : 39 FT. MEASURING WITH AN EXTENT OF 1482½ SQ.FT. OR 137.71 SQ.MT.,			
2	**LAN No. 11126104612,** 1. Rosemary Arockiadoss 2. Arockiadoss Muthu, 3. Muthumani Arockiadoss	18-August-2025	**Rs.4,05,066.33/-** as on 13-August-2025	07-July-2026
	Description of Secured Asset(s) /Immovable Property (ies) ALL THAT PIECE AND PARCEL OF THE LAND AND BUILDING COMPRISED IN T.S.NO.1089/3, WARD NO.6, BLOCK NO.21, SITUATED AT, DOOR NO.27-A, ST.XAVIER STREET, DINDUGUL TOWN, DINDUGUL DISTRICT, WITHIN THE SUB-REGISTRATION DISTRICT OF NAGALNAYAKKENPATTY AND THE REGISTRATION DISTRICT OF DINDUGUL, BOUNDED BY:- EAST : 6 FEET BREADTH NORTH SOUTH LANE. WEST : HOUSE OF RAJU. NORTH : PROPERTY OF AROKIASAMY. SOUTH : PROPERTY OF GANAPRAKASAM. EAST TO WEST ON THE NORTHERN SIDE : 28 FT. EAST TO WEST ON THE SOUTHERN SIDE : 28½ FT. NORTH TO SOUTH ON THE EASTERN SIDE : 12 FT. NORTH TO SOUTH ON THE WESTERN SIDE : 11½ FT. MEASURING WITH AN EXTENT OF 330½ SQ.FT.,(30.70 SQ.MT.,)			

The Borrower/s / Guarantor/s in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Muthoot Housing Finance Company Limited, for an above mentioned demanded amount and further interest thereon.

Place: Tamil Nadu, Date: 14 July, 2026 **Sd/- Authorised Officer - For Muthoot Housing Finance Company Limited**

FEDBANK FINANCIAL SERVICES LTD.

FEDBANK FINANCIAL SERVICES LIMITED

Registered office : Unit No.: 1101, 11th Floor, Cignus, Plot No. 71 A, Powai, Paspoli, Mumbai - 400087

POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of Fedbank Financial Services Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **12/11/2025** calling upon the Borrower, Mortgagor, Co-Borrower(s) and Guarantor:- **(1) SELLADURAI T (Borrower); (2) MARIYAMMAL S (Co – Borrower);** to repay the amount mentioned in the said notice being **Rs. 2054675/- (Rupees Twenty Lac Fifty Four Thousand Six Hundred Seventy Five Only) as on 12/11/2025 in Loan Account No. FEDPAL0HL0509408** together with further interest thereon at the contractual rate plus all costs charges and incidental expenses etc. within 60 days from the date of receipt of the said demand notice.

The Borrower, Mortgagor, Co-Borrower(s) and Guarantor mentioned hereinabove having failed to repay the above said amount within the specific period, notice is hereby given to the Borrower, Mortgagor, Co-Borrower(s), Guarantor and the public in general that the undersigned Authorised officer has taken **PHYSICAL POSSESSION** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the SARFAESI Act read with Rule 8 of Security Interest (Enforcement) Rules, 2002 on this the **July 09th of the year 2026**

The Borrower, Mortgagor, Co-Borrower(s) and Guarantor mentioned hereinabove in particular and the public in general is/are hereby cautioned not to deal with the following property and any dealings with the following property will be subject to the charge of Fedbank Financial Services Ltd. for an amount **Rs. 2054675/- (Rupees Twenty Lac Fifty Four Thousand Six Hundred Seventy Five Only) as on 12/11/2025 in Loan Account No. FEDPAL0HL0509408** together with further interest thereon at the contractual rate plus all the costs charges and incidental expenses etc.

The borrower's attention is invited to sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Schedule-A
DESCRIPTION OF THE MORTGAGED PROPERTY

All Piece and Parcel of Mortgaged Property Bearing Tiruchirapalli District Ariyalur Registration District, Upiliyapuram Sub Registration Office Thuraiyur Taluk, Kottapalaiyam Village As Per Udr Kottaimedhu (East), Tamilnadu-621003, Natham Survey No 394/3-937 1/4 Sq Ft As Per Udr Survey No 157/3 As Per Natham Nilavari Thittam Survey No 210/20 -Hec 0.00.35 Ares And 210/21 - Hec 0.00.36 Ares Totalling Hec 0.00.71 Ares Of Property With The Following.
Bounded By: East – Vadagiri Vagayara Property, West – North South Lane, North – Periyannan Property, South – East West Street. Within These Four Boundaries Measuring East West 31 1/2 Sq Feet On Both Sides North South 29 3/4 Ft On Both Sides And Totalling 937 1/4 Sq Ft Of Property And The Building Constructed Thereon With Eb Service Connection And Deposit With All Pathway And Easement Rights. The Door No 1/235 And The Eb Service Connection No 1522.

Place: -Trichy **sd/- (Authorized Officer)**
Date: -09-07-2026 **Fedbank Financial Services Ltd**

CFM Asset Reconstruction Private Limited

CFM thoughtful regeneration

Corporate Office: 1st Floor, Wakefield House, Sprott Road, Ballard East, Mumbai - 400038

POSSESSION NOTICE

APPENDIX IV **(For immovable property)** **READ WITH RULE 8 (1)**

WHEREAS, The undersigned being the Authorized Officer of CFM Asset Reconstruction Private Limited (Acting in its capacity as CFMARC TRUST - 188 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12), 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. Further, The Hiranandani Financial Services Pvt. Ltd., has assigned all its rights, title and interest of the entire outstanding debt of above loan account along with underlying securities in favor of CFM Asset Reconstruction Private Limited vide an Assignment Agreement dated 30-08-2025 entered between The Hiranandani Financial Services Pvt. Ltd. and CFM Asset Reconstruction Private Limited under the provisions of Section 5 of SARFAESI Act 2002. The Details of the Parties along with Mortgaged Property Possession taken by the Bank, is given below :-

Name of Customer (Borrower(s) / Co-Borrower(s) and Guarantor(s) / Partners / Mortgagor(s)	Demand Notice Date and Amount in Rs.	Date of Possession
Sirangeeve Furniture (Borrower), **Thiresha S** (Co-Borrower), **Sirangeeve A** (Co-Borrower), **Loan A/c No. : 4375050101011973**	Demand Notice Date : **19-03-2026, Rs. 509999/-** (Rupees Five Lakhs Nine Thousand Nine Hundred Ninety Nine Only) as on 12-03-2026	09-07-2026

Mortgaged_Property : All That Piece And Parcel Of The Property Situated At Thiruvannamalai Registration District In Thiruvannamalai Joint 1 Sub Registration District In Thiruvannamalai Taluk In Alagananthal Village In Survey No.76/4 New S.No.64/4, New Subdivision No.64/27 Of Lands With Building Bounded As Follows, Boundaries : North: Vijayakumar Land, South: Ko,nankuppathan Land, East: Rajendran House, West: Road. Extents : North To South Eastern Side 66 Feet, North To South Western Side 66 Feet, East To West Northern Side 23 1/2 Feet, East To West Southern Side 23 1/2 Feet. Total Extent Of Document: 1551 Sq.Ft, In Witness Where Of The Borrowers Above Named Have Set Their Hands And Signed Name On 10Th March 2023 First Above Written.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken **Symbolic possession** of the property described herein above in exercise of powers conferred on him under Section 13 (4) of the said Act read with Rule 8 of the said rules on the date as mentioned above in "Date of Possession" Column.
The Borrowers mentioned herein above in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to charge of **CFM Asset Reconstruction Private Limited,** for an amount as mention in this notice, along with future interest at contractual rate and substitute interest, incidental expenses, costs and charges, etc. due w.e.f. the very next date of the status of outstanding amount date showing in the above mention details, till the date of full repayment and / or realization. Further the borrower's attention invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.
Please note description of properties is as mentioned above.

Date : 14-07-2026 **Authorised Officer, CFM Asset Reconstruction Private Limited**
Place : CHENNAI **(Acting in its capacity as trustee of CFMARC TRUST - 188)**

CORRIGENDUM

OFFICE OF THE LIQUIDATOR
M/s.SHRUTHI MILK PRODUCTS PRIVATE LIMITED (Under Liquidation)
Regd Address: 18 Vellalar Street Ambattur, Chennai, Tamil Nadu - 600058
Principal Address: D.NO: 4-2198/1, Bangalore Bypass Road, Opposite to District Police Training Center, Chittoor, Andhrapradesh – 517128 | Phone :0422-2492454 | Email: shruthimilk.ibc@gmail.com

CORRIGENDUM TO THE FORM B PUBLISHED ON 13.07.2026.

This is to inform the General Public that Form B Public Announcement was published on 13.07.2026 in Chennai Editions of Business Standard & The Hindu (Tamil) and Chittoor Editions of New Indian Express & Andhra Prabha Publications inviting Claims from all the Stakeholders.
In the Form B Public Announcement (Under Sr.No.11) the last date for Submission of Claim shall be read as **17.07.2026** as per Amended Regulations.
Stakeholders are requested to take note of the above and be informed accordingly.

R. RAGHAVENDRAN, B.Com, FCA., CISA.,
IBBI/IPA-001/IP-P00211/201718/10411
Liquidator Shruthi Milk Products Private Limited.
AFA Valid till 31.12.2026

Dated : 14.07.2026
Place : Coimbatore

POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of Asset Reconstruction Company (India) Limited acting in its capacity as Trustee of Arcil – Trust -2026 – 011 ("Arcil") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") calling upon the following borrower to repay the amount mentioned against their respective name together with interest rates thereon at the applicable rates mentioned in the said notices within 60 days from the date of receipt of the said notice.
And whereas, the said " Original Lender" has unconditionally and irrevocably assigned, transferred and released in favour of the Asset Reconstruction Company (India) Ltd. (Arcil), in our capacity as the sole Trustee of "Arcil – Trust -2026 – 011" all its rights, tittle and interest , in the financial assets along with the underlying securities, in terms of section 5 of the SARFAESI Act, 2002 vide Assignment Agreement dated 09/09/2025.

Sr. No.	Loan No	Name of the Borrower/Mortagager/ Guarantor	Outstanding Due	Date of Notice 13(2)	Date of Possession	Type of Possession	Description of Secured Assets
1	**0244SB ML01552**	**Mr./Ms. Lakshmanan G (Borrower)** Mr./Ms. Chitthayi Anaigoundar (Co Borrower) Mr./Ms. Chitthayi Anaigoundar (Co Borrower)	₹ 14,72,187.62/- as on 05/12/2025	18/12/2025	11-07-2026	Symbolic	The Property Admeasuring An Extent Of 616 Sq.Ft. Comprised In Survey Number(S) Old No. 49/1, New No. 685/7, Situated In Thesavilakku(North) Village, Within The Sub-Registration District Of Tharamangalam and bounded as follows: North: Ayyamperumal Property South: Kandhasamy Gounder Property East: Anai Gounder Property West: Government Property
2	**0244SB ML01282**	**Mr./Ms. Manojkumar Murugesan (Borrower)** Mr./Ms. Samundeswari B (Co Borrower)	₹ 9,12,834.57/- as on 27/01/2026	28/01/2026	11-07-2026	Symbolic	All That Piece And Parcel Of Land And Building (If Any) Measuring 1076 Sqft. Bearing No. 11/13 Mettur, Pin Code - 636452, Salem, Tamilnadu. and bounded as follows: North: Ramesh PropertySouth: RoadEast: RoadWest: Jagan Property

With further interest as applicable, Incidental expences, costs, charges etc. incurred till date of payment and/ or realisation.
However since the Borrowers mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above in particular and in public in general that the Authorised Officer of ARCIL have taken possession of the properties/ Secured Assets described herein above in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said rules on the dates mentioned above.
The Borrower mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of Asset Reconstruction Company (India) Limited. For the above said amount with interest and expenses thereon.
The Borrowers attention is invited to provisions of sub- section(8) of Section 13 of the Act, in respect of the time available, to redeem the secured assets.

Date: 14-07-2026
Place: Salem TN

SD/-, Authorised Officer
For Asset Reconstruction Company (India) Limited
(Trustee of Arcil – Trust -2026 – 011)

ASSET RECONSTRUCTION COMPANY (INDIA) LTD.
CIN: U65999MH2002PLC134884 Website: www.arcil.co.in
REGISTERED OFFICE: The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai- 400028, Tel: +91 2266581300

POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of Asset Reconstruction Company (India) Limited acting in its capacity as Trustee of Arcil – Trust -2026 – 011 ("Arcil") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") calling upon the following borrower to repay the amount mentioned against their respective name together with interest rates thereon at the applicable rates mentioned in the said notices within 60 days from the date of receipt of the said notice.
And whereas, the said " Original Lender" has unconditionally and irrevocably assigned, transferred and released in favour of the Asset Reconstruction Company (India) Ltd. (Arcil), in our capacity as the sole Trustee of "Arcil – Trust -2026 – 011" all its rights, tittle and interest , in the financial assets along with the underlying securities, in terms of section 5 of the SARFAESI Act, 2002 vide Assignment Agreement dated 09/09/2025.

Sr. No.	Loan No	Name of the Borrower/Mortagager/ Guarantor	Outstanding Due	Date of Notice 13(2)	Date of Possession	Type of Possession	Description of Secured Assets
1	**0244SB ML00464**	**Mr./Ms. Balasubramani Munusamy (Borrower)** Mr./Ms. Devi Balasubramani (Co Borrower)	₹ 2,48,229.04/- as on 28/01/2026	04/02/2026	11-07-2026	Symbolic	In Salem District, Salem East R.D., Dadagapatti Sub R.D., Village : Gugai, 103, Neimandi Arunachalam Chetty Street No.1, Ward H; Block-1, T.S.No. 1 As Per Revenue Records New Ward Aa, Block 1. T.S.No. 1/5(Part) (142 1/2 Sq Ft). and bounded as follows: North: Thirunavugarasu, Manimekalai Property.South: R.Lakshmi Property.East: 8' Wide North-South Common Pathway.West: Rasathi Property.
2	**0244SB ML01641**	**Mr./Ms. A. Kannan Gopal (Borrower)** Mr./Ms. Gopal Ramasami (Co Borrower) Mr./Ms. Gopal Ramasami (Co Borrower) Mr./Ms. Rajeswari Balan (Co Borrower) Mr./Ms. Selvi Gopal (Co Borrower)	₹ 4,74,345.84/- as on 05/12/2025	18/12/2025	11-07-2026	Symbolic	The Property Admeasuring An Extent Of 527.43 Sq.Ft. Comprised In Survey Number(S) Old No. 185B/Part, New No. 185B/35, Situated In Within The Sub-Registration District Of Mecheri and bounded as follows: North: Murugan PropertySouth: Samikannu PropertyEast: Rajamani PropertyWest: Common Passage
3	**0244SB ML01312**	**Mr./Ms. Karthik M (Borrower)** Mr./Ms. Eswari Marimuthu (Co Borrower)	₹ 14,24,955.53/- as on 05/12/2025	18/12/2025	11-07-2026	Symbolic	The Property Admeasuring An Extent Of 855 3/4 Sq.Ft. Comprised In Survey Number(S) Old No. 89/1A, New No. 150/26, Situated In Periyeripatty Village, Within The Sub-Registration District Of Tharamangalam and bounded as follows: North: Chandiran Property South: Madhaiyan Property East: Road West: Ramasamy Property

With further interest as applicable, Incidental expences, costs, charges etc. incurred till date of payment and/ or realisation.
However since the Borrowers mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above in particular and in public in general that the Authorised Officer of ARCIL have taken possession of the properties/ Secured Assets described herein above in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said rules on the dates mentioned above.
The Borrower mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of Asset Reconstruction Company (India) Limited. For the above said amount with interest and expenses thereon.
The Borrowers attention is invited to provisions of sub- section(8) of Section 13 of the Act, in respect of the time available, to redeem the secured assets.

Date: 14-07-2026
Place: Salem TN

SD/-, Authorised Officer
For Asset Reconstruction Company (India) Limited
(Trustee of Arcil – Trust -2026 – 011)

ASSET RECONSTRUCTION COMPANY (INDIA) LTD.
CIN: U65999MH2002PLC134884 Website: www.arcil.co.in
REGISTERED OFFICE: The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai- 400028, Tel: +91 2266581300

ADF FOODS LIMITED

ADF FOODS LTD. Feeding the world.

CIN: L15400GJ1990PLC014265
Regd. Off.: 83/86, G.I.D.C. Industrial Estate, Nadiad-387 001, Gujarat
Corp Off: Marathon Innova, B2, G01, Ground Floor, G. K. Road, Lower Parel, Mumbai-400 013. Maharashtra, India
Tel.: 0268-2551381/82; **Fax:** 0268-2565068;
Email: co_secretary@adf-foods.com; **Website:** www.adf-foods.com

NOTICE TO SHAREHOLDERS
INFORMATION REGARDING 36TH ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCE ("VC") / OTHER AUDIO-VISUAL MEANS ("OAVM")

Members may please note that the **36th Annual General Meeting ("AGM")** of the Company will be held through VC/OAVM on **Wednesday, 12th August, 2026 at 04:00 p.m. (IST),** without the physical presence of the Members at a common venue, to transact the businesses as set out in the Notice convening the 36th AGM. This is in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and the Rules made thereunder, Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, ("Listing Regulations"), read with General Circular No. 03/2025 dated 22nd September, 2025 and other applicable circulars, issued by the Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI") (hereinafter collectively referred to as "Circulars").
Members can attend and participate in the AGM through VC/OAVM facility only. The instructions for joining the AGM shall be provided in the Notice of the AGM. Members attending the Meeting through VC/OAVM shall be counted for the purposes of reckoning the quorum under Section 103 of the Act.
The Company is providing remote e-voting facility to all its Members to cast their votes on all the Resolutions set out in the Notice of the AGM. Additionally, the Company is providing the facility of e-voting during the AGM. The Company has engaged the services of MUFG Intime India Private Limited ("MUFG Intime") for providing e-voting facility and for conducting the AGM through VC/OAVM. Detailed procedure for remote e-voting/e-voting will be provided in the Notice of the AGM.
In accordance with the aforesaid Circulars and Listing Regulations, the Notice of the 36th AGM along with the Annual Report for the Financial Year 2025-26 will be sent only through electronic mode to those Shareholders whose e-mail addresses are registered with the Company/Registrar to an Issue and Share Transfer Agent ('RTA')/Depository Participant(s) ('DP').
Members may note that the Annual Report for the Financial Year 2025-26 and Notice of the 36th AGM will also be available on the Company's website at www.adf-foods.com and the same can also be accessed from the websites of the Stock Exchanges where the securities of the Company are listed i.e. National Stock Exchange of India Limited and BSE Limited at www.nseindia.com and www.bseindia.com respectively and on the website of MUFG Intime at https://instavote.linkintime.co.in.
Further, as per Regulation 36(1)(b) of the Listing Regulations, a letter providing the web-link, including the QR Code and exact path where the complete details of the Annual Report and Notice of AGM shall be made available, will be sent to those Shareholders who have not registered their e-mail address with the RTA of the Company/Depository Participant.

Dividend & Record Date:
The Company has fixed **Wednesday, 05th August, 2026** as the Record Date for determining entitlement of Members to Final Dividend of Rs. 0.60/- (30%) per equity share, as recommended by the Board of Directors of the Company at its meeting held on 13th May, 2026, for the Financial Year ended 31st March, 2026. Further, the Register of Members and Share Transfer Books of the Company will remain closed from Thursday, 06th August, 2026 to Wednesday, 12th August, 2026 (both days inclusive) for the purpose of holding the AGM of the Company.
The dividend, if approved by the Shareholders at the ensuing AGM, will be paid within 30 days from the date of declaration, to those Shareholders whose names appear in the Company's Register of Members as on the Record Date in respect of shares held in physical form and to those Shareholders whose names appear in the List of Beneficial Owners furnished by National Securities Depository Limited and Central Depository Services (India) Limited as on the Record Date in respect of shares held in dematerialized mode.
Payment of dividend will be subject to deduction of tax at source ('TDS') at applicable rates as per the Income Tax Act, 2025, as amended. For more details, please refer to the Notes to the Notice of the 36th AGM.
Pursuant to the SEBI Master Circular No. HO/38/13/(4)2026-MIRSD-POD/I/4298/2026 dated 6th February, 2026, SEBI has mandated that with effect from 1st April, 2024, dividend to security holders holding securities in physical form shall be paid only through electronic mode. Such payment of dividend shall be made only if the KYC details i.e. PAN, Contact Details (Postal Address with PIN and Mobile Number), Bank Account Details and Specimen Signature are updated in the records of the Company/RTA. Upon updation of KYC details, all dividends declared till the date of updation will automatically be credited through electronic mode to the security holder. Further, pursuant to the provisions of SEBI (Listing Obligations and Disclosure Requirements) (Fifth Amendment) Regulations, 2025 effective from 19th November, 2025, the Company shall not issue any 'payable-at-par' warrants or cheques where electronic mode of payment is not possible.
Hence, to receive the dividend on time, Members are requested to update their KYC with the Company's RTA, where shares are held in physical mode and with their Depository Participant, where shares are held in demat mode.

Registration of e-mail addresses:
Members holding shares in physical form are requested to update their KYC details by sending the Investor Service Request Forms (ISR) along with requisite supporting documents viz. a request letter signed by the shareholder along with self-attested copies of PAN Card(s), AADHAAR Card(s) and cancelled cheque bearing name of the first shareholder/ a copy of Bank Passbook/ statement attested by bank, Share Certificate(s) and Client Master List etc. to the RTA of the Company, MUFG Intime India Private Limited at C-101, Embassy 247, LBS Marg, Vikhroli (West), Mumbai - 400 083, Tel. No.: 08108116767, Toll Free No. 1800 1020 878, e-mail: investor.helpdesk@in.mpms.mufg.com or lodge the documents through the 'SWAYAM' Portal at https://swayam.in.mpms.mufg.com.
The formats of ISR for updation of KYC details viz. Forms ISR-1, ISR-2, ISR-3, SH-13, SH-14 are available on the website of the Company and the RTA at https://adf-foods.com/investors/corporate and https://web.in.mpms.mufg.com/KYC-downloads.html respectively.
To support the 'Green Initiative', Shareholders who have not yet registered their email addresses are requested to register the same with the RTA of the Company in case the shares are held by them in physical form and with their Depository Participants in case the shares are held by them in electronic form for receiving all communication including Annual Report, Notices, Circulars, etc. from the Company electronically.
Members are requested to carefully read the Notice of the AGM and in particular, instructions for joining the AGM, manner of casting vote through remote e-voting or e-voting at the AGM.

For ADF Foods Limited
Sd/-
Shalaka Ovalekar
Company Secretary
Membership No. A15274

Place: Mumbai
Date: 14th July, 2026

நில அபகரிப்பில் ஈடுபட முயன்றதாக முன்னாள் அமைச்சர்

தா.மோ.அன்பரசன் மீது வழக்கு பதிவு

■ சென்னை

ஆலந்தூரில் உள்ள தனியார் நிலத்தை சட்டவிரோதமாக ஆக்கிரமித்து, நில அபகரிப்பில் ஈடுபட முயன்றதாக திமுக முன்னாள் அமைச்சர் தா.மோ. அன்பரசன் மீது புகார் அளிக்கப்பட்டுள்ளது. இதுகுறித்து போலீஸார் விசாரிக்கின்றனர்.

தமிழகத்தில் தமிழக வெற்றிக் கழகம் ஆட்சிப்பொறுப்பேற்றது முதல் திமுக முன்னாள் அமைச்சர்கள் மற்றும் நிர்வாகிகள் மீது அவ்வப்போது புகார்கள் வருகின்றன. காவல்துறையும் அந்த புகார்கள் தொடர்பான நடவடிக்கைகளை எடுத்து வருகின்றனர். முன்னாள் அமைச்சர் எ.வ.வேலு மீது லஞ்ச ஒழிப்புத் துறை வழக்கு, செந்தில் பாலாஜி மீதுகுதிரைபேரவழக்கு,மாவட்ட செயலாளர் சிற்றரசு உள்ளிட்டோர் மீது மோசடி புகார் என திமுகவினர் மீது புகார்கள் வந்த வண்ணம் உள்ளன.

இந்நிலையில் முன்னாள் அமைச்சர் தா.மோ.அன்பரசன் மீதும் நில அபகரிப்பு புகார் கொடுக்கப்பட்டுள்ளது. சென்னை தியாகராய நகர் பகுதியை சேர்ந்த ராஜேஷ் சோமசுந்தரம் என்பவர் கடந்த 26-ம் தேதி முதலமைச்சர் தனிப்பிரிவில் திமுக முன்னாள் அமைச்சர் தா.மோ.அன்பரசன், அவரது

உதவியாளர் ஜெய்சங்கர் மற்றும் தற்போது திருப்போரூர் தாசில்தாராக பணியாற்றி வரும் ஆறுமுகம் ஆகியோர் மீது நில மோசடி புகார் அளித்துள்ளார்.

அதில் சென்னை ஆலந்தூர் வடக்கு பரேடு சாலையில் தனக்கு சொந்தமாக 5,500 சதுர அடியில் நிலம் உள்ளதாக தெரிவித்துள்ளார்.

இந்நிலையில், கடந்த 2024 ஆண்டு நடைபெற்ற நாடாளுமன்ற தேர்தலின்போது திமுக முன்னாள் அமைச்சர் தா.மோ. அன்பரசனின் உதவியாளர் ஜெய்சங்கர் அறிவுறுத்தலின் பேரில் தேர்தல் பணிமனை அமைப்பதற்காக குன்றத்தூரை சேர்ந்த உலகநாதன் என்பவருக்கு ஆறு மாத காலம் குத்தகைக்கு கொடுத்துள்ளார்.

ஆனால் குத்தகை காலம் முடிந்தும் கடந்த இரு ஆண்டுகளாக இடத்தையும் திருப்பி கொடுக்காமல் வாடகையும் தராமல் இடத்தை ஆக்கிரமிப்பு செய்து வைத்துள்ளதாக புகாரில் குறிப்பிட்டுள்ளார். பின்னர் சம்பந்தப்பட்ட நபர்களை தொடர்பு கொள்ள முயன்றபோது அவர்கள் போலி அடையாள ஆவணங்களை கொடுத்து ஏமாற்றியது தெரிய வந்ததாக புகாரில் குறிப்பிட்டுள்ளார்.

இதையடுத்து கடந்த ஜூன் மாதம் திமுக முன்னாள் அமைச்சர் தா.மோ.அன்பரசனை நேரில் சந்தித்து புகார் தெரிவித்தபோது அவர் ஒரு வாரத்துக்குள் நிலத்தை தன்னிடம் கொடுத்து விடும்படியும் அதற்குண்டான பணத்தை தருவதாகவும் கூறினார். ஆனால் நான் நிலத்தை விற்க மாட்டேன் என கூறிவிட்டேன். எனவே தனக்கு சொந்தமான நிலத்தை மீட்டு சம்பந்தப்பட்ட நபர்கள் மீது உரிய நடவடிக்கை எடுக்க வேண்டும் என்று புகாரில் தெரிவித்துள்ளார்.

மேலும் ராஜேஷ் சோமசுந்தரம் இது குறித்து பரங்கிமலை துணை ஆணையர் அலுவலகத்தில் புகார் அளித்துள்ளார். இதன்பேரில் பரங்கிமலை போலீஸார் வழக்கு பதிவு செய்து விசாரணை மேற்கொண்டு வருகின்றனர்.

சென்னை விமான நிலையத்தில் ரூ.4.7 கோடி மதிப்புள்ள உயர் ரக கஞ்சா பறிமுதல்

■ சென்னை

தாய்லாந்தில் இருந்து மலேசியா வழியாக சென்னைக்கு வரும் விமானத்தில் அதிக அளவில் போதைப்பொருள் கடத்தி வரப்படுவதாக, சென்னை விமான நிலைய சுங்கத்துறை அதிகாரிகளுக்கு ரகசிய தகவல் கிடைத்தது. இதையடுத்து, சுங்கத்துறை அதிகாரிகள் விமான நிலையத்தில் தீவிர கண்காணிப்பில் ஈடுபட்டிருந்தனர்.

நேற்று முன்தினம் இரவு மலேசிய தலைநகர் கோலாலம்பூரில் இருந்து பயணிகள் விமானம் சென்னைக்கு வந்தது. அந்த விமானத்தில் வந்த பயணிகளையும், அவர்களின் உடமைகளையும் அதிகாரிகள் சோதனை செய்தனர்.

அப்போது வந்த கேரள மாநில இளைஞர் மீது அதிகாரிகளுக்கு சந்தேகம் ஏற்பட்டது. அவர் வைத்திருந்த சூட்கேஸை அதிகாரிகள் திறந்து சோதனை செய்தபோது, அதில் ரூ.4.7 கோடி மதிப்புள்ள உயர் ரக ஹைட்ரோ போனிக் கஞ்சா 49 பாக்கெட்டுகளில் மறைத்து வைத்திருந்தது கண்டுபிடிக்கப்பட்டது.

இதையடுத்து, கஞ்சாவை பறிமுதல் செய்த அதிகாரிகள், அந்த இளைஞரை கைது செய்தனர். விசாரணையின்போது, பட்டப்படிப்பு படித்துள்ளதாகவும், வேலை கிடைக்காததால், போதைப் பொருள் கடத்தல் குருவியாக செயல்பட்டதாகவும் கேரள இளைஞர் தெரிவித்தார். அவரிடம் அதிகாரிகள் தொடர்ந்து விசாரணை நடத்தி வருகின்றனர்.

57 பெண் எஸ்.ஐ.க்களுக்கு பதவி உயர்வு

■ சென்னை

தமிழக காவல்துறையில், உதவி ஆய்வாளர்கள் தமிழ்நாடுசீருடை பணியாளர் தேர்வாணையம் மூலம் தேர்வு செய்யப்படுகின்றனர். தேர்வு செய்யப்படும் உதவி ஆய்வாளர்கள் 10 ஆண்டு பணிபுரிந்த பின்னர் ஆய்வாளர்களாக பதவி உயர்வு வழங்கப்படும். ஒவ்வொரு ஆண்டும் மேல் அதிகாரிகள் உதவி ஆய்வாளர்களின் பணி குறித்து அறிக்கை தயாரித்து தலைமையகத்துக்கு அனுப்புவர்.

அதன்படி, பதவி உயர்வு பட்டியல் தயாரிக்கப்பட்டு 10 ஆண்டுகள் நிறைவு செய்தவர்கள், காலிப் பணியிடங்களின் அடிப்படையில், உதவி ஆய்வாளர்களுக்கு, காவல் ஆய்வாளர்களாக பதவி உயர்வு வழங்கப்படுகிறது. அதன்படி, 2024-25 ஆண்டுக்கான பதவி உயர்வில்,57பெண்உதவிஆய்வாளர்களுக்கு ஆய்வாளர்களாக பதவிஉயர்வு வழங்கி டிஜிபி மகேஷ் குமார் அகர்வால் உத்தரவிட்டுள்ளார்.

திருத்த அறிக்கை

கலைப்பு அதிகாரி அலுவலகம்

சுருதி மில்க் புராடக்ட்ஸ் பிரைவேட் லிமிடெட் (கலைப்பிலுள்ள நிறுவனம்)

பதிவு அலுவலகம் : 18 வெள்ளாளர் தெரு, அம்பத்தூர், சென்னை, தமிழ்நாடு - 600 058

முதன்மை அலுவலகம் : கதவு எண் : 4-2198/1, பெங்களூர் பைபாஸ் சாலை, மாவட்ட காவலர் பயிற்சி மையம் எதிரில், சித்தூர், ஆந்திரபிரதேசம் - 517 128

தொலைபேசி: 0422-2492454, மின்னஞ்சல்: shruthimilk.ibc@gmail.com

13.07.2026 அன்று வெளியிடப்பட்ட படிவம் பி (Form B) க்கான திருத்த அறிக்கை.

அனைத்து பங்குதாரர்களிடமிருந்தும் கோரிக்கைகளை (Claims) வரவேற்பதற்காக, 13.07.2026 அன்று பிசினஸ் ஸ்டாண்டர்ட் & தி இந்து (தமிழ்) சென்னை பதிப்புகள், நியூ இந்தியன் எக்ஸ்பிரஸ் மற்றும் ஆந்திர பிரபா சித்தூர் பதிப்புகள் ஆகிய நாளிதழ்களில் படிவம் பி (Form B) பொது அறிவிப்பு வெளியிடப்பட்டது என்பதைப் பொதுமக்களுக்கு இதன் மூலம் தெரிவித்துக் கொள்ளப்படுகிறது.

திருத்தப்பட்ட விதிமுறைகளின்படி, அந்த படிவம் பி பொது அறிவிப்பில் (வரிசை எண் 11-ன் கீழ், கோரிக்கைகளைச் சமர்ப்பிப்பதற்கான கடைசி நாள் **17.07.2026** எனப் படிக்கப்பட வேண்டும்.

பங்குதாரர்கள் இந்தத் தகவலைக் கவனித்து, அதற்கேற்ப செயல்படுமாறு கேட்டுக்கொள்ளப்படுகிறார்கள்.

ஆர் ராகவேந்திரன், B. Com FCA, CISA

ப எண் : IBBI/IPA-001/IP-P00211/201718/10411

சுருதி மில்க் புராடக்ட்ஸ் பிரைவேட் லிமிடெட்

நிறுவனத்தின் கலைப்பு அதிகாரி

(AFA செல்லுபடியாகும் காலம் : 31.12.2026 வரை)

நாள் : 14.07.2026

இடம் : கோயமுத்தூர்

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பதிவு அலுவலகம்: "தன் பில்டிங்", 827, அண்ணா சாலை, சென்னை - 600 002.

கார்ப்பரேட் அலுவலகம்: "கோரமண்டல் டவர்ஸ்", 93, சாந்தோம் நெடுஞ்சாலை, சென்னை - 600 028.

தொலைபேசி : 044-28521526 / 28572100 / 400

இணையதளம்: www.indiacements.co.in மின்னஞ்சல்: investor@indiacements.co.in CIN:L26942TN1946PLC000931

பங்குதாரர்களுக்கான அறிவிப்பு

தி இந்தியா சிமெண்ட்ஸ் லிமிடெடின் 80ஆம் ஆண்டு உறுப்பினர்களுக்கான பொதுக்குழுக் கூட்டம் ஆகஸ்ட் 10, 2026, திங்கட்கிழமை பிற்பகல் 3.00 மணிக்கு (இந்திய நேரம்), கம்பெனிகள் சட்டம் 2013ன் பொருந்தக்கூடிய பிரிவுகள் மற்றும் அது சார்ந்த விதிகளின்படியும் மற்றும் (SEBI) (பட்டியல் கட்டுப்பாடுகள் மற்றும் வெளியீடு தேவைகள்) 2015ன் பிரிவுகளின்படியும் மற்றும் பெருநிறுவனங்களின் விவகாரங்கள் அமைச்சகத்தின் ("MCA") செப்டம்பர் 22, 2025 தேதியிட்ட பொது சுற்றறிக்கை எண் 03/2025ல் குறிப்பிட்டுள்ளவாறும் மற்றும் இது தொடர்பாக MCA மற்றும் இந்தியப் பங்குகள் மற்றும் பரிவர்த்தனை வாரியத்தின் ("SEBI") முந்தைய சுற்றறிக்கைகளுக்கு ("சுற்றறிக்கைகள்") இணங்க காணொளி காட்சி அல்லது இதர ஒலி-ஒளி மூலமாக (VC/OAVM) 80வது பொதுக்குழுக் கூட்டத்தினை ஜூன் 25, 2026 தேதியிட்ட அறிவிப்பில் குறிப்பிட்டுள்ள சாதாரண மற்றும் சிறப்பு பரிவர்த்தனைகளை செய்ய நடத்தப்படும் என்று இதன் மூலம் அறிவிக்கப்படுகிறது.

1. சுற்றறிக்கைகளின்படி உறுப்பினர்களின் 80ஆம் ஆண்டு பொதுக்குழுக்கூட்டம், மெய்நிகர்வழி மூலம், அதாவது காணொளி காட்சி ("VC") அல்லது இதர ஒலி-ஒளி ("OAVM") மூலம், பொதுவெளியில் பங்குதாரர்கள் பங்குபெற்று வாக்களிக்கும் நேரடிக் கூட்டத்திற்கு பதிலாக நடத்தப்படும்.
2. சுற்றறிக்கைகளின்படி, 80ஆம் ஆண்டு பொதுக்குழு கூட்டத்திற்கான அறிவிப்பு மற்றும் மார்ச் 31, 2026ன் ஆண்டறிக்கை ஆகியவற்றின் மென் பிரதிகள், நிறுவனம் / இண்டகிரேட்டட் ரிஜிஸ்ட்ரி மேனேஜ்மெண்ட் சர்வீசஸ் பிரைவேட் லிமிடெடுடன் அதாவது பதிவாளர் மற்றும் பங்கு பரிமாற்ற முகவரிடம் (RTA) / பங்கு வைப்பாளர்களிடம் ("DPs"), தங்கள் மின்னஞ்சல் முகவரிகளை பதிந்திருக்கும் பங்குதாரர்களுக்கு மின்னஞ்சல் மூலம் மட்டுமே அனுப்பப்படும். இந்த ஆவணங்களை நிறுவனத்தின் இணையதளமான www.indiacements.co.inலும், தொலை மின்னணு வாக்கு வசதியளிக்கும் (Remote e-voting) நேஷனல் செக்யூரிட்டீஸ் டெபாசிடரி லிமிடெடின் ("NSDL") www.evoting.nsdl.comலும் நிறுவனத்தின் பங்குகளை பட்டியலிட்டுள்ள பங்குச் சந்தைகளின் இணையதளங்களான www.bseindia.com மற்றும் www.nseindia.comலிருந்தும் பதிவிறக்கம் செய்துகொள்ளலாம். பங்குதாரர்களுக்கு மேற்கூறிய ஆவணங்களை, குறிப்பிட்ட கோரிக்கை அனுப்பினாலன்றி, நிறுவனம் காகித வடிவில் அனுப்பாது.
3. பங்குகளை பத்திர வடிவில் வைத்துள்ள மற்றும் தங்கள் மின்னஞ்சல் முகவரியை பதிவு செய்து கொள்ளாத பங்குதாரர்கள் தங்களது மின்னஞ்சல் முகவரி, நிரந்தரக் கணக்கு எண் (PAN) மற்றும் மின்னணு கிளியரிங் சேவை (ECS) உள்ளடங்கிய வங்கி விபரங்களை நிறுவனத்தின் இணையதளத்தில் உள்ள ISR-1 படிவத்தை பூர்த்தி செய்து அதில் கேட்கப்பட்டுள்ள ஆவணங்களை இணைத்து, நிறுவனம் / RTAக்கு அனுப்பி பதிவு செய்து கொள்ளவும்.
4. பங்குகளை மின்னணு (Demat) வடிவில் வைத்துள்ள பங்குதாரர்கள் தங்கள் KYC விவரங்கள், கைபேசி எண் மற்றும் மின்னஞ்சல் முகவரி ஆகியவற்றை தங்களது பங்கு வைப்பாளர்களிடம் (DPs) புதுப்பிக்குமாறு கேட்டுக் கொள்ளப்படுகிறார்கள்.
5. பங்குதாரர்களின் தொலை மின்னணு வாக்குப் பதிவுரிமை அல்லது வருகிற பொதுக்கூட்டத்தில் வாக்களிப்புரிமையை தீர்மானிக்கவும் மற்றும் பொதுக்கூட்டத்தில் கலந்து கொள்ளவும் ஆகஸ்ட் 3, 2026 வாக்குரிமை வரம்பு (cut-off) நாளாக தீர்மானிக்கப்பட்டுள்ளது.
6. வருடாந்திர பொதுக்குழுக் கூட்டத்தின் அறிவிப்பிலுள்ள தீர்மானங்களின் மீது தொலை மின்னணு வாக்குப்பதிவு மூலம் வாக்களிக்கும் வசதி நிறுவனத்தால் பங்குதாரர்களுக்கு அளிக்கப்படும். மேலும், வருடாந்திர பொதுக்குழுக் கூட்டத்தில் மின்வாக்களிப்பு (e-voting) வசதியும் அளிக்கப்படும். பங்குதாரர்களுக்கு தொலை மின்னணு வாக்குப்பதிவு முறை, பொதுக்குழுக் கூட்டத்தில் காணொளிக் காட்சி அல்லது இதர ஒலி-ஒளி காட்சிகள் மூலம் பங்கு பெறுதல் மற்றும் பொதுக்குழுக் கூட்டத்தின்போது நடைபெறவுள்ள மின்னணு வாக்குப்பதிவுக்கான விரிவான வழிமுறைகளை 80ஆம் வருடாந்திர பொதுக்குழுக் கூட்டத்திற்கான அறிவிப்பில் விளக்கப்படும்.
7. முதலீட்டாளர்களின் கவனத்திற்கு, முதலீடு செய்வதை எளிதாக்க ஜனவரி 30, 2026 தேதியிட்ட SEBI சுற்றறிக்கை எண். HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026ன்படி ஒரு சிறப்பு சாளரம் பத்திர வடிவத்தில் வைத்திருக்கும் பங்குகளுக்கான பரிமாற்ற கோரிக்கைகளை மேற்கொள்ள பிப்ரவரி 5, 2026 முதல் பிப்ரவரி 4, 2027 வரை திறக்கப்பட்டுள்ளது. இதன் மூலம், ஏப்ரல் 1, 2019க்கு முன்பு செயல்படுத்தப்பட்ட பத்திர மாற்ற ஆவணங்களை அசல் பங்குச் சான்றிதழ்(கள்) மற்றும் பிற தேவையான ஆவணங்களுடன் மீண்டும் சமர்ப்பித்து பங்குகளை பெற்றுக் கொள்ளலாம்.

இடம் : சென்னை

தேதி : 13.07.2026

தி இந்தியா சிமெண்ட்ஸ் லிமிடெட்டிற்காக

கிருஷ்ணகோபால் லட்சாரியா

தலைமை நிதி அதிகாரி

தங்கம் பவுனுக்கு ரூ.800 குறைந்தது

■ சென்னை

தங்கத்தின் விலை நேற்று பவுனுக்கு ரூ.800 குறைந்து, ரூ.1 லட்சத்து 5 ஆயிரத்து 600-க்கு விற்பனை செய்யப்பட்டது.

சர்வதேச பொருளாதார சூழல், அமெரிக்க டாலருக்கு நிகரான இந்திய ரூபாயின் மதிப்பு ஆகியவற்றின் அடிப்படையில் தங்கத்தின் விலை நிர்ணயிக்கப்படுகிறது. அந்த வகையில், சென்னையில் ஆபரணத் தங்கத்தின் விலை நேற்று பவுனுக்கு ரூ 800 குறைந்து ரூ.1 லட்சத்து 5 ஆயிரத்து 600-க்கு விற்கப்பட்டது. ஒரு கிராம் தங்கம் ரூ.100 குறைந்து, ரூ.13,200-க்கு விற்பனை செய்யப்பட்டது.

அதேநேரம், வெள்ளி விலையில் மாற்றமின்றி, ஒரு கிராம் ரூ.240 ஆகவும், ஒரு கிலோ கட்டி வெள்ளி ரூ.2 லட்சத்து 40 ஆயிரமாகவும் இருந்தது.

தமிழக சுகாதார ஆய்வாளர் நிலை-2 தேர்வில் முறைகேடு மற்றும் பணி நியமன ஆணை வழங்குவதில் குளறுபடி நடந்துள்ளதாகக் கூறி சென்னை தேனாம்பேட்டை டிஎம்எஸ் வளாகத்தில் ஆர்ப்பாட்டத்தில் ஈடுபட்ட சுகாதார ஆய்வாளர்கள். படம்: எஸ்.சத்தியசீலன்

சினிமாவில் நடிக்க போட்டோ ஷூட் எனக் கூறி

சின்னத்திரை நடிகையை ஆபாச படம் எடுக்க முயற்சி

இரு பெண்கள், சினிமா தயாரிப்பாளர் கைது

■ சென்னை

சினிமாவில்நடிக்கபோட்டோஷூட் எடுக்க வேண்டும் எனக் கூறி சின்னத்திரை நடிகையை ஆபாசமாக படம் எடுக்க முயன்ற இரு பெண்கள், சினிமா தயாரிப்பாளரை போலீஸார் கைது செய்தனர்.

சாலிகிராமம் பகுதியைச் சேர்ந்தவர் சின்னத்திரை நடிகை பவானி(31) (பெயர் மாற்றப்பட்டுள்ளது). இவரை, சினிமா தயாரிப்பாளர் ஒருவர் செல்போனில் தொடர்புகொண்டு, தான் ஒரு படம் தயாரிக்க உள்ளதாகவும் அந்தப் படத்தில் உங்களை நடிக்க வைக்க உள்ளதால் போட்டோ ஷூட் எடுக்க வேண்டும் எனவும் கூறியுள்ளார்.

அதற்கு நடிகையும் ஒப்புக் கொண்டதை அடுத்து, சாலிகிராமம் பகுதியில் உள்ள விடுதிக்கு வருமாறு படத்தயாரிப்பாளர் தெரிவித்துள்ளார். இதையடுத்து நடிகை பவானி அந்த விடுதிக்குச் சென்றுள்ளார்.

அங்கிருந்த ஒரு பெண், நடிகையை 3 போட்டோ எடுத்து விட்டு, கதையில் சாமி வேடம் போன்ற காட்சி வருவதால், உங்கள் உடம்பில் எந்த காயமோ, தழும்போ இருக்கக் கூடாது. எனவே, உங்கள் கண்களை கையால் மூடிக்கொண்டு ஆடைகளை கழட்டி போட்டோவுக்கு போஸ் கொடுக்க வேண்டும் என தெரிவித்துள்ளனர்.

இதைக் கேட்டு அதிர்ச்சி அடைந்த பவானி, நான் இந்த படத்தில் நடிக்க விரும்பவில்லை எனக் கூறி வெளியே வர முயன்றபோது சினிமா தயாரிப்பாளர் மற்றும் 2 பெண்களும் தடுத்துள்ளனர். அவர்களிடம் இருந்து தப்பித்து வெளியே வந்த நடிகை, இந்த சம்பவம் குறித்து விருகம்பாக்கம் காவல் நிலையத்தில் புகார் அளித்தார்.

அதன்பேரில் விருகம்பாக்கம் அனைத்து மகளிர் போலீஸார் சம்பவ இடத்துக்கு விரைந்து சென்று விசாரணை நடத்தினர்.

அதைத்தொடர்ந்து, பெருங்குடியைச் சேர்ந்த சினிமா தயாரிப்பாளர் நந்தி ராமநாதன் (65), தரமணியைச் சேர்ந்த இந்திராணி(40), விருதுநகரைச் சேர்ந்த புகைப்படக் கலைஞர் கார்த்திகா(35) ஆகியோரைக் கைது செய்தனர். 3 பேரையும் நீதிமன்றத்தில் ஆஜர்படுத்தி சிறையில் அடைத்தனர். இவர்களுடன் தங்கி இருந்த 7 வயது சிறுமியை அடையாறு பகுதியில் உள்ள காப்பகத்தில் ஒப்படைத்தனர்.

வண்டலூர் உயிரியல் பூங்காவை

ரூ.1.85 கோடியில் மேம்படுத்த நடவடிக்கை

■ சென்னை

வண்டலூர் உயிரியல் பூங்கா ரூ.1.85 கோடியில் மேம்படுத்தப்பட உள்ளது.

தென்கிழக்கு ஆசியாவிலேயே பெரிய உயிரியல் பூங்காக்களில் வண்டலூர் உயிரியல் பூங்காவும் ஒன்று. இப்பூங்கா 602 ஹெக்டேர் பரப்பளவில், வன விலங்குகளுக்கு உகந்த இயற்கையான வன சூழலில் அமைந்துள்ளது. இப்பூங்காவில் 137 விலங்கினங்களை சேர்ந்த 1600-க்கும் மேற்பட்ட விலங்குகள் காட்சிப்படுத்தப்பட்டுள்ளன. இப்பூங்காவுக்கு தமிழகம் மட்டுமல்லாது பிற மாநிலங்களில் இருந்தும் பார்வையாளர்கள் வந்து செல்கின்றனர்.

சென்னை,புறநகர்பகுதிகளில் குழந்தைகளின் முக்கிய பொழுதுபோக்கிடமாக வண்டலூர் பூங்கா உள்ளது. சென்னைக்கு வரும் வெளி நாட்டினர் பார்வையிடும் முக்கிய இடமாகவும், இப்பூங்கா திகழ்கிறது. இங்கு ஆண்டுக்கு சராசரியாக 12 லட்சத்துக்கும் மேற்பட்ட பார்வையாளர்கள் வந்து செல்கின்றனர். இதன் மூலம் பூங்கா நிர்வாகத்துக்கு ரூ.25 கோடிக்கு மேல் வருவாய் கிடைக்கிறது.

பார்வையாளர்களை ஈர்க்கவும், அவர்களுக்கான வசதிகளை அதிகரிக்கவும் இப்பூங்காவை ரூ.1.85 கோடியில் மேம்படுத்தவும் பூங்கா நிர்வாகம் திட்டமிட்டுள்ளது. இதன்படி, பழைய ஓவியங்களை புதுப்பிப்பது, கல் ஓவியங்களை வரைவது, தடுப்புகளுக்கு வண்ணம் தீட்டுவது,மீட்கப்பட்ட விலங்குகள் பராமரிப்பு மையத்தில் உள்ள சிங்கம், சிறுத்தை அடைப்பிடங்களை சீரமைப்பது, மழைநீர் வடிகால் வசதிகள் ஏற்படுத்துதல், அனைத்து கழிவறைகளையும் தூய்மையாக பராமரித்தல், சிசிடிவி கண்காணிப்பு முறையை மேம்படுத்துவது, பார்வையாளர் ஓய்வறைகளை புதுப்பித்தல் உள்ளிட்ட பணிகளை மேற்கொள்ள பூங்கா நிர்வாகம் நடவடிக்கை எடுத்து வருகிறது.

தமிழ்நாடு அரசு

நெடுஞ்சாலைத் துறை

ந.க.எண்.அ2/544/2026 நாள்:13.07.2026

பொது அறிவிப்பு

கீழ்காணும் விவர அட்டவணையில் குறிப்பிடப்பட்டுள்ளதும் **சென்னை மாவட்டம், அம்பத்தூர் வட்டம், கொரட்டூர் நகரம் வார்டு - E, பிளாக் எண்.69ல் புல எண்.57** மற்றும் சிலவற்றில் அமைந்துள்ள நிலங்கள் தமிழ்நாடு நெடுஞ்சாலைகள் சட்டம் 2001 (தமிழ்நாடு சட்டம் 34/2002), 15(2)-ன் கீழான அறிவிப்பிற்கு இணங்க ஒரு பொது காரியத்திற்கு அதாவது சென்னை திருத்தணி ரேணிகுண்டா சாலையை (SH-145) 59/6 கி.மீ முதல் 81/6 கி.மீ வரை ஆறுவழிச்சாலையாக அகலப்படுத்தும் பணிக்கு தேவைப்படுகின்றன என்று அறிவிக்கப்படுகிறது. நில எடுப்பு செய்யப்படவுள்ள நிலம் குறித்து பாத்தியதை உள்ள அனைவரும், இந்நில எடுப்பு தொடர்பான தங்களின் கோரிக்கைகளையோ அல்லது ஆட்சேபணைகளையோ, இவ்விளம்பரம் பிரசுரிக்கப்பட்ட நாளிலிருந்து **30 (முப்பது)** நாட்களுக்குள் **சிறப்பு மாவட்ட வருவாய் அலுவலர் (நிலஎடுப்பு), நெடுஞ்சாலைத்துறை, HRS காம்பஸ், கிண்டி, சென்னை - 600 025** அவர்களின் முன் ஆஜராகி அளிக்க வேண்டும் என இதன்மூலம் அறிவிப்பு அளிக்கப்படுகிறது.

எந்த ஒரு ஆட்சேபணையோ அல்லது கோரிக்கையோ குறிப்பிட்ட தேதிக்கு பின்னர் வரப்பெற்றாலோ அல்லது நில பாத்தியதாரர் அந்நிலத்தின் மீதான உரிமை தொடர்பான ஆதாரங்கள் அத்தனையும் தெரிவிக்கத் தவறிவிட்டாலோ அந்த ஆட்சேபணை/ கோரிக்கை நிராகரிக்கப்படும்.

குறிப்பிட்ட காலத்திற்குள் வரப்பெற்ற ஆட்சேபணைகள் மீது **சிறப்பு மாவட்ட வருவாய் அலுவலர் (நிலஎடுப்பு), நெடுஞ்சாலைத்துறை, HRS காம்பஸ், கிண்டி, சென்னை - 600 025** அலுவலகத்தில் **19.08.2026** அன்று காலை **11.00** மணியளவில் விசாரணை மேற்கொள்ளப்படும். அச்சமயம், நேரிலோ அல்லது வழக்கறிஞர் மூலமாகவோ ஆஜராகி வாய்மொழியாகவோ அல்லது ஆவணச் சான்றுகளையோ அவர்களிடம் ஆட்சேபணைக்கு அடையாளமாக தாக்கல் செய்யத் தெரிவிக்கப்படுகிறது.

நில விவரப் பட்டியல்

அட்டவணை

மாவட்டம் : சென்னை **வட்டம் : அம்பத்தூர்** **நகரம் : கொரட்டூர்** **பிளாக் -69**

வ. எண்	நகர நில அளவை/ உட்பிரிவு எண்.	மொத்த பரப்பு (ஹெக்)	நில எடுப்பு பரப்பு (ச.மீ)	நில வகைபாடு (நன்செய்/ புன்செய்/ நத்தம்)	நில எடுப்பு செய்யும் புலத்தில் உள்ள கட்டுமானங்களின் விவரம்	நில எடுப்பு செய்யும் புலத்தில் உள்ள மரங்கள்/ பயிர்களின் விவரம்	பட்டா எண் மற்றும் பட்டாதாரர் / அனுபவதாரர் பெயர்கள்
1	2	3	4	5	6	7	8
1	57/1	0.0190.0	38.0	புன்செய்	காலிமனை, தகர ஷெட் – 1	-	போத்தன் மகன் நடேசன்
2	74/1	0.0430.0	10.5	புன்செய்	காலிமனை சிமெண்ட் தரை	-	எப்.முஸ்தாக் அகமது மகன் முதாஸ்சன் குரைஷி, சிவராஜ் மனைவி ராஜேஸ்வரி
3	75/1	0.0325.0	5.0	புன்செய்	தகர ஷட்டர், இரும்பு கேட் – 1	-	எப்.முஸ்தாக் அகமது மகன் முதாஸ்கர் குரைஷி, பசுல்லா குரைஷி மகன் எப்.முஸ்தாக் அகமது, சுந்தரமூர்த்தி மனைவி சந்திரம்மாள்
4	98	0.0420.0	6.7	புன்செய்	காலிமனை	-	P.ஆறுமுகம் மகன் A.முருகன்
5	99	0.0140.0	3.9	புன்செய்	காலிமனை	-	ராமலிங்கம் மனைவி சக்குபாய்
6	102	0.0275.0	23.8	புன்செய்	காலிமனை, பேவர் பிளாக் தரை, கழிவுநீர் தொட்டி – 1	-	சந்தோஷ் நாடார் மகன் செல்வராஜு
7	104/1	0.0478.5	19.0	புன்செய்	காலிமனை, பேவர் பிளாக் தரை, கழிவுநீர் தொட்டி – 1	-	முனுசாமி மகன் முருகேசன்
8	106	0.0363.0	91.5	புன்செய்	தரைதளம், முதல் தளம், கடைகள், ஷட்டர் – 10, இரும்பு கேட் – 1, இரும்பு படிக்கட்டு – 1	-	அதிசய மனைவி மேரி செல்வி
9	107/1	0.0204.0	39.0	புன்செய்	தரைதளம், முதல் தளம், கடைகள், ஷட்டர் – 5,	-	கோதண்டபாணி சீராளன் மகன் லோகநாதன்
10	107/2	0.0044.0	3.5 6.7 10.2	புன்செய்	தரை தளம் கடை, ஷட்டர் – 2	- -	தளவாய் சிங் மகன் ட்டி.ராஜா, தளவாய் சிங் மகன் ட்டி.மாரியப்பன்
11	107/3	0.0006.0	5.7	புன்செய்	தரை தளம் கடை, ஷட்டர் – 1	-	கோதண்டபாணி சீராளன் மகன் லோகநாதன்
12	108	0.0015.0	15.0	புன்செய்	தரை தளம் கடை, ஷட்டர் – 1	-	காலி
13	115	0.0151.0	8.0	புன்செய்	இரும்பு படிகட்டு, தகர ஷீட்	-	கெ.டி.நம்பிசெட்டி மனைவி ரோஜம்மாள்
மொத்தம்		0.3041.5	276.3				

நில எடுப்பு செய்யவுள்ள நிலங்களின் மொத்த பரப்பளவு 276.3 சதுர மீட்டர் ஆகும்

செ.ம.தொ.இ./117/நிலம் கையகம்/2026

தனி மாவட்ட வருவாய் அலுவலர் (நி.எ),
நெடுஞ்சாலைத் துறை,
கிண்டி, சென்னை - 600 025

MAN HELD Hyderabad police on Monday arrested a 33-year-old man for allegedly stealing ₹5.5 lakh in cash from a car in Koti and recovered ₹5,04,900. The accused has been identified as K Hari Kumar

'MSC deal will divert SL cargo to Vizhinjam'

Adani group assures govt that Vizhinjam will be a 'common user terminal' with unbiased access for all carriers

UNNIKRISHNAN S @T'Puram

THE deal with Mediterranean Shipping Company (MSC) at Vizhinjam Seaport is set to divert 'a significant portion' of cargo business from Sri Lanka's Colombo Port to India, the Adani Group has claimed in its letter to the state government, as it looked to allay the concerns of Chief Minister V D Satheesan regarding the proposed ₹13,000-crore investment by MSC, touted as the single largest foreign private investment in Indian port infrastructure.

While Colombo Port, which handled 8.4 million TEUs last year, remains the dominant transshipment hub in the region, the new Adani-MSC alliance is expected to disrupt regional maritime dynamics. By December 2028, Vizhinjam's ongoing Phase 2 expansion is slated to scale its capacity 3.5 times to 5.7 million TEUs.

After submitting the application, Adani Ports CEO Ashwani Gupta stated the collaboration will directly attract traffic from Colombo and similar regional hubs, leveraging MSC's status as the world's largest container shipping line.

Expanding on the strategic benefits, the group, in its letter, said the deal will also open up more ship movements from Vizhinjam to East Africa and Bangladesh, routes currently dependent on competing Southeast Asian hubs.

Addressing monopoly concerns, the letter assured the government that Vizhinjam will always function as a "common user terminal" with non-discriminatory access for all carriers.

Port administrators concurred. In a recent interaction with TNIE as part of the Express Dialogues series, Jose Paul, the former acting chairman of Navi Mumbai's Jawaharlal Nehru Port (JNPT), had said there was no reason for Indian cargo to continue being routed through Colombo once Vizhinjam has the required capacity.

"MSC can redirect a significant share of this traffic. If the company chooses, cargo currently moving through Colombo, and even some volumes from Singapore and Tanjung Pelepas, could shift to Vizhinjam," he had said.

Six killed, 41 injured as two buses collide on Tamil Nadu

VIGNESH V @ Madurai

SIX people, including a woman, died and 41 others were injured in a head-on collision between a government bus and a private omni bus on Monday morning near Madurai. The accident occurred on the Tiruchy-Madurai National Highway near the Vanchinagaram bus stop around 3.30 am when the passengers were fast asleep.

According to sources, the driver of the Chennai-to-Marthandam private bus, which had 43 passengers onboard, lost control of the vehicle, causing it to crash through the highway median.

The bus entered the opposite lane and dashed into the Tamil Nadu State Transport Corporation (TNSTC) bus travelling with 54 passengers from Madurai to Kumbakonam. In the impact of the collision, the private bus got deflected back to its original carriageway and crashed into a bus shelter.

Defects in suit: SC rejects T'gana petition on Banakacherla project

EXPRESS NEWS SERVICE @ Hyderabad/Sangareddy

CITING procedural defects in the main suit, the Supreme Court on Monday rejected the Telangana government's petition concerning the Polavaram project, utilisation of Godavari river waters and the Banakacherla project.

The state government had sought notices to the Andhra Pradesh government and interim injunction orders against the construction of the project. A bench led by Justice Vikram Nath observed that the main suit contained procedural defects and said the hearing could not proceed until they were rectified.

The Telangana government's counsel informed the court that the petition had 15 respondents. The bench said other issues would be examined after the defects were corrected and clarified that notices could not be issued to respondents without first taking up petition for hearing.

Speaking to reporters in Sangareddy, BRS leader and former irrigation minister T Harish Rao said the Supreme Court had exposed the negligence of the state government and CM A Revanth Reddy by dismissing its petition against Andhra Pradesh's Banakacherla project.

Harish alleged that Revanth lacked sincerity in protecting Telangana's river water interests and was focused on repaying his political debt to AP CM N Naidu rather than safeguarding state's interests.

He recalled that an earlier writ petition filed by the government had also been dismissed by the Supreme Court. The government subsequently filed another petition, which was rejected on Monday, he said.

C'garh denies NOC to Odisha for discharge system at Saradihi

MAYANK BHUSAN PANI @ Sambalpur

CHHATTISGARH has not granted a no-objection certificate (NOC) to Odisha for installation of a modern discharge monitoring system at the strategically vital Saradihi gauge station despite the recent thaw in ties between the two states over the Mahanadi river.

Documents accessed by *TNIE* reveal that the office of the Chief Engineer and Basin Manager, Mahanadi Basin, Burla, has written multiple letters to Chhattisgarh's Water Resources department citing the urgency of the matter. However, the requests have remained unanswered.

In a letter dated June 18, then Chief Engineer Babulal Behera requested the Engineer-in-Chief of Chhattisgarh's Water Resources department to issue an NOC for installation of a non-contact discharge measurement system at the Saradihi barrage. The communication referred to an earlier letter sent on March 26, noting that the required clearance was "still awaited".

The letter described Saradihi as "a most critical location for inflow forecasting and reservoir operation". It explained that the existing gauge station of the Hirakud Dam Project now falls within the ponded area of the Saradihi barrage.

According to the letter, the proposed system would enable real-time discharge monitoring, significantly improve flood forecasting and support integrated reservoir management.

KPSC Chairman suspended for 'helping' daughters

EXPRESS NEWS SERVICE @ Bengaluru

GOVERNOR Thaawarchand Gehlot has suspended Karnataka Public Service Commission (KPSC) Chairman Shivashankarappa S Sahukar over allegations that he illegally facilitated two of his daughters.

The governor has also recommended to President Droupadi Murmu that the matter be referred to the Supreme Court under Article 317(1) for an inquiry into the allegations against the KPSC chairman.

In a press release issued here on Monday by Lok Bhavan, the governor said complaints have been received alleging that Sahukar facilitated illegal selection of his daughters to the posts of industrial officer by misusing his position.

CORRIGENDUM

OFFICE OF THE LIQUIDATOR
M/s.SHRUTHI MILK PRODUCTS PRIVATE LIMITED (Under Liquidation)
Regd Address: 18 Vellalar Street Ambattur, Chennai, Tamil Nadu - 600058
Principal Address: D.NO: 4-2198/1, Bangalore Bypass Road, Opposite to District Police Training Center, Chittoor, Andhrapradesh – 517128 | Phone :0422-2492454 | Email: shruthimilk.ibc@gmail.com

CORRIGENDUM TO THE FORM B PUBLISHED ON 13.07.2026.
This is to inform the General Public that Form B Public Announcement was published on 13.07.2026 in Chennai Editions of Business Standard & The Hindu (Tamil) and Chittoor Editions of New Indian Express & Andhra Prabha Publications inviting Claims from all the Stakeholders.
In the Form B Public Announcement (Under Sr.No.11) the last date for Submission of Claim shall be read as **17.07.2026** as per Amended Regulations.
Stakeholders are requested to take note of the above and be informed accordingly.
R. RAGHAVENDRAN, B.Com, FCA., CISA.,
IBBI/IPA-001/IP-P00211/201718/10411
Dated : 14.07.2026 Liquidator Shruthi Milk Products Private Limited.
Place : Coimbatore AFA Valid till 31.12.2026

OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL HYDERABAD (DRT-2)
1st Floor, Triveni Complex Abids, Hyderabad-500001

DEMAND NOTICE
NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.
RC/1173/2024 **02.07.2026**
Union Bank of India (E-Andhra Bank)
Versus
M/s. Varna Matching Centre and Others
To
(CD 1) M/s. Varna Matching Centre Rep by Its Proprietor **Smt. Kavitha Chenna Reddy,** Regd. Office At H.No.2-22-285/302, Sai Jyothi Enclave Bhagyanagar Colony, Kukatpally, Hyderabad, Ranga Reddy District-500072. Telanagan State. Also At: **M/s. Varna Matching Centre** Rep By Its Proprietor **Smt.Kavitha Chenna Reddy,** Shop No.2-22-285/1&2, Sai Jyothi Enclave Bhagyanagar Colony, Kukatpally, Ranga Reddy District-500072, Telangana State.
(CD 2) Mrs. Kavitha Chennareddy W/o Y. Pumananda Prasad, H.No.2-22-285/302, Sai Jyothi Enclave, Bhagyanagar Colony, Kukatpally, Ranga Reddy District-500072,Telangana State. Also At: Residential House No.3-13-134/1, Plot No.14, Sy.No.99, Chanikyapuri Colony, Mallapur, GHMC, Kapra Circle, Uppal Manadl, Ranga Reddy District, Telangana State.
(CD 3) R. Nirmalakumari W/o Hanumantha Rao, Flat No.3A, No.24, Madhura Nagar, Hyderabad ,Telangana-500 038. Also At: Residential House At Dr No. 624, W.No. 27-11, S.No.544 to 546, L.P. No. 51/56, Plot No.183, A.C.Nagar, Nellore Bit-2 Nellore.
(CD 4) Mr. K Abbinay Kumar S/o Sudeer Kumar, 3-13-134/1, Plot No.14 Sy.No.99, Chanikyapuri Colony, Mallapur, GHMC, Kapra Circle, Uppal Manal RR District, Telangana State. Hyderabad,Telangana
This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, **Debts Recovery Tribunal Hyderabad (DRT 2)** in **OA/179/2020** an amount of **Rs.1,65,23,380.63 (Rupees One Crore Sixty Five Lakhs Twenty Three Thousands Three Hundred Eighty And Paise Sixty Three Only)** along with pendentellite and future interest @ 10.70 % Simple Interest Yearly w.e.f. **10/06/2020** till realization and costs of **Rs.2,06,000/- (Rupees Two Lakh Six Thousand Only)** has become due against you (Jointly and severally/ Fully/Limited).
2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.
3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.
4. You are hereby ordered to appear before the undersigned on **13/08/2026 at 10:30 a.m.** for further proceedings.
5. In addition to the sum aforesaid, you will also be liable to pay:
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.
Given under my hand and the seal of the Tribunal, on this date: **02/07/2026**
Recovery Officer
DEBTS RECOVERY TRIBUNAL HYDERABAD (DRT-2)

SHRIRAM Finance
SHRIRAM FINANCE LIMITED
Registered Office: Sri Towers, Plot No.14A, South Phase, Industrial Estate, Guindy, Chennai - 600032
Office Address : D.No:7-41-ABC, 1st Floor, Main Bazar, Old Cinema Hall Centre, Atmakur (MD), Nellore (DT).

SYMBOLIC POSSESSION NOTICE
We, M/s. Shriram Finance Limited (formerly known as "Shriram City Union finance Limited" amalgamated with Shriram Transport Finance limited and converted as Shriram Transport Finance Limited as per the orders of NCLT Bench-II Chennai dated 09.11.2022) and thereafter obtained the approval to rename as **Shriram Finance Ltd** (Ministry of Corporate Finance letter dated 30.11.2022), is a company registered under the Companies Act, 2013 and also registered with RBI to do Non-Banking Finance business having its registered office at Sri Towers, Plot No.14A, South Phase, Industrial Estate, Guindy, Chennai - 600032.
Where as, the undersigned being the authorised officer of Shriram Finance Limited (SFL) under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (said Act) and in exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 (said Rules) issued demand notices to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the said demand notices.
The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said Rules, on this **10-07-2026.**
BORROWERS NAMES AND ADDRESS :
1) KANDUKURI SRINIVASACHARI, S/o. Venkata Chari, D No:4-146-1/R, Ambedkar Nagar, Near Krishna Theatre, Isakapalem, Buchireddypalem(Md), S P S R Nellore District-524305.
2) KANDUKURI UMA GAYATHRI, W/o. Srinivasachari, D No:4-146-1/R, Ambedkar Nagar, Near Krishna Theatre, Isakapalem, Buchireddypalem (Md), S P S R Nellore District-524305
3) PENUVARTHI CHINNABBAI, S/o. Raghavachari, Opp:Bsnl Office, Cr Apartments, 3rd Floor, Vivekananda School Backside, Buchireddypalem, S P S R Nellore District-524305.
Amount due as per Demand Notice: To Pay an Amount **Rs. 32,71,330/-** (Rupees Thirty Two Lakhs Seventy one Thousand three Hundred and thirty Only) under reference of Loan A/c No: **ATMK2TF1903270001**
Demand Notice Dated: **21-10-2025**
DESCRIPTION OF PROPERTY
ATMK2TF1903270001 - DESCRIPTION OF THE IMMOVABLE PROPERTY:
S P S R Nellore District, Buchireddypalem Sub-Registration District, Buchi reddypalem Mandal, Rebala Grama Panchayath, Rebala Village Accounts, Sy No. 48/A1 an extent of Ac.0.71 cents and in Sy No.48/B1 an extent of Ac.0.89 cents total an extent of Ac.1.60 cents laid out into House Plots, bearing Plot No.5 an extent of 31 Ankanams and 12 sq ft or 249.33 sq yards or 208.46 sq mts of vacant site **Bounded by: East:** 30 ft wide lay-out Road - 40 ft; **West** : Road 40 ft; **North:** Plot No.6- 56.06 ft; **South:** Plot No.4- 58.03 ft;
Within these an extent of 31 ankanams and 12 sq.ft or 249.33 sq yards or 208.46 sq mts vacant land with all easementary rights and appurtenant therein.
All the above Schedule Properties are in the name of **KANDUKURI SRINIVASACHARI, S/o. VENKATA CHARI.**
This notice is also hereby to caution the general public at large that the authorized officer of **SFL** is in the lawful Symbolic Possession of the immovable property mentioned herein above and the Borrowers or any person shall not after receipt of this notice transfer by way of sale, lease or otherwise deal with/ alienate any of the above mentioned secured assets referred to in this notice, without prior written consent of **SFL.**
Place : Atmakur **Sd/- Authorised Officer**
Date : 10.07.2026 **Shriram Finance Limited**

EXPRESS READ

Four held for assaulting BLOs during SIR exercise

Hyderabad: Two Booth Level Officers engaged in the ongoing Special Intensive Revision of electoral rolls were allegedly assaulted while on duty at a government school in NBT Nagar, Banjara Hills, on Monday, prompting election staff to briefly boycott work over security concerns. Banjara Hills police have arrested four persons

Minor boy dies after falling from 10th floor of apartment

Bhubaneswar: A 16-year-old boy died after allegedly falling from the 10th floor of an apartment in Chandrasekharpur on Monday. He was reportedly trying to escape through a bathroom ventilator after his girlfriend's mother returned home unexpectedly. According to police, the boy and girl are both Class XI students of a private school

CHANGE OF SURNAME & DOB
I, P.Lakshmi Reddy, Ex Army No: 15320865-Y, Rank: HAV, R/o D.No: 44/35-5-2-5, Prakruti Nagar, Kadapa, YSR Kadapa Dist., A.P. In my Service records my Wife Name mentioned as Bharathi, DOB: 06.06.1982 instead of **PANAKANAPALLI BHARATHI Correct DOB: 30.06.1982.** Video affidavit dated 13.07.2026 before Kadapa Court.

CHANGE OF NAME
I,Katwal Sahera Begam(Old Name) W/o Katwal Akram Basha (Parents of Patan Jabbar Khan and Patan Shakira) R/o D.No: 34/22-15-2, Mahaboob Basha Street, Rayachoty Annamayya Dist., A.P. I have changed my Name to **KATWAL SAHERA BEGUM (New Name).** Henceforth I shall be known as **KATWAL SAHERA BEGUM.**

CAUTION
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INDIAN EXPRESS

HDFC BANK We understand your world
HDFC BANK LTD.
DEMAND NOTICE
Head Off.: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai, Maharashtra-400013
Regional Off.: HDFC Bank Ltd, Department For Special Operations, Bank House, H. No: 6-3-246 and 6-3-244/A, 3rd floor, Roxana Palladium, Road No.1, Banjara Hills, Hyderabad, Telangana, 500034.
DEMAND NOTICE –U/S 13(2) OF THE SARFAESI ACT, 2002
READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002
Notice is hereby given to undermentioned borrower(s), guarantor(s) & mortgagor(s) who has defaulted in re-payment of the loan facility(ies) obtained by them from **HDFC Bank Ltd.** and whose loan account has been classified as non-performing asset (NPA) on **29.05.2023.** The undersigned is the Authorised Officer of **HDFC Bank Ltd** under Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the said Act). In exercise of the powers conferred under section 13(12) of the said Act, read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued demand notices u/s 13(2) of the said act on **25.06.2026** (the said notice), on their last known addresses, but few of them have returned un-served, thus they are being informed by way of this public notice to the undermentioned borrower(s), guarantor(s) & mortgagor(s).

Name & Address of the Borrower / Guarantor / Loan Account Number	Demand Notice Date & Amount with NPA Date
1) M/s Audikesh Hospitals Private Limited, Complex No.2, No.2C/330, Nr CMRIT Law College, OMBR Layout, Banaswadi, Bangalore, Karnataka 560043, Ph No: 080 43776595. Email : audikeshhospitals@gmail.com, also at M/s Audikesh Hospitals Private Limited, # 17, Sankey Road, Bangalore, Karnataka-560020, Ph No: 080 25455235, Email : gangumallappa2006@yahoo.co.in, also at M/s Audikesh Hospitals Private Limited, No 2M-319, East of NGEF Layout, Opp SBI Bank, Kasthuri Nagar, Bangalore, Karnataka 560043, Ph No: 080 61355555, 6364605555, Email: customercare@ newjanapriyahospital.org, **2) Mr. Sunil Kumar** S/o Subramanya Vishweshwaraiah Bharadwaj, No: 33, Sai Keerthi Apartment, Flat No: G2, 4th Main, 3rd B Cross LB Nagar, Kasthuri Nagar, Bangalore, Karnataka, 560004. Ph No: 9880712381. Email: drsunilanesthetist@gmail.com, **3) Mr. Gangadhar Mallappa,** S/o Siddamallappa, SF 212, Sumo Krupa Gubbalala, Bangalore, Karnataka 560061, Ph No: 9902022053, Email: gangumallappa2006@yahoo.co.in, **4) Mr. Surjit Pal Singh,** S/o Hanuman Singh, No: 412, 6th Main, 1st Cross, HAL 2nd Stage, Bangalore, Karnataka-560008, Ph No: 9845242548. Email: drsurjeet.janapriyahealthcare@gmail.com. **5) Mr. Siva Kumar Kondru,** S/o Simhachalam Kondru. No: 15-7-9, BeriChavidi Street, Vizianagaram, Andhra Pradesh – 535002, Ph No: 7411177518. Email : ksivakumar108@gmail.com, **6) Smt. Pagadala Rupa** W/o Mr. D A Srinivas, 7/21, 9th Main, 1st Cross, RMV Extension, Bangalore, Karnataka 560080, Ph No: 9880331033, Email: dalavoirupa@yahoo.com, **7) M/s Sri Krishna Enterprises Represented by its proprietor Mr.D A Srinivas,** Thimmasamudram Village, Murakambattu Post, Chittor, Andhra Pradesh-517127. Ph No: 9008123456, Email : kbdltd@hotmail.com, **8) Mr. D A Srinivas,** S/o D K Audikesavalu, No: 7/21, 1st Cross, Rajamahal Vilas Extn. Bengaluru, Karnataka-560080, Ph No: 9008123456. Email : srinnu@hotmail.com, **9) M/s KBD Sugars & Distilleries Limited,** No.17, Sankey Road, Bangalore, Karnataka-560020. Email Id: kbdsugars@gmail.com, kbdltd@hotmail.com	**Demand Notice dated 25.06.2026,** due amount as per the demand notice for **Rs. 5,20,69,409.98 (Rupees Five Crore Twenty Lakh Sixty Nine Thousand Four Hundred Nine and Paisa Ninety Eight Only)** together with incidental expenses, cost, charges etc. from 01.06.2026. **Date of NPA is 29.05.2023.**

S No	Description of Immovable Property	Mortgagor
1	Regd Mortgage Deed No: 4449/2020- SRO-Chittoor (R.O.), Regd Mortgage Deed No: 4621/2017- SRO-Chittoor (R.O.). All that piece and parcel of land admeasuring 9 Acres in Survey No. 16, 17 situated at Thimmasamudram Village, Chittoor District, Andhra Pradesh, owned by M/s Sri Krishna Enterprises and **bounded by:** East by: Y Rajasekar Naidu Land- Survey No. 16 & 17 – Dry Land, West by: Y Rajendra Naidu Land- Survey No. 16 & 17 – Dry Land, North by: Shanmugam Land- Survey No. 16 & 17 – Dry Land, South by: By-Pass Road- 100 Fts.	**M/s Sri Krishna Enterprises**

The above borrower, guarantor(s) & mortgagor(s) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further step will be taken after expiry of 60 days, u/s 13(4) of the SARFAESI Act, 2002.
The borrower(s), guarantor(s) & mortgagor(s) attention is invited towards provision of sub-section 8 of sec.13 of the said Act, in respect of time available to redeem the securities
Sd/-, Sukhavasi Srikanth,
Date: 14-06-2026, Place: Hyderabad **Authorised Officer, HDFC BANK LTD.**

sf SUNDARAM HOME
— Sundaram Finance Group —
Regd Office: No. 21, Patullos Road, Chennai - 600002.
Corporate Office: Sundaram Towers, No. 46, Whites Road, Chennai-600014
Branch Office: Ward No 24-1, Door No 1676, Brahmanandapuram, Dargamitta, Nellore - 524 003. Phone: 0861 - 232 2269.
POSSESSION NOTICE
Issued Under Sec 13(4) read with Appendix IV and Rule 8(1) of Security Interest (Enforcement) Rules, 2002
Whereas the authorized officer of **SUNDARAM HOME FINANCE LIMITED** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 and in exercise of the powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice U/s. 13(2) dated 15-04-2026** calling upon the **Borrower Mr. Mallikarjuna Rachapalli, Co-Borrower Mrs. Lakshmi Prasanna Rachapalli** to repay the amount mentioned in the Demand notice being **Rs. 21,59,941/- (Rupees Twenty One Lakhs Fifty Nine Thousand Nine Hundred Forty One Only)** being the amount due and payable under the Loan Account number NEL20220080 as on 15-04-2026 along with further interest, cost and Other charges etc., if any till actual date of payment within 60 days from the date of receipt of the notice.
The Borrower(s) having failed to repay the amount as mentioned above, notice is hereby given to the Borrower(s) and the public in general that the Authorised Officer has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of Sarfaesi Act on this **08-07-2026.**
The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
The Borrower(s) in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the Secured property shall be subject to the charge of **SUNDARAM HOME FINANCE LIMITED** for an amount **Rs. 22,09,592/- (Rupees Twenty Two Lakhs Nine Thousand Five Hundred Ninety Two Only) as on 08-07- 2026** along with further Interest, Cost and Other charges etc., if any till actual date of payment.
SCHEDULE OF PROPERTY: SCHEDULE: All that piece and parcel of the property situated in Sri Potti Sriramulu Nellore District, within the jurisdiction of Gudur Registration District, under Muthukur Sub-Registrar Office, falling within Nellore Rural Mandal in Kakupalli Bit 1 Gram Panchayat, at Kakupalli Bit 1 Village. The property forms part of land comprised in:· Survey No. 873/B admeasuring 1.84 acres· Survey No. 874/A1 admeasuring 2.00 acresTotalling 3.84 acres, which was converted into house sites by forming a layout along with adjacent lands and approved by the Regional Deputy Director, Town and Country Planning, Nellore, vide L.P. No. 209/2007/R.O./NLR, named as Bhagyalakshmi Nagar, H-Block.Out of the said layout, the property comprises:· Plot No. 34 admeasuring 27.5 Ankanams· Plot No. 35 admeasuring 27.5 AnkanamsTotalling 55 Ankanams, equivalent to 440 square yards of vacant site. **Boundaries** East: 33 feet wide layout road - 33 feet· South: 40 feet wide layout road - 120 feet· West: 33 feet wide layout road - 33 feet· North: Plot Nos. 33 & 36 -120 feetWithin the above said boundaries, out of the total extent of 55 Ankanams (440 square yards), an undivided share of 5.468 Ankanams (equivalent to 43.75 square yards) together with all easement rights is conveyed.
SCHEDULE-B: All that piece and parcel of the property being a Residential Flat bearing No. 202, situated on the Second Floor of the building known as PUJITH HEIGHTS, constructed on the Schedule-A property. The flat is an RCC slab structure, having a built-up area of 1053 square feet (including common areas), **bounded by: E**ast: Common wall between this flat and Flat No. 201· South: Open to Sky· West: Open to Sky (partly) and Staircase (partly)· North: Common CorridorWithin the above said boundaries, the property consists of:· Car parking area of 100 square feet in the ground floorWhich is more fully and particularly described in title deed no. 1001/2018, SRO Muthukur.
Date: 08-07-2026 **for SUNDARAM HOME FINANCE LTD., AUTHORISED OFFICER**

పుష్కరదారుల రిపేర్లకు.. రూ.628 కోట్లు

• శాశ్వత నిర్మాణాలపై ఆర్‌అండ్‌బీ దృష్టి

అమరావతి, ఆంధ్రప్రభ: గోదావరి పుష్కరాలను దృష్టిలో ఉంచుకుని యాత్రికులకు ఇబ్బందులు లేకుండా రహదారులు, మౌలిక సదుపాయాల అభివృద్ధికి ఆర్‌అండ్‌బీ శాఖ ప్రత్యేక కార్యాచరణ చేపట్టింది. ఇందుకోసం ఇతర శాఖలతో కలిసి రూ.628 కోట్లతో పనులు చేపడుతుండగా, తొలి దశలో రహదారుల విస్తరణకు రూ.580 కోట్లు కేటాయించింది. పుష్కర ఘాట్లకు వెళ్లే రహదారుల విస్తరణ, గుంతలులేని రోడ్ల నిర్మాణం, బైపాస్ రహదారులు, ట్రాఫిక్ నియంత్రణ చర్యలకు అధికారులు ప్రాధాన్యం ఇస్తున్నారు. స్నాన ఘాట్ల వద్ద బారికేడ్లు, క్యూలైన్లు, షెడ్లు ఏర్పాటు చేయడంతో పాటు, భక్తుల కోసం టెంట్ సిటీలు, డార్మెటరీలను కూడా ఏర్పాటు చేయనున్నారు. రాజమహేంద్రవరం, కొవ్వూరు, నరసాపురం తదితర ప్రాంతాల్లో శాశ్వత ప్రాతిపదికన రహదారులు, వంతెనల విస్తరణ పనులు చేపడుతున్నారు. దేవాదాయ, నీటిపారుదల శాఖలతో సమన్వయం చేస్తూ కరకట్టలు, వంతెనలను బలోపేతం చేసి భక్తుల సురక్షిత ప్రయాణానికి చర్యలు తీసుకుంటున్నారు.

రోడ్డు ప్రమాదంపై నిజాలు వెలికితీయాలి

• సాక్ష్యాలను తారుమారు చేసిన వారిపై కఠిన చర్యలు తీసుకోవాలి • ఎమ్మెల్యే కూన రవికుమార్

అమరావతి, ఆంధ్రప్రభ: శ్రీకాకుళం జిల్లాలో ఇటీవల జరిగిన రోడ్డు ప్రమాద ఘటనపై సమగ్ర విచారణ జరిపి వాస్తవాలను వెలికితీయడంతో పాటు బాధ్యులపై చట్టపరమైన చర్యలు తీసుకోవాలని టీడీపీ ఎమ్మెల్యే కూన రవికుమార్ డిమాండ్ చేశారు. సోమవారం విడుదల చేసిన వీడియో సందేశంలో ఆయన మాట్లాడుతూ, ప్రమాదానికి సంబంధించిన సాక్ష్యాలను తారుమారు చేసే ప్రయత్నాలు జరిగాయని ఆరోపించారు. మాజీ మంత్రి సీదిరి అప్పలరాజు కుమారుడు నడిపిన ద్విచక్రవాహనం వల్లే ప్రమాదం జరిగి నడిచి వెళ్తున్న గొర్రెల కాపరి దాన య్య మృతి చెందాడని, అనంతరం అసలు నిందితుడికి బదులుగా మరొకరిని కేసు లో ఇరికించే ప్రయత్నం జరిగిందని ఆరోపించారు. ప్రమాద స్థల పరిసరాల్లోని సీసీటీవీ దృశ్యాలను పరిశీలిస్తే వాస్తవాలు బయటపడతాయని అన్నారు. ఈ ఘటనలో పోలీసులు పూర్తిస్థాయిలో దర్యాప్తు జరిపి నిజాలను ప్రజల ముందుకు తీసుకురావాలని, సాక్ష్యాలను తారుమారు చేయడానికి ప్రయత్నించిన వారిపైనా చట్టపరమైన చర్యలు తీసుకోవాలని డిమాండ్ చేశారు. దోషులను మాత్రమే శిక్షించాలని, నిర్దోషులను కేసుల్లో ఇరికించే ప్రయత్నాలను సహించరాదని కూన రవికుమార్ పేర్కొన్నారు.

ప్రకాశం మాజీ డీపీవో సస్పెన్షన్ కొనసాగింపు

• పంచాయతీ కార్యదర్శుల బదిలీల్లో అక్రమాలు

• తదుపరి ఉత్తర్వులు వచ్చే వరకు విధులకు దూరం

అమరావతి, ఆంధ్రప్రభ: ప్రకాశం జిల్లాలో పంచాయతీ కార్యదర్శుల సాధారణ బదిలీల సమయంలో అక్రమాలు జరిగినట్టు ఆరోపణలు ఎదుర్కొంటున్న కేసులో జిల్లా పంచాయతీ మాజీ అధికారి (ఇన్‌చార్జి) టి. ఉషారాణిపై అమల్లో ఉన్న సస్పెన్షన్‌ను ప్రభుత్వం కొనసాగించింది. తదుపరి ఉత్తర్వులు జారీ చేసే వరకు సస్పెన్షన్‌లోనే కొనసాగించాలని పంచాయతీరాజ్, గ్రామీణాభివృద్ధి శాఖ ప్రత్యేక ప్రధాన కార్యదర్శి కాంతిలాల్ దండే సోమవారం ఉత్తర్వులు జారీ చేశారు. ప్రకాశం జిల్లాలో బదిలీలపై నిషేధం ఎత్తివేసిన సమయంలో కార్యదర్శుల బదిలీల్లో తీవ్ర అవకతవకలు జరిగాయని, విధుల నిర్వహణలో నిర్లక్ష్యం ప్రదర్శించారనే ఆరోపణల నేపథ్యంలో ఉషారాణిని 2024 నవంబరులో ప్రభుత్వం సస్పెండ్ చేసింది. ఏసీబీ, శాఖాపరమైన కేసుల్లో సస్పెన్షన్‌లో ఉన్న అధికారుల వ్యవహారాలను సమీక్షించేందుకు ఏర్పాటైన కమిటీ జూన్ 24న సమావేశమై ఈ కేసును పరిశీలించింది. ప్రస్తుత పరిస్థితుల్లో ఉషారాణిపై సస్పెన్షన్‌ను కొనసాగించడమే సముచితమని కమిటీ ప్రభుత్వానికి సిఫార్సు చేసింది. సమీక్ష కమిటీ సిఫార్సులను ఆమోదించిన ప్రభుత్వం, తదుపరి ఉత్తర్వులు వెలువడే వరకు ఉషారాణిని సస్పెన్షన్‌లోనే కొనసాగించాలని ఆదేశించింది.

బీఎడ్, పీఈసెట్ స్పాట్, మేనేజ్‌మెంట్ ప్రవేశాలకు పచ్చజెండా

అమరావతి, ఆంధ్రప్రభ: 2025-26 విద్యాసంవత్సరానికి బీఎడ్, ఫిజికల్ ఎడ్యుకేషన్ కోర్సుల్లో స్పాట్, మేనేజ్‌మెంట్ కోటా ప్రవేశాలకు ఉన్నత విద్యా మండలి పచ్చజెండా ఊపింది. ఇందుకోసం ఈనెల 14, 15 తేదీల్లోప్రవేశాల పోర్టల్‌ను తెరవనున్నట్లు తెలిపింది. కన్వీనర్ కోటా కౌన్సిలింగ్‌లోను, కోర్టు ఆదేశాలతో నేరుగా చేరిన వారు, ఇప్పటికే మొదటి సెమిస్టర్ పరీక్షలు రాసిన విద్యార్థుల వివరాలనుఆయా కళాశాలల యాజమాన్యాలు ఈ పోర్టల్‌లో పొందుపరచాలని ఉన్నత విద్యామండలి ఆదేశించింది.

ఆకివీడు రామాలయం కేసు విచారణ వాయిదా

• కౌంటర్ దాఖలుకు సమయం ఇచ్చిన సుప్రీం

న్యూఢిల్లీ, ఆంధ్రప్రభ బ్యూరో : ఆకివీడులో రామాలయం నిర్మాణంపై దాఖలైన కేసు విచారణ వాయిదా పడింది. కౌంటర్ ఫైల్ చేసేందుకు తమకు సమయం కావాలని ప్రతివాదులు కోరడంతో సుప్రీం ధర్మాసనం సమయం ఇచ్చింది. పిటిషనర్ తరపున వర్చువల్ గా విచారణకు న్యాయవాది జడ శ్రవణ్ కుమార్ హాజరయ్యారు. ఆకివీడు రామాలయ నిర్మాణంపై ఇది వరకే స్టేటస్ కో ఇచ్చిన సుప్రీంకోర్టు.. విచారణను మరోసారి ఈ నెల 27కి వాయిదా వేసింది.

అందుబాటులో సీఏఎస్, డీఏఎస్ తాత్కాలిక సీనియారిటీ జాబితా

అమరావతి, ఆంధ్రప్రభ : ప్రజారోగ్య, కుటుంబ సంక్షేమశాఖ సంచాలకుల పరిధిలో సివిల్ అసిస్టెంట్ సర్జన్లు (సీఏఎస్), డెంటల్ అసిస్టెంట్ సర్జన్ల (డీఏఎస్) తాత్కాలిక సీనియారిటీ జాబితాను అధికారిక వెబ్‌సైట్‌లో పొందుపరిచారు. పీహెచ్‌సీ, డీఎమ్‌ఈ, ఎన్‌హెచ్‌ఎమ్,సెకండరీ హెల్త్ పరిధి, ప్రజారోగ్యశాఖ పరిధిలో పనిచేసేవారిని పరిగణిస్తూ వీటిలో చేర్చారు. ఈమేరకు ప్రజారోగ్య, కుటుంబ సంక్షేమశాఖ డైరెక్టర్ కె. పద్మావతి సోమవారం ఉత్తర్వులు జారీ చేశారు.

ఏఈఈ ఖాళీల భర్తీకి జులై 20 ఆఖరు

• ట్రాన్స్‌కో జేఎండీ సూర్యసాయి ప్రవీణ్ చంద్

అమరావతి, ఆంధ్రప్రభ: ఇంధన శాఖలో 629 ఏఈఈ పోస్టుల భర్తీకి విడుదల చేసిన నోటిఫికేషన్‌కు విశేష స్పందన వస్తుందని ట్రాన్స్‌కో జేఎండీ సూర్య సాయి ప్రవీణ్ చంద్ తెలిపారు. వివిధ ప్రాంతాల నుంచి పెద్ద సంఖ్యలో అభ్యర్థులు ఆన్‌లైన్ ద్వారా దరఖాస్తులు సమర్పిస్తున్నారు. అయితే దరఖాస్తుల గడువు పొడిగింపుపై సామాజిక మాధ్యమాల్లో వస్తున్న వార్తలను నమ్మవద్దని సూచించారు. నోటిఫికేషన్‌లో ప్రకటించిన షెడ్యూల్ ప్రకారమే దరఖాస్తుల స్వీకరణ కొనసాగుతోందని, దరఖాస్తుల సమర్పణకు జులై 20 చివరి తేదీగా నిర్ణయించినట్లు పేర్కొన్నారు. గడువులో ఎలాంటి మార్పు ఉండదన్నారు. దరఖాస్తు చేయని అర్హులైన అభ్యర్థులు చివరి తేదీ వరకు వేచి ఉండకుండా వీలైనంత త్వరగా అధికారిక వెబ్‌సైట్ ద్వారా దరఖాస్తు ప్రక్రియను పూర్తి చేసుకోవాలని సూచించారు.

నియామక ప్రక్రియలో భాగంగా నిర్వహించనున్న కంప్యూటర్ ఆధారిత పరీక్ష (సీబీటీ) కూడా నోటిఫికేషన్‌లో ప్రకటించిన షెడ్యూల్ ప్రకారమే ఆగస్టు 22 నుంచి రాత పరీక్ష ఉంటుందని జేఎండీ చెప్పారు. పరీక్ష తేదీల్లో మార్పు ఉండదన్నారు.

పాఠశాలల్లో గైడ్లు, ప్రైవేట్ మెటీరియల్ నిషేధం

అమరావతి, ఆంధ్రప్రభ : రాష్ట్రంలోని అన్ని ప్రభుత్వ యాజమాన్యాల పాఠశాలల్లో గైడ్లు, ప్రైవేట్ స్టడీ మెటీరియల్ వినియోగం పై పాఠశాల విద్యాశాఖ, ఎస్‌సీఈఆర్‌టీ నిషేధం విధించింది. గైడ్ల వినియోగంతో విద్యార్థులు జవాబులను బట్టీ పట్టడం అలవాటు చేసుకుంటున్నారు. దీని వల్ల వారిలో సహజమైన ఆలోచనా శక్తి, సమస్య పరిష్కార సామర్థం, సొంతంగా వ్యక్తీకరించే సామర్థం గణనీయంగా తగ్గుతోందని తెలిపింది. పాఠశాల స్థాయిలో గైడ్లు ,ప్రైవేట్ మెటీరియల్ వినియోగం జరగకుండా ప్రధానోపాధ్యాయులు పర్యవేక్షించాలని దిశానిర్దేశం చేసింది.ఎవరైనా ఉపాధ్యాయులు గైడ్లు కొనుగోలు చేయమని ప్రోత్సహించినా లేదా పాఠశాలలో అనుమతించినా చర్యలు తప్పవని హెచ్చరించింది. ఈ నిబంధనలను క్షేత్రస్థాయిలో విధిగా అమలుచేయాలని రీజనల్ జాయింట్ డైరెక్టర్లు, జిల్లా, మండల విద్యాశాఖాధికారులను పాఠశాల విద్యాశాఖ, ఎస్ సీ ఈఆర్ టీ ఆదేశించాయి.

45 బోట్లు కాలి బూడిదైతే ఎక్కడ దాక్కున్నావు జగన్

• ఏ మొహం పెట్టుకుని పరామర్శలకు వెళుతున్నావు? • మత్స్యకారుల మధ్య చిచ్చులు పెట్టి రాజకీయ లబ్ధి పొందాలని చూస్తే సహించం • ఎక్సైజ్ శాఖ మంత్రి కొల్లు రవీంద్ర ధ్వజం

అమరావతి, ఆంధ్రప్రభ: జగన్ రెడ్డీ తన ఐదేళ్ల పాలనలో అన్ని వర్గాల ప్రజలను దారుణంగా మోసం చేసి, నట్టేట ముంచేడని రాష్ట్ర ఎక్సైజ్‌శాఖ మంత్రి కొల్లు రవీంద్ర ఆరోపించాడు. ఐదేళ్ల పాటు అధికారం ఇస్తే మత్స్యకారుల కడుపు కొట్టి, వాళ్ల నోటికాడి కూడు లాక్కున్న జగన్ రెడ్డి.. ఈ రోజు పెద్ద యోగ్యుడిలా పరామర్శల డ్రామాలు ఆడటం నిజంగా సిగ్గుచేటు అని ఆగ్రహం వ్యక్తం చేశారు. సోమవారం టీడీపీ కేంద్ర కార్యాలయంలో ఆయన విలేకరులతో మాట్లాడారు. విశాఖపట్నం సముద్ర తీరంలో వేటకు వెళ్లిన మత్స్యకార సోదరులు ప్రమాదానికి గురై మృత్యువాత పడటం అత్యంత బాధాకరమన్నారు. ఈ పడవ ప్రమాద ఘటన ప్రభుత్వానికి తెలిసిన మరుక్షణమే అత్యంత వేగంగా స్పందించి తక్షణ చర్యలు చేపట్టిందని గుర్తు చేశారు. సీఎం చంద్రబాబు ఆదేశాలతో నావికాదళం (నేవీ), కోస్ట్ గార్డ్ అధికారులు, అధునాతన ప్రత్యేక రెస్క్యూ పడవలను రంగంలోకి దించి గాలింపు చర్యలను ముమ్మరం చేశామన్నారు. త్రీమెన్ కమిటీ నివేదిక ప్రకారం చంద్రబాబు ఆదేశాలతో 72 గంటల వ్యవధిలోనే బాధితుల ఇళ్లకు వెళ్లి ఒక్కో కుటుంబానికి రూ.10 లక్షల చొప్పున భారీ ఆర్థిక సహాయం (ఎక్స్‌గ్రేషియా) చెక్కులను అందజేశామన్నారు. ఈదురదృష్టకర సంఘటన జరిగిన వెంటనే రాష్ట్ర హోంమంత్రి, తాను స్వయంగా బాధితుల వద్దకు వెళ్లామని, ఆ కుటుంబాలకు ధైర్యం చెప్పి, ప్రభుత్వం అన్ని విధాలా అండగా ఉంటుందని హామీ ఇచ్చామన్నారు. భారతదేశ చరిత్రలోనే ఇంత వేగంగా, ప్రమాదం జరిగిన 72 గంటల్లోనే బాధిత కుటుంబాలకు రూ.10 లక్షల ఎక్స్‌గ్రేషియా చెక్కులు అందించిన ఘనత ఒక్క కూటమి ప్రభుత్వానికే దక్కుతుందన్నారు. ప్రమాదం నుంచి ప్రాణాలతో బయటపడిన చిన్నాను స్వయంగా పరామర్శించి కొండంత భరోసా ఇచ్చామన్నారు. ఇలా ప్రభుత్వం నుంచి అన్ని విధాలుగా బాధితులను ప్రభుత్వం ఆదుకున్నట్లు చెప్పారు. జువ్వలదిన్నె హార్బర్ లో స్థానిక మత్స్యకారులు, గ్రామ పెద్దలు సమావేశం పెట్టుకుని సమస్యను సామరస్యంగా పరిష్కరించుకుందాం అని చూస్తుంటే.. అక్కడికి వెళ్లి కులాల మధ్య చిచ్చు పెట్టాలని చూసిన దుర్మార్గుడు జగన్ అని మండిపడ్డారు.

జగన్ నైజాన్ని, శవ రాజకీ యాల కుట్రలను ప్రజలంతా గమనిస్తున్నారని, మత్స్యకారులంతా అన్నదమ్ముల్లా ఐక్యంగా ఉంటా రని, రాజకీయ లబ్ధి కోసం వాళ్ల మధ్య వైషమ్యాలు రేపితే చూస్తూ ఊరుకోమన్నారు. గత ఐదేళ్ల పాలనలో ఎంతమంది మత్స్యకారులకు ఎంత సాయం అందిం చారో బహిరంగ చర్చకు జగన్ రావాలని విసిరారు. మత్స్యకారులకు ఏ మేలు జరిగినా అది తెలుగుదేశం, కూటమి ప్రభుత్వంతోనే జరిగిందన్నారు. పరామర్శల పేరుతో వచ్చి తప్పుడు ప్రచారాలు చేస్తే తీవ్ర పరిణామాలు ఉంటాయని మంత్రి కొల్లు రవీంద్ర హెచ్చరించారు.

మేము దర్యాప్తు చేయాల్సినంత కేసు కాదు..

• ఒకవేళ అప్పగిస్తే అన్నీ వసతులు కల్పించేలా ప్రభుత్వాన్ని ఆదేశించండి • సాయికృష్ణ లాకప్ డెత్ కేసులో హైకోర్టులో సీబీఐ కౌంటర్ దాఖలు

అమరావతి, ఆంధ్రప్రభ : విజయవాడకు చెందిన గాదె సాయికృష్ణ లాకప్ డెత్ కేసును మేము దర్యాప్తు చేసేంటంత కేసు కాదని, ఒకవేళ దర్యాప్తు చేయాలని ఈ కోర్టు ఆదేశిస్తే తప్పకుండా దర్యాప్తు చేపడతామని సీబీఐ హైకోర్టుకు నివేదించింది. ఈ కేసులో చోటుచేసుకున్న సంఘటనలు జాతీయ, అంతర్జాతీయలో ప్రభావం చూపేవి కావని, అందువల్ల తమ దర్యాప్తు ఎంత మాత్రం అవసరం లేదని పేర్కొంది. అయినప్పటికీ తమకు అప్పగిస్తే దర్యాప్తు సమర్థవంతంగా నిర్వహించేందుకు అవసరమైన సిబ్బందిని, సదుపాయాలను, కావాల్సిన ఇతర సహకారాన్ని అందించేలా రాష్ట్ర ప్రభుత్వాన్ని ఆదేశించాలని సీబీఐ హైకోర్టును కోరింది. ఈమేరకు సీబీఐ విశాఖపట్నం బ్రాంచి డీఎస్పీ సంజయ్ కుమార్ సమాల్ కౌంటర్ దాఖలు చేశారు. సాయికృష్ణ లాకప్ డెత్ కేసు దర్యాప్తును సీబీఐకి అప్పగించాలని కోరుతూ సొసైటీ ఫర్ కాన్స్టిట్యూషనల్ రైట్స్ అధ్యక్షుడు గోచిపాత శ్రీనివాసరావు హైకోర్టులో దాఖలు చేసిన ప్రజా ప్రయోజన వ్యాజ్యంపై విచారణ జరిపిన సీజే ధర్మాసనం పూర్తి వివరాలతో కౌంటర్లు దాఖలు చేయాలని సిట్, సీబీఐని ఆదేశించిన విషయం తెలిసిందే. సాయికృష్ణలాకప్ డెత్‌పై రాష్ట్ర ప్రభుత్వం ఇప్పటికే సిట్‌ను ఏర్పాటు చేసిందని, కేంద్ర ప్రభుత్వ పరిధిలోని ఒక ప్రత్యేక దర్యాప్తు సంస్థ అయిన సీబీఐ ముఖ్యంగా కేంద్ర ప్రభుత్వవిభాగాలు, కేంద్ర ప్రభుత్వ రంగ సంస్థల్లో జరిగే అవినీతి కేసులను, అలాగే అంతర్రాష్ట్ర లేదా అంతర్జాతీయ సంబంధాలు ఉన్న పెద్ద కేసులను మాత్రమే దర్యాప్తు చేస్తుందని, దీనికి ఉన్న వనరులు కూడా పరిమితంగా ఉంటాయని డీఎస్పీ సంజయ్ కుమార్ సమాల్ తన కౌంటర్‌లో పేర్కొన్నారు. దర్యాప్తును సీబీఐకి అప్పగిస్తూ ఆదేశిస్తే దర్యాప్తునకు అవసరమైన సహాయ, సహకారాలు, తగిన మౌలిక సదుపాయాలు కల్పించేలా రాష్ట్ర ప్రభుత్వాన్ని ఆదేశించాలని కౌంటర్‌లో హైకోర్టును కోరారు.

దొంగలను పట్టిస్తున్న ఆర్టీజీఎస్ కెమెరాలు

• కేసుల ఛేదనలో సీసీటీవీ ఫుటేజీ కీలకం

• వాహనాల దొంగల ఆగడాలకు కళ్కెం

• నాలుగు నెలల్లో 81 వాహనాల రికవరీ

• మిస్సింగ్ కేసుల దర్యాప్తుల్లోనూ ఎంతో ఉపయోగం

అమరావతి, ఆంధ్రప్రభ : రాష్ట్రంలో శాంతిభద్రతల పర్యవేక్షణ కు బహుళ ప్రయోజనాల ఆశిస్తూ రాష్ట్ర ప్రభుత్వం పెద్ద ఎత్తున సీసీ కెమెరాలు ఏర్పాటు చేసింది. వీటిని సచివాలయంలోని రియల్ టైమ్ గవర్నెన్స్ సొసైటీ (ఆర్టీజీఎస్)కు అనుసంధానం చేయడం ద్వారా అధికారులు నిరంతరం పర్యవేక్షిస్తున్నారు. రాష్ట్రవ్యాప్తంగా ప్రస్తుతం 14,750 సీసీకెమెరాలున్నాయి. వీటిని ఆర్టిఫిషియల్ ఇంటిలిజెన్స్ ఆధారితంగా పనిచేసేలా ఆర్టీజీఎస్ సీసీటీవీ 360 అనే వ్యవస్థను రూపొందించారు. ఈ వ్యవస్థ ఇప్పుడు పోలీసులకు కేసుల దర్యాప్తులో అత్యంత సహాయకారిగా, కీలక సాధనంగా మారింది. పలు కేసు లు చేధించడంలో పోలీసులకు కావాల్సిన సాంకేతిక సహకా రం అందిస్తోందనడంలో ఎలాంటి సందేహమే లేదు. ఈనెల ఒకటో తేదీ.. బాపట్ల జిల్లా చీరాలలో చిత్తు కాగితాలు ఏరుకుని జీవనం సాగించే తల్లి.. తన ఆరునెలల చంటిబిడ్డను పొత్తిళ్లలో పెట్టుకుని ఫుట్‌పాత్ మీద ఓ దుకాణం ముందు నిద్రిస్తోంది. తెల్లవారు జామున ఓ ఆగంతుకుడు ఆమె చంటి బిడ్డను ఎత్తుకెళ్లాడు. బాపట్ల పోలీసులు ఈ కేసును సవాల్‌గా తీసు కున్నారు. బిడ్డను ఎత్తుకెళ్లిన నిందితుడిని పట్టుకోవడానికి ఆర్టీజీఎస్ సీసీటీవీ 360 వ్యవస్థ సహకారం కోరారు. ఆ వ్యక్తి క దలికలను ఏఐ ఆధారిత కెమెరాల ద్వారా జల్లెడ పట్టి.. 24 గంటల్లోపే నిందితుడిని గుర్తించిన ఆర్టీజీఎస్ పోలీ సులకు రియల్ టైమ్ అలెర్టులను పంపింది. అప్రమత్తమైన పోలీసులు అపహ రణకు గురైన బాబును తీసుకువచ్చి తల్లికి అప్పగించారు.

గుంటూరు నగరం పట్టాభిపురం పోలీసు స్టేషన్ పరిధిలో ఇటీ వలే ఒక హోండా యాక్టివా స్కూటర్‌ను దొంగలు ఎత్తుకెళ్లారు. చివరకు పోలీసులు ఆర్టీజీఎస్ సీసీటీవీ 360 వ్యవ స్థ సహకారం కోరారు. పోలీసులు అందిం చిన ఆ వాహనం వివరాల ఆధారంగా మ్యాట్రిక్ సీసీ కెమెరాల ద్వారా వాహన కదలికలను జూన్ 17వ తేదీ న గుంటూరులోని ఓ ప్రధాన కూడలి వద్ద తిరుగుతుం డగా పోలీసులకు రిలయ్ టైమ్ అలర్టులు వచ్చా యి. వెంటనే రంగంలోకి దిగిన పోలీసులు నిందితుడిని పట్టు కు ని విచారించగా ఆ స్కూటర్‌తో పాటు మొత్తం ఏడు వాహ నాలు చోరీ చేసినట్లు వెల్లడించాడు.

వాహనాల దొంగల ఆటకట్టు..

రాష్ట్రంలో దొంగలు ఎక్కడ వాహనాల చోరీలకు పాల్పడినా, ఆ వాహన వివరాల ఆధారంగా చోరీకి గురైన వాహనాలను సీసీకెమెరాల ద్వారా ఆర్టీజీఎస్ గాలించి వాటి ఆచూకీ పోలీసులకు రియల్ టైమ్‌లో సమాచారం చేరవేస్తోంది. దీంతో ఈ కేసులను పరిష్కరించడం పోలీసులకు చాలా సులభంగా మారుతోంది. వాహన దొంగల పాలిట ఆర్టీజీఎస్ సీసీటీవీ 360 వ్యవస్థ ఇప్పుడు వారి ఆగడాలకు అడ్డుకట్ట వేస్తోంది.

4 నెలల్లో 80 వాహనాల స్వాధీనం..

ఆర్టీజీఎస్ సీసీటీవీ 360 అందించిన ఏఐ ఆధారిత సాంకేతిక సహకారం ద్వారా గత నాలుగు నెలల కాలంలో పోలీసులు 80కిపైగా చోరీకి గురైన వాహనాలను కనుగొని స్వాధీనం చేసుకోగలిగారు.

అదృశ్యమైన 73 మంది ఆచూకీని ఈ వ్యవస్థ కనిపెట్టగలిగింది. వివిధ కేసుల్లో నిందితులుగా ఉన్న 52 మంది నేరస్థుల ఆచూకీ కూడా కనుగొని వారిని పోలీసులు పట్టుకోవడానికి దోహదపడింది.

మిస్సింగ్ కేసుల్లోనూ..

మనుషుల అదృశ్యం కేసుల్లోనూ ఈ ఆర్టీజీఎస్ సీసీటీవీ 360 వ్యవస్థ సమర్థవంతంగా పనిచేస్తోంది. మైలవరం పోలీసు స్టేషన్ పరిధిలో నమోదైన ఒక మహిళ అదృశ్యం కేసు క్లిష్టతరంగా మారడంతో పోలీసులు ఆర్టీజీఎస్ సీసీటీవీ 360 వ్యవస్థ సహకారం అడిగారు. ఫేషియల్ రికగ్నైజేషన్ విశ్లేషణ ద్వారా ఆ మహిళ ఆచూకీని కనుగొని పోలీసులకు అలర్టులు పంపారు.

దీంతో పోలీసులు ఆమెను పట్టుకుని ఆమె కుటుంబ సభ్యులకు అప్పగిం చగలిగారు. అదే రోజు ఎస్.ఆర్.పేటలో ఒక బాలిక అదృశ్యమైందనే కేసు నమోదైంది. అదృశ్యమైన బాలిక ఆ చూకీని అదే రోజు కొన్ని గంటల్లో కనుగొని ఆమెను ఆ కుటుంబ సభ్యులకు అప్పగించడంలో ఈ వ్యవస్థ సహకారమందిం చింది. రెడ్డిగూడెంలో కూడా ఇటీవలే అదృశ్యమైన ఓ వ్యక్తి ఆచూకీని ఇలాగే కనుగొనగలిగారు. అదృశ్యమైన వ్యక్తి వాహన కదలికలను కెమెరాల ద్వారా పసిగట్టి ఆయన్ను కనుగొనేలా ఈ వ్యవస్థ దోహదపడింది.

రెండో దశ జాబ్ క్యాలెండర్‌కు వేగం

• పోస్టుల భర్తీప్రక్రియను గడువులోగా పూర్తి • కార్యదర్శులు, శాఖాధిపతులతో సీఎస్ సాయి ప్రసాద్ సమీక్ష

అమరావతి, ఆంధ్రప్రభ : రాష్ట్ర ప్రభుత్వ రెండో దశ డైరెక్ట్ రిక్రూట్మెంట్ జాబ్ క్యాలెండర్ అమలుకు సన్నాహాలను వేగవంతం చేయాలని ప్రభుత్వ ప్రధాన కార్యదర్శి జి. సాయి ప్రసాద్ అధికారులను ఆదేశించారు. సచివాలయంలో సోమవారం కార్యదర్శులు, శాఖాధిపతులతో నిర్వహించిన సమీక్ష సమావేశంలో పోస్టుల భర్తీ ప్రక్రియను నిర్దేశిత గడువులోగా పూర్తి చేయాలని స్పష్టం చేశారు. రెండో దశ జాబ్ క్యాలెండర్‌లో భర్తీ చేయాల్సిన పోస్టులకు సంబంధించిన నోటిఫికేషన్లు, ఈ-హెచ్ఆర్ఎం ప్రక్రియ పూర్తి చేయడం, లోకల్ కేడర్ వ్యవస్థకు అనుగుణంగా పోస్టుల పునర్విభజన, కొత్త లోకల్ కేడర్లలో పోస్టుల కేటాయింపు, అన్ని కేడర్లలో ప్రాధాన్యత కేటగిరీల సీనియారిటీ జాబితాల తయారీ, ఉద్యోగుల కేటాయింపు, రోస్టర్ల ప్రారంభం, ఏపీపీఎస్సీతో పాటు ఇతర నియామక సంస్థలకు ఇండెంట్లు పంపించడం వంటి అంశాలపై సమావేశంలో సమగ్రంగా సమీక్షించారు.

బదిలీలు, పదోన్నతుల ప్రక్రియలో ఉద్యోగులతో స్నేహపూర్వకంగా, మర్యాదపూర్వకంగా వ్యవహరించాలని సీఎస్ సూచించారు. ఫిర్యాదులకు తావు లేకుండా పారదర్శకంగా వ్యవహరించాలని అధికారులకు దిశానిర్దేశం చేశారు. పెండింగ్‌లో ఉన్న క్రమశిక్షణా చర్యలకు సంబంధించిన కేసుల పరిష్కా రానికి ఇదే సరైన సమయమని పేర్కొన్న సీఎస్, ఆరు నెలల్లోపు పరిష్కరించాల్సిన అన్ని కేసులను వేగవం తంగా పూర్తి చేయాలని ఆదేశించారు. సమావేశంలో సర్వీసెస్, హెచ్ఆర్ఎం శాఖ ప్రత్యేక ప్రధాన కార్యదర్శి ఎస్.ఎస్. రావత్ రెండో దశ జాబ్ క్యాలెండర్ అమలుకు సంబంధించిన కార్యా చరణ ప్రణాళికను వివరించారు. పోస్టుల నోటిఫి కేషన్లు, ఈ-హెచ్ఆర్ఎం పూర్తి, లోకల్ కేడర్ పునర్వ్యవస్థీకరణ, పోస్టుల కేటాయింపు తదితర ప్రక్రియలకు సంబంధించిన టైమ్‌లైన్‌ను వెల్లడించారు. నిర్దేశిత గడువుల ప్రకారం ఉద్యోగుల కేటాయింపు సహా అన్ని చర్యలు పూర్తి చేస్తామని, అవసరమైన ప్రభుత్వ ఉత్తర్వులను త్వరలోనే జారీ చేస్తామని తెలిపారు. సమావేశంలో ప్రత్యేక ప్రధాన కార్యదర్శులు బి.రాజశేఖర్, కృష్ణబాబు, జి.జయలక్ష్మి, ముఖ్య కార్య దర్శులు, కార్యదర్శులు, వివిధ శాఖాధిపతులు, ఇతర ఉన్నతాధికారులు పాల్గొన్నారు.

భువనేశ్వర్‌లో వైద్య ఆరోగ్యశాఖ కమిటీ అధ్యయనం

అమరావతి, ఆంధ్రప్రభ: రాష్ట్ర వైద్యారోగ్యశాఖ కమిటీ ఒడిశాలో పర్యటిస్తోంది. రాజధాని భువనేశ్వర్‌లో ప్రభుత్వ ఆసుపత్రులకు మందుల పంపిణీ, సరఫరా వ్యవస్థపై సోమవారం అధ్యయనం చేపట్టింది. అదనపు డీఎంఈ డాక్టర్ రాధికారెడ్డి నేతృత్వంలో సభ్యులు ఒడిశా మెడికల్ సర్వీసెస్ కార్పొరేషన్ ఎండీ డాక్టర్ పోమాతుడు, ఇతర అధికారులతో సమావేశమ య్యారు. భువనేశ్వర్ లో ప్రభుత్వ క్యాపిటల్ హాస్పిటల్, మందుల గిడ్డంగిని సభ్యులు సందర్శించారు. పర్యటించిన వారిలో వైద్య ఆరోగ్య శాఖ సీనియర్ అధికారి గణపతి రావు, గుంటూరు జీజీహెచ్ సూపరింటెండెంట్ దుర్గా ప్రసాద్, ఇట్టా సాంబశివరావులు ఉన్నారు.

అమరావతి రహదారులకు సీఆర్ఆర్ఐ ముద్ర

• ఎల్‌పీఎస్, ట్రంక్ రోడ్ల నిర్మాణ ప్రమాణాలపై కీలక సూచనలు

• ఏడీసీకి నివేదిక సమర్పించిన నిపుణుల బృందం

అమరావతి, ఆంధ్రప్రభ: రాజధాని అమరావతిలో వేగంగా సాగుతున్న రహదారుల నిర్మాణానికి మరో కీలక ముందడుగు పడింది. దేశంలోనే అత్యున్నత రహదారి పరిశోధనా సంస్థ అయిన సెంట్రల్ రోడ్ రీసెర్చ్ ఇన్‌స్టిట్యూట్ (సీఆర్ఆర్ఐ) నిపుణుల బృందం రెండు రోజుల పాటు రాజధానిలో పర్యటించి, ల్యాండ్ పూలింగ్ స్కీమ్ (ఎల్‌పీఎస్) పరిధిలో నిర్మిస్తున్న అంతర్గత రహదారులు, ట్రంక్ రోడ్లతో పాటు స్టార్మ్ వాటర్ డ్రెయిన్లు, సీవరేజ్ నెట్‌వర్క్, విద్యుత్ లైన్ల నిర్మాణాలను క్షేత్రస్థాయిలో పరిశీలించింది. భవిష్యత్ ట్రాఫిక్ అవసరాలను దృష్టిలో ఉంచుకుని అనుసరించాల్సిన సాంకేతిక ప్రమాణాలపై పలు సూచనలు చేస్తూ, తమ అధ్యయన నివేదికను సోమవారం అమరావతి డెవలప్‌మెంట్ కార్పొరేషన్ (ఏడీసీ) ఛైర్‌పర్సన్, మేనేజింగ్ డైరెక్టర్ లక్ష్మీపార్థసారథి కు సమర్పించింది. రెండు రోజుల పర్యటనలో భాగంగా సీఆర్ఆర్ఐ బృందం ఎల్‌పీఎస్ జోన్-2, 5, 9, 10, 12, 12ఎల్ ప్రాంతాలను సందర్శించి అక్కడ జరుగుతున్న అభివృద్ధి పనులను పరిశీలించింది. ఏడీసీ రూపొందించిన రహదారుల డిజైన్లు, నిర్మాణ ప్రణాళికలు, ఇంజినీరింగ్ ప్రమాణాలను సవివరంగా పరిశీలించి, భవ